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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या-102258/सी-5/104/ O A No 691/22/23 दिनांक 08/11/23

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi-110001

Sub: Submission of Response on behalf of Respondent No.-2, UP Pollution Control Board (UPPCB), in compliance to the order dated 04.10.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Review Application No- 28/2023 in Original Application No. 691 of 2022 (I.A. No. 664 of 2023) In Rama Shanker Awasthi Verses State of Uttar Pradesh & Others.

Sir,

In compliance of the direction dated 04.10.2023 passed by this Hon'ble National Green Tribunal in the subject matter, the Response on behalf of Respondent No.-2, UP Pollution Control Board (UPPCB) is hereby attached with a request that the same may be put up before the Hon'ble National Green Tribunal for kind perusal and consideration.

Enclosure: As above.

Your's Sincerely,

(Dr. Ram Karan)

**Chief Environmental Officer,
Circle-5**

Copy to:

1. Member Secretary, UPPCB, Lucknow.
2. Shri Pradeep Mishra, Advocate for UPPCB.

**Chief Environmental Officer,
Circle-5**

Response on behalf of Respondent No.-2, UP Pollution Control Board (UPPCB), in compliance to the order dated 04.10.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Review Application No- 28/2023 in Original Application No. 691 of 2022 (I.A. No. 664 of 2023) In Rama Shanker Awasthi Verses State of Uttar Pradesh & Others

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 04.10.2023 in Review Application No- 28/2023 in Original Application No. 691 of 2022 (I.A. No. 664 of 2023) In Rama Shanker Awasthi Verses State of Uttar Pradesh & Others has passed the directions. The excerpt of the order is as below:-

"..... 4. Issue notice to the respondents to file their responses within three weeks. Registry is directed to take necessary steps....."

Response

1. That In compliance of directions issued by Hon'ble NGT, New Delhi vide order dated 27.09.2022 and 20.01.2023 in the matter of O.A. no. 691/2022 Rama Shankar Awasthi V/S State of UP and others, Joint Committee comprising of members of Central Pollution Control Board, Lucknow and UP Pollution Control Board conducted the inspection and monitoring of following Units of Bajaj Group of Industries on 27.01.2023, 28.01.2023 and 31.01.2023:-
 1. M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.
 2. M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.
 3. M/s Bajaj Energy Ltd., Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.
 4. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.
 5. M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.
 6. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.
 7. M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt.- Shahjahanpur, U.P.
 8. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Maqsoodpur, Tehsil-Piwayan, Distt.- Shahjahanpur, U.P.
 9. M/s Bajaj Energy Pvt. Ltd., Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.
 10. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.
2. That in compliance to the order dated 27.09.2022 and 20.01.2023 passed by the National Green Tribunal, Principal Bench, New Delhi in Original Application No. 691/2022 Rama Shankar Awasthi V/S State of UP and others, Joint Committee Reports and accordingly action taken on behalf of

UPPCB have been submitted by the UP Pollution Control Board on 10.02.2023 vide letter no. H 88914/C-5/104/O.A. No. 691/2022/2023 before Hon'ble Tribunal, New Delhi.

3. That on the basis of recommendation of Joint Committee Reports, additional compliance report with respect to action taken on behalf of UPPCB are as tabulated below:-

Sl.No.	Name of Unit	Date of Inspection	Recommendation of Joint Committee	Action Taken by UPPCB	Compliance Status
1.	M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt. - Pilibhit, U.P.	31.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.	UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee Report dated 31.01.2023	The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-1</u>
2.	M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village-Barkhera, Tehsil-Bisalpur, Distt. Pilibhit, U.P.	31.01.2023	- The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. - The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. - The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	- UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 31.01.2023. - UPPCB vide letter dated 10.02.2023 issued Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 as to why the sung should not be closed and for further imposition of EC at the rate of 30,000/- per day from the dated of inspection till the corrective measure duly verified are taken.	- The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-2</u> - The Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 has been revoked vide UPPCB letter dated 07.11.2023 The copy of the letter dated 07.11.2023 is attached herewith and marked as <u>Annexure-3</u>
3-	M/s Bajaj Energy Ltd., Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.	28.01.2023	The unit requires to install easy/circular ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.	UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 28.01.2023.	The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-4</u>.

4-	M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village- Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.	28.01.2023	1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. 2. The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse. 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them. 4. The unit has valid Environment Clearance (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash.	- UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 28.01.2023. - UPPCB vide letter dated 10.02.2023 issued Show Cause Notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974, as to why the unit should not be imposed Environmental Compensation from dated 07.12.2022 to 16.12.2022 amounting Rs. 3,00,000/-.	- The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-5</u>. - The Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 has been revoked vide UPPCB letter dated 05.09.2023. The copy of the letter dated 05.09.2023 is attached herewith and marked as <u>Annexure-6</u>.
5.	M/s Baja Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.	27.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue has emission as per CPCB guideline.	UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 27.01.2023	The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-7</u> .
6.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Etaimaida, Tehsil- Utraula Balrampur, U.P. Distt.-Balrampur	27.01.2023	- The unit has installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. - The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area. - The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	- UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 27.01.2023 - UPPCB vide letter dated 10.02.2023 issued direction under section-33A of water (Prevention and Control of Pollution) Act, 1974	- The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-8</u>. - The unit vide its letter dated 28.08.2023 has requested to carryout study for impact assessment of treated water utilization on agriculture land in coming cane crushing season 2023-24 by approved institution.

7.	M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt. Shahjahanpur, U.P.	31.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-9</u> .
8.	M/s Bajaj Hindustan Sugar Ltd (Sugar unit). Village-Maqsoodpur, Tehsil-Piwayan, Distt- Shahjahanpur, U.P.	31.01.2023	• The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking. • The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. • The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023. • UPPCB vide letter dated 10.02.2023 issued Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974, as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/- per day from the date of inspection till the corrective measures duly verified are taken.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as <u>Annexure-10</u>. • The Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 has been revoked vide UPPCB letter dated 07.11.2023. The copy of the letter dated 07.11.2023 is attached herewith and marked as <u>Annexure-11</u>.
9.	M/s Bajaj Energy Pvt.Ltd, Village Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.	21.12.2022 & 22.12.2022 (Report already submitted)	• The unit was non-operational due to non-requirement of power form UPPCL as informed by the unit representative, the unit will start its production when the UPPCL, will issue production schedule. • The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline. • The unit has to developed dedicated storage shed for the storage of contaminated drums and wax as per Hazardous Waste (Management and Transboundry Movement) Rules, 2016	• UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs. 3,50,000/- (Rs. Three Lac Fifty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022	• The Unit has installed easy ladder on stack and developed a dedicated storage shed for the storage of hazardous waste including sludge, waste oil, contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements) Rule 2016. • As per Board letter on dated 10.02.2023 the unit has deposited Environmental Compensation Rs. 3,50,000/- to UPPCB account. • The copy of the physical verification report of the

					concerning Regional Officer of UPPCB is attached herewith and marked as Annexure-12 .
10.	M/s. Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambhar khera, Tehsil-Kheri, Distt.-Lakhimpur Kheri U.P.	21.12.2022 & 22.12.2022 (Report already submitted)	- The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline. - The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP. - The unit has to modify the launder of clarifier tank of ETP and sludge drying beds. - The unit has to deploy the preventive measures to control the fugitive emission of captive power plant area. - The unit has to get repaired pH sensor which is installed on ETP on priority basis and proper operational for OCEMS. - The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs. 9,30,000/- (Rs. Nine Lac Thirty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022	- The Unit has installed easy ladder on stack. - The drainage system and equalization tank are found maintained and all the drains near ETP and boiler area found empty. - The clarifier tank launder has been modified with cement work for even flow of treated effluent & the sludge drying beds have been clean by replacing the media. The unit has also installed centrifuge decanter system for handling of sludge generated in the process. - The unit has installed the water sprinkling at the bagasse storage area of captive power plant and deployed a water tanker to suppress the fugitive emission. - The pH sensor has already been replaced and the system is connected with server of CPCB. - The unit has submitted the study report "Hydrogeological and Impact Assessment" for impact assessment of ground water abstraction & recharge done by Accredited Consultant, (CGWA) Certificate no. & issue date: (Certificate No.: CGWA/RGI/035 Dated 07.07.2021

		The unit has to develop dedicated storage set for the storage of contaminated drum and bags as per Hazardous Waste (Management and Transboundary Movement) Rules, 2016	- The unit has developed a dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Transboundary Movements), Rule 2016. - As per Board letter on dated 10.02.2023 the unit has deposited Environmental Compensation Rs. 9,30,000/- to UPPCB account. - The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as Annexure-13.
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The above response of UP Pollution Control Board is being filed for your kind perusal and consideration before Hon'ble Tribunal.


(Dr. Ram Karan)

CEO-Circle-5, UPPCB, Lucknow

Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February, 2003. U.P.P.C.B. issued direction to M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit.

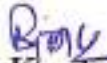
In compliance of above direction industry submitted compliance report vide letter no BEL/DIR/EHS/2023-24 Dated 21.08.2023 (Annexure-1) for verification of compliance, inspection of M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit Carried out by undersigned on dated 26-10-2023 and found complying.

Point wise Status of M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit as per inspection dated 26-10-2023.as under

1.	Name & Address of Industry	M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit, PIN-262203.
2	Namer of Contact Person	Mr. Prasant Singh, A.M, EHS Mobile: 09720012951
3	Date of Inspection	26.10.2023
4	Nature of Industry	Power Plant
5	Category of Industry L/M/S	Large, Year of commissioning- 2011
6	Operational Status	Operational
8	Installed Capacity	2x45 MW=90 MW.
9	Process Details with Material Balance: - Boiler -2x190 TPH CFBC boilers with fuel as Indian Coal Coalfield/National coal field Ltd. Make of boiler are Thyssen Krupp (Single drum, Cold Cyclone with natural Circulation & Balance Draft) with operation steam pressure & temperature at 110 Kg/cm² & 540 degree centigrade. - Turbine -2x45 MW is Siemens make with rated Input pressure & Temperature of 105 Kg/cm², 535°C. - DM Plant -Make Ion Exchange -Capacity of 24 M³/Hours. - CHP-Make Techpro having capacity 160 TPH. - Cooling -Tower- Make Paharpur, Holding Capacity-16,200 KL	
10	By Product	Nil
	Status of Water Consent	Up to 31.12.2023
11	Compliance Status	Complied
	Status of Air Consent	Up to 31.12.2023
12	Compliance Status	Complied
	Status of Hazardous Authorization	Up to 30.04.2025
13	Compliance Status	Complied
14	Source of Water	Tube well
15	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Process- 87.45 KLD. Cooling- 4031.76 KLD. Domestic- 5.78 KLD.
16	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Mechanical, Oil & Grease Trap, Equalization tank, Coagulation

		and Chemical Mixing Tank, Tube settler, Pressure Sand Filter, Activated Carbon Filter, Sludge drying beds, Treated water storage lagoon (Cap. 13000 KL)	
17	Effluent Quantity (KL/Day)	980 KLD	
18	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 04.02.2023 pH-8.5, BOD-12mg/L, COD-40 mg/L, TSS-391 mg/L, (Enclosed as Annexure-2)	
19	Point of Discharge and Final Discharge	Green Belt.	
20	STP Status for domestic Effluent	STP -100 KLD.	
21	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, (Copy Enclosed) As Annexure-3)	
22	Whether water meter installed on tube well	Installed	
23	Source of Air Pollution	Boiler & DG Sets	
24	Details of Fuel Used	Coal	1600
		Furnace Oil	80-100 KL/Year
25	Details of APCS & Stack Height In compliance of Board direction industry	ESP. Stack height-110 meter from ground level. Online Continuous Emission Monitoring System installed.	
26	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.	
27	Pollution Control Measures Adopted for fugitive emission control and Status (Near Coal Handling Area, Coal Crusher Area, Ash Disposal Area and Other plant Area)	➤ At CHP DS DE System installed. ➤ At Coal Crusher DS & DE system available. ➤ At Ash Yard Water Sprinkler Arrangement Available. ➤ Water Monitors-07 No's. ➤ Hydrant Valve- 30 No's.	
28	Ash Management	• Fly Ash generation- 63843 MT • Bottom ash generation/disposal -6229 MT • Measures taken for ash handling/ collection/ disposal- 03 No's Silo Installed. • Details of Silo -Fly Ash silo- 2x250MT, Bottom ash silo-100 MT.	
29	Quantity of Hazardous Waste	Used Oil- (cat. -5.1)-4KL/annum, Waste oil-(cat.- 5.2)-0.5 KL/Annum, Waste Oil Residue (Cat.3.0)- 0.3 KL/Annum Used Ion Exchange Residue-(Cat.-4.0)-1.0 MTA. Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. (Enclosed as	

		Annexure-4)
30	Whether any Bypass arrangement	No bye pass Arrangement.
	Any other specific remarks	-
Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.		
	Recommendation of joint committee	The unit was non operational due to non requirement of power from UPPCL as informed by the unit representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated. 31st January 2023 to M/s Bajaj Energy Ltd. Barkhera, Pilibhit.
	Compliance status as per inspection	During inspection it is found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed.
		


(Bipin Kandpal)
 Scientific Asstt.
 UPPCB, Bly


(Sunil Singh Chauhan)
 A. S. O.
 UPPCB, Bly


(Rohit Singh)
 Regional Officer,
 UPPCB, Bly



Ref: - BEL/Dir/EHS/2023-24

Dated: 21.08.2023

To,
The Member Secretary
 Uttar Pradesh Pollution Control Board
 TC-12V, Vibhuti Khand, Gomti Nagar
 Lucknow-226010

Sub: Recommendations made by the Joint Committee of Hon'ble NGT in the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others

Ref: Order issued by Hon'ble National Green Tribunal (NGT) in OA 691/2022 vide dated 13.02.2023

Dear Sir,

In compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023 and undertaking submitted by BEL power plants on completing Chimney Spiral Ladder Installation by 30.09.2023, we would like to inform you that **Spiral Ladder Installation work at Barkhera Power Plant located in District Pilibhit has been completed on 15.08.2023.** Work completion photograph is attached as **Annexure-1.**

Further, the status of ladder installation at Five Power Plant of Bajaj Energy at different locations are as under:

SN	BEL Power Plants	Work Completion Status		
		Civil Foundation	Ladder Fabrication	Installation
1	Barkhera (Pilibhit)	Completed	Completed	Completed
2	Magsoodapur (Shahjahanpur)	Completed	Completed	After Fabrication
3	Kundarkhi (Gonda)	Completed	Under Progress	After fabrication
4	Khambarkhera (Lakhimpur)	Completed	Under progress	After Fabrication
5	Utraula (Balrampur)	Under progress	Under Progress	After fabrication

The installation work at aforementioned Power Plants will be completed as per the schedule. The photographs showing work completion status at referred 4 power plants are attached vide **Annexure - 2.**

Submitted for your kind information & record please.

Thanking you

Yours Faithfully,
For Bajaj Energy Ltd.,

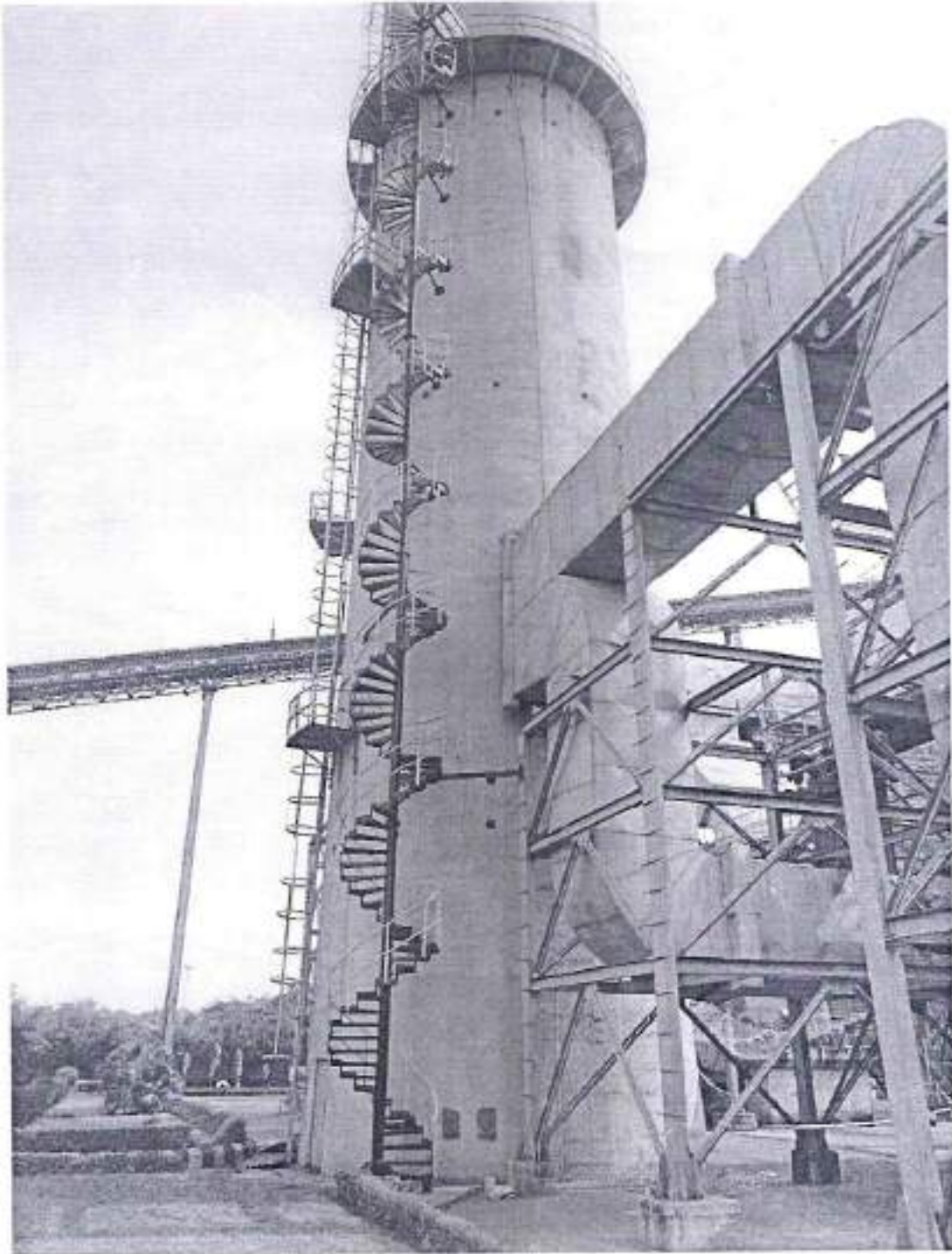
(Authorized signatory)

Encl: As Above

Copy to:

1. Chief Environmental Officer (Circle - 5), UPPCB, Lucknow
2. Chief Environmental Officer (Circle-6) UPPCB, Lucknow
3. Chief Environmental Officer (Circle - 7), UPPCB, Lucknow
4. Regional Officer (Bareilly), UPPCB, Uttar Pradesh
5. Regional Officer (Lucknow), UPPCB, Uttar Pradesh
6. Regional Officer (Ayodhya), UPPCB, Uttar Pradesh
7. Regional Officer (Basti), UPPCB, Uttar Pradesh





Spiral Lader Installation at Barkhera

Annexure – 2**Maqsoodapur – Fabrication Work****Kundarkhi – Foundation Work****Khambarkhera – Fabrication Work****Utraula – Foundation Work**



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19727762/Bareilly/2023

Date: 04/02/2023

- 1- Name of Industry: BAJAJ ENERGY LIMITED
- 2- Address of Industry: Bajaj Energy Limited, Village- Barkhera, Tehsil - Bisalpur, Dist - Pilibhit, Pilibhit, 262203
- 3- District: Pilibhit
- 4- Description about sampling point: Final outlet of S.T.P (Sample Code- PSS-1)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Dr.D.K.Soni Regional Director & Vimal Rajput ASO
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 L, Plastic jerrican and glass jar
- 9- Date of Sample Collection: 31/01/2023
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 31/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	8.5	6.5-8.5	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	mg/l	36.0	50.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	mg/l	391.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio	mg/l	12.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	40.0	50.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Sunil Kumar(SA)]

Authorized by
VIMAL KUMAR RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH
Digitally signed
by ROHIT SINGH
Date: 2023.02.04
16:42:12 +05'30'

Regional Officer

12/30/22, 9:20 PM

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**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING
WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022872

VALID FROM 23/06/2021 TO 22/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000095

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village- Barkhera, Tehsil- Bisalpur, Dist- Pilibhit	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0004
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	160.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

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Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	18.00
Maximum Allowable Annual Extraction of Ground Water:	972000	Recharge Required	0.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc, within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such Industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :30/12/2022

Place:Pilibhit

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017141

VALID FROM 23/06/2021 TO 22/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000100

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Bajaj Energy Ltd, Village-Barkhera, District - Pili	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0521NIN0005
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

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Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:	756000	Recharge Required	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SL (2) for extraction of ground water at a rate not exceeding that as shown at SL (3j), for Running Hours per day as shown at SL (3k), and for maximum allowable annual extraction of ground water as shown at SL (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :30/12/2022

Place:Pilibhit

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039812

VALID FROM 23/06/2021 TO 22/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000101

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village - Barkhera, Tehsil - Bisalpur, Distt - Pilib	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0006
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	06/06/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hrs.)	180.00
Date of Energization (In Case of Electric Pump)			01/01/2021

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Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:	378000	Recharge Required	0.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
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S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
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 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :30/12/2022

Place:Pilibhit

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Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

Since 1978

ISO 9001:2000



MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited - Pilibhit

Village - Barkhera Kalan, Distt - Pilibhit Pilibhit-262203, UP

is a registered member of our facility



BOWML/K/3767/20

Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3767/20

Expiry Date : February 04, 2024



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoll.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohitagi	Digitally Signed By: Pragati Rohitagi
Sales Coordinator	Date: 2023-07-19 15:22:34
sales@bharatoll.com	IP: 49.36.176.240
	ID: 2he2YXoe14VGRfu0nigw==
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By: Sunder K Kukreja
GM (Admin & Fin.)	Date: 2023-07-19 15:54:44
sales@bharatoll.com	IP: 49.36.176.240
	ID: qICsue0uXU1570K2Q==
	Click here to E-verify

Authorized Signatory

**Sales Office :**

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4
Ghaziabad - 201 010 (UP) India
- Gata No. 672, VII. Kumbhi, NH - 2
Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road
Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit

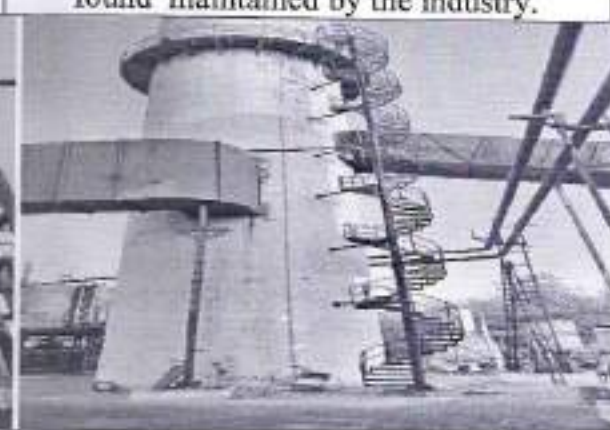
In compliance of above direction industry submitted compliance report vide letter no BEL/DIR/EHS/2023-24/02 Dated 22.10.2023 (Annexure-1) for verification of compliance, inspection of M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit conducted by undersigned on dated 26-10-2023 and found complying.

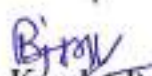
Point wise Status of M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit as per inspection dated 26-10-2023.as under

1.	Name & Address of Industry	M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit, PIN-262203.
2.	Namer of Contact Person	Mr. Rakesh Yadav Vice President (Unit Head) Mobile: 09758801417
3.	Date of Inspection	26.10.2023
4.	Nature of Industry	Sugar Unit
5.	Category of Industry L/M/S	Large, Year of commissioning- 2006
6.	Operational Status	Not Operational (Due to off session)
7.	Installed Capacity	Cane Crushing -10,000 TCD
8.	By Product	Molasses, Press Mud
9.	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
10.	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
11.	Status of Hazardous Authorization	Up to 08.07.2027
	Compliance Status	Complied
12.	Source of Water	Tube well, 3No's.
13.	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Industrial- 161 KLD Domestic- 64 KLD.
14.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Oil & Grease Trap, Lime Mixing Tank, Equalization tank, Primary Clarifier, Aeration Tank with diffused air system, Secondary Clarifier, Pressure sand filter, Activated Corban Filter, Sludge drying beds, Decanter, Treated effluent Storage Lagoon of 9000 KL.

15.	Effluent Quantity (KL/Day)	Industrial- 760 KLD Domestic- 36 KLD.
16.	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 24-03-2023 pH-6.9, BOD-18mg/L, COD-144 mg/L, TSS-20 mg/L, Oil & Grease-02 mg/L (Enclosed as Annexure-2)
17.	Point of Discharge and Final Discharge	Treated water utilized in horticulture and irrigation as per ferti-irrigation management plan. OCEMS installed at outlet of ETP.
18.	STP Status for domestic Effluent	STP -100 KLD.
19.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, (Copy Enclosed) As Anexxure-3)
20.	Whether water meter installed on tube well	Installed
21.	Source of Air Pollution	Boiler -(2x90TPH)& DG Sets-(1000, 500, 320) KVA.
22.	Details of Fuel Used	Bagasse 1487 TPD
23.	Details of APCS & Stack Height In compliance of Board direction industry	Wet Scrubber. Stack height-65 meter from ground level. Online Continuous Emission Monitoring System installed.
24.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.
25.	Quantity of Hazardous Waste	Used Oil--0.04KL/annum, ETP Sludge -142 MT/Annum, Press Mud- 154 MT/Annum Boiler Ash- 18.0 MTD Press mud is used by farmers as manure and Boiler ash is used for land filling in low lying area. Agreement made for disposal ETP Sludge & Used oil with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. (Enclosed as Annexure-4)
26.	Whether any Bypass arrangement	No bye pass Arrangement.
27.	Any other specific remarks	-
28.	Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.	
	Recommendation of joint committee	1. The unit was non operational due to non requirement of power from UPPCL as informed by the unit

		representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line. 2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge to the pond adopted by them and log book for water conceptions and different utility water and waste water discharge required to be mention for proper accounting of water and waste water.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated, 31st January 2023. UPPCB Vide letter dated 10.02.2023 issued show cause notice under section 33A of Water (Prevention and Control of Pollution) Act, 1974 as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/-per day from the date of inspection till the corrective measure duly verified are taken.
	Compliance status as per inspection	1. During the inspection it was found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed. Decision on Show cause under consideration in Board. 2. Provision for the control of fugitive emission in bagasse handling area industry has made boundary wall and of water sprinkling in baggase area. 3. Impact assessment of treated water utilization on agriculture land conducted by third party M/s Spatial Geotech Pvt. Ltd., Noida, Uttar

		Pradesh. Log book for water consumption and different utility water and waste water discharge found maintained by the industry.
		


(Bipin Kandpal)
 Scientific Asstt.
 UPPCB, Bly


(Sunil Singh Chauhan)
 A. S. O.
 UPPCB, Bly


(Rohit Singh)
 Regional Officer,
 UPPCB, Bly

bajaj SUGAR

BSL/DIR/EHS/2023-24/02

To,
The Regional Officer
Uttar Pradesh Pollution Control Board
E-1219/1, E-Block Rajendra Nagar
Awas Vikas Colony
Post- Izzat Nagar, Bareilly

Dated: 22.10.2023

Sub: Regarding Status of Installation Spiral Ladder of unit M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.

Dear Sir,

In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSL on completing Chimney Spiral Ladder. We would like to submit that spiral ladder has been installed in BHSL Barkhera unit, Photo is attached herewith or your kind information and persual please.

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

Unit: Barkhera, Pilibhit

[Signature]
(Authorized signatory)

Encl: As Above



Bajaj Hindusthan Sugar Limited, Barkhera, Pilibhit

Annexure-1

Photograph of spiral/easy ladder installed with Boiler Stack





**REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 20340378/Bareilly/2023

Date: 24/03/2023

- 1- Name of Industry: Bajaj Hindusthan Sugar Limited
- 2- Address of Industry: Bajaj Hindusthan Sugar limited, Barkhera
- 3- District: Pilibhit
- 4- Description about sampling point: Final outlet of E.T.P
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vimal Rajput ASO & Bipin Kandpal SA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 L, Plastic jerican and MPN Bottle
- 9- Date of Sample Collection: 21/03/2023
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 21/03/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	6.9	6.5-8.5	02-12
Oil Grease	mg/l	2.0	10.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	mg/l	20.0	30.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	mg/l	960.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio	mg/l	18.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remarks: NA

Analysed by-
[Bipin Kandpal(SA)]

Authorized by
VIMAL RAJPUT
RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH
Digitally signed by
ROHIT SINGH
Date:
2023.03.24
14:26:43
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Regional Officer

NOC Application Form



GROUND WATER DEPARTMENT
(Namami Gahje & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form B (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsil
Serial No. of Application Form	PLBH0521NIN0003	Date of Submission	05/05/2021
Speciman Signature of the User:			
Location particulars:			
District	Pilibhit	Block	BARKHERA
Plot No.	Existing land details attached		
Municipality/Corporation	NA	Ward No.	NA
Holding No.	NA		
Rate of Withdrawal (m ³ /hr.)	100.00	Date of Energization (In Case of Electric Pump)	01/04/2008

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	54000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.

8/4/2021

NOC Application Form

- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
 यह अनाधिकृत प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र प्रारंभिक उद्देश्य से प्रयोग किया जाना चाहिए।

NOC Application Form



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form B (C)

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[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 17/06/2026

Name of the Applicant:	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsil
Serial No. of Application Form	PLBH0521NIN0001	Date of Submission	05/05/2021
Specimen Signature of the User:			
Location particulars:			
District	Pilibhit	Block	BARKHERA
Plot No.	Existing land details attached	Ward No.	NA
Municipality/Corporation	NA		NA
Holding No.		Date of Energization (In Case of Electric Pump)	01/04/2008
Rate of Withdrawal (m ³ /hr.)	200.00		
Particular of the Existing Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	62.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	200.00	Maximum Allowable Running Hours Per Day:	2.00
			72000

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

1/3

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
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 - For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
 - The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
 - In case of any change of ownership of the existing well, fresh registration has to be obtained.
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 - In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
 - The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
 - Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
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1	< 10	0	0	0
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3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DAWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
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- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.

NOC Application Form

Where any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

Where a condition imposed by the concerned Authority.

SPECIFIC CONDITIONS:

For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI) / National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ per day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

(i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

(ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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यह अनुमति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

NOC Application Form



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsil
Serial No. of Application Form	PLBH0521NIN0001	Date of Submission	05/05/2021
Specimen Signature of the User:			
Location particulars:			
District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached		
Municipality/Corporation	NA	Ward No.	NA
Holding No.	NA		
Rate of Withdrawal (m ³ /hr.)	200.00	Date of Energization (In Case of Electric Pump)	01/04/2008
Particular of the Existing Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	62.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	200.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	72000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

8/4/2021

NOC Application Form

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cms. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.

NOC Application Form

any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation. Any other condition imposed by the concerned Authority.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh



e-Stamp

Certificate No.	: IN-UP23365191214037U
Certificate Issued Date	: 15-Feb-2022 03:12 PM
Account Reference	: NEWIMPACC (SV)/ up14290804/ PILIBHIT SADAR/ UP-PLB
Unique Doc. Reference	: SUBIN-UPUP1429080437396832516304U
Purchased by	: BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Second Party	: Not Applicable
Stamp Duty Paid By	: BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

Attached with Agreement



For Bharat Oil & Waste Management Ltd.

Director

Bundary Alert

1. The authenticity of the Stamp certificate should be verified at www.ekseal.com or using e-Stamp Mobile App of Govt. of India.
2. Any discrepancy in the details on this Certificate and as available on the website or Mobile App should be reported to the Competent Authority.
3. In case of any discrepancy please inform the Competent Authority.

AGREEMENT

THIS AGREEMENT made on this 15th day of FEBRUARY 2022 between M/s BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT- BARKHERA, PILIBHIT UP 262201, a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship , having its registered Office located at M/s BAJAJ HINDUSTHAN SUGAR LIMITED, GOLA GOKARANNATH DISTRICT LAKHIMPUR KHERI, 262802 UP. and its Plant located at Village- Barkhera, District- Pilibhit 262201 UP India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with

For Bharat Oil & Waste Management Ltd.

Director



Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of White crystal sugar and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Village- Barkhera, District- Pilibhit 262201 UP India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

For Bharat Oil & Waste Management Ltd.

[Signature]

Page 2 Director



2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party



15-0-22



Page 3
For Bharat Oil & Waste Management Ltd.

[Signature]

Director

without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.



For Bharat Oil & Waste Management Ltd.

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Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of fifteen (01) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-



For Bharat Oil & Waste Management Ltd.

[Signature]

Director

observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in



Page 6
For Bharat Oil & Waste Management Ltd.

Director

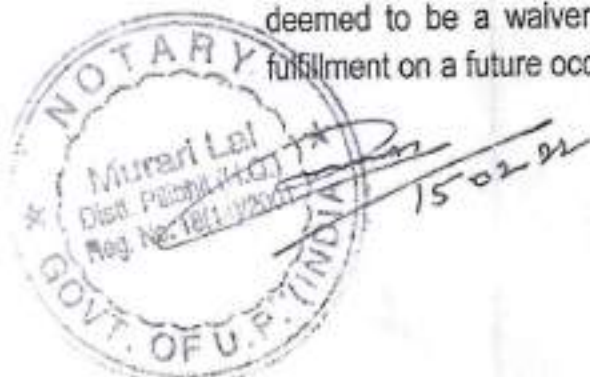
settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

For Bharat Oil & Waste Management Ltd.

Page 7

Director



31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide



For Bharat Oil & Waste Management Ltd.

Page 8

Director

UPPCB approval No.05/Haz. Auth./20/2017 Dated 06.03.2017 valid till 05.03.2022 (copy attached), and has valid unexpired Consent to Operate under Air Consent Act No. 140369/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021 Date 24.12.2021 valid till 31.12.2023 (copy attached). Water Consent Act No. 140374/UPPCB/Bareilly(UPPCBRO)/CTO/ water/PILIBHIT/2021 Date 27.12.2021 valid till 31.12.2023 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 15th of February 2022 at New Delhi.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201



Authorized Signatory
Rakesh Yadav (Vice President)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

(Signature)
Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:

1. Mr. Gyan Varidhi Chaturvedi (Sr. G.M. Production)

(Signature)

2. Mr. Sukhwant Singh (Sr. G.M. Engg.)

Sandeep kumar
9717700119

Sandeep.kumar@bharatoil.com

SWORN AND VERIFIED BEFORE ME:

(Signature)
Murari Lal Rathor Advocate/Notary
H.Q. Distt. Pilibhit (U.P.)
Reg. No. 18(14)2001

GST No. 09AAACB4351J1ZQ
PAN No. AAACB4351J
CIN No. L15420UP1931PLC065243
Phone No. 05881-228811, 228813
Email ehs.brk@bajajhindusthan.com

(Signature)
8954020274



ANNEXURE - A**Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between **Bajaj Hindusthan Sugar Ltd. and Bharat Oil & Waste Management Ltd** on date 15th February, 2022.

First part WILL PAY AN AMOUNT OF Rs.15,000 (Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	As per Haz waste NOC max.qty of Hazardous waste 30 KG/Day	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2.	HW Empty Barrels 210 liters		Rs.200/- (Two Hundred) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4.	E-waste (Electrical/ Electronics) i.e, Desktop (ITEW2), Laptop (ITEW3) Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: (Recyclable & in good condition having proper power supply, Memory,		Rs. 20.00 per Kg (Rupees Twenty per kg only)



For Bharat Oil & Waste Management Ltd.
Page 10

Director

	mother board, connection, cabinet, DVI Drive etc.)		
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*Used Oil Price is conditional, if Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost.

- Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
- Quoted rates are inclusive of GST, with container.
- We will lift full loaded capacity of vehicle.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Ar num	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broken needle, blade cutter , sharp tool, broke glass		20.Rs. per kg(Twenty only)
2	Waste Oil mix with water/Oily Sludge waste Ink, Waste washed water , waste thinner,Kitchen waste/oil and greas waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Use HandGloves, Coolant,WasteChemicals,Paint sludge,Empty Chemical Bottle, ,		20.Rs. per kg(Twenty only)
4	E-Waste other than mentioned in Category-A		25.Rs. per kg(Twenty five only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200l capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

For Bharat Oil & Waste Management Ltd.



Director

02 **TERMS & CONDITIONS:**a) **Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs.4000/-(Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. **BOWML WILL NOT ACCEPT** leaky, open, unsealed containers or gunny bags.

f) **FIRST PART** shall deliver their waste at **SECOND PART** plant located at **E-18, Site 4 Sahibabad Industrial Area, Ghaziabad** at its own cost. If **SECOND PART** lifts the material transportation cost shall be borne by **FIRST PART** as per actual. Loading is in scope of **FIRST PART**.

g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

For Bharat Oil & Waste Management Ltd.

Director

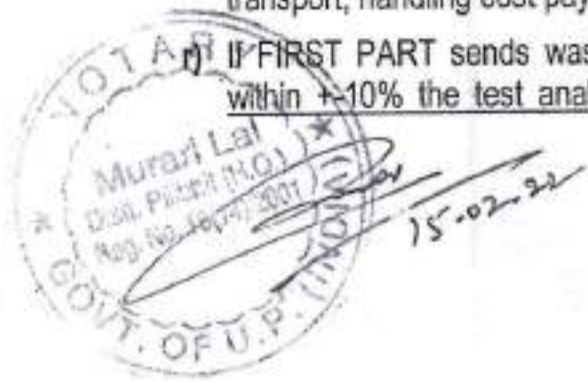
Page 12



- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.
- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.
- n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) IF FIRST PART sends waste / goods which are as agreed upon yet not matching within +10% the test analysis report provided by the FIRST PART OR IF FIRST

For Bharat Oil & Waste Management Ltd.



Director

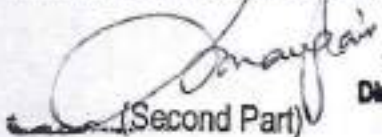
PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201



(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.


(Second Part) Director





ANNEXURE - B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 15th February, 2022.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

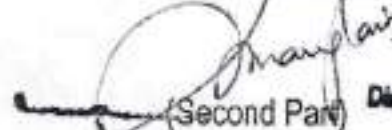
Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.



For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.



(Second Part) Director





UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12 V, VISHVATI KHAND, GOMTI NAGAR, LUCKNOW

Registered

Ref: 197699 /C-7/Haz/20/2017

Dated: 06-3-17

1. Number of authorisation and date of issue *05/ HAZ. Auth. / 20/2017 Dt As above*
 2. Reference of application (No. and date) BHS/IBRK/HAZ/2017, Dt-17-01-2017.
 3. M/s Bajaj Hindusthan Sugar Limited, Village-Barkhera, Distt-Pilibhit is hereby granted an authorisation based on the enclosed signed inspection report for generation, storage & incineration of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I, II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, Category 5.1, 5.2 Waste Oil & Grease	Incinerate in own Boiler	30 K. g. /day.

- The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
 - The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):
- A. General conditions of authorisation:**
- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
 - The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
 - The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
 - The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
 - The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 - The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on 'Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty'.
 - The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
 - Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
 - It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
 - An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movements) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
 - The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
 - In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

13. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
14. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
15. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule - 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
16. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
17. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
18. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
19. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
20. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
21. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
22. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
23. You shall become the member of any existing TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi, Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat, permitted by U.P.P.C.B.) and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required invoice (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only. The hazardous waste (Lead Drums) through open hearth furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
24. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.


(S.C. Yadav)
Member Secretary

Copy to: Regional Officer, U.P. Pollution Control Board, Bareilly for information and necessary action.

Environmental Engineer
Incharge - Circle 7



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140374/UPPCB/Bareilly(UPPCBRO)/CTO/water/
PILIBHIT/2021

Dated : 27/12/2021

To ,

Shri Rakesh Yadav
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203
PILIBHIT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No :13893890

Dated :27/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

NISHI
KUMAR
CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI
KUMAR
CHAUHAN

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED vide

Dated : 27/12/2021

Consent Order No. 13893890/ Water

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	70 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	70 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
2	COD	250mg/l
3	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed
4	Total Suspended Solids	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
5	Oil & Grease	10mg/l

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
5. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
8. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
9. Unit shall install flow meters at Mill Fibrizer, Mesquite cooling and RO reject and submit the compliance with authentic data and records thereof.
10. Unit shall provide Hazardous tank in the Boiling house.
11. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
12. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).
13. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
14. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
15. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
16. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
17. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling.
18. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI
KUMAR
CHAUHAN

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140369/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021

Dated : 24/12/2021

To ,

Shri Rakesh Yadav
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Bajaj Hindusthan Sugar Limited, Village- Barkhera, Tehsil Bisalpur, PILIBHIT, 262203
PILIBHIT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No. 13893012

Dated : 24/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

**NISHI
KUMAR
CHAUHAN**

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

**NISHI KUMAR
CHAUHAN**

Chief Environment Officer

U.P. Pollution Control Board

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing capacity of 10000 TCD and 21 MW per day co-generation power .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler-90 TPH and 90 TPH	Bagasse 1530 TPD	01	Particulate Matter	Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
2	DG 1000 KVA, 500 KVA and 320KVA	Diesel - 200LPH	02	Particulate Matter	Stack Height 6 meter, 4.4 meter and 3.6 meter above from the roof of nearest building

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150mg/Nm3
2	02	Particulate Matter	As per E(P)Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production Sugar at Cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Unit shall operate and maintain the APCS i.e., Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
3. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter and 6 meter above the roof of nearest building.
4. Unit shall install online emission monitoring system at the stack of boilers and ensure connectivity to the server of CPCB & UPPCB.
5. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
11. Unit shall provide Hazardous tank in the Boiling house.
12. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority.

**NISHI
KUMAR
CHAUHAN**

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer





GOVERNMENT OF INDIA
 MINISTRY OF CORPORATE AFFAIRS
 Registrar of Companies, Kanpur
 10/499-B, Ailenganj, , Khajasi Line, . . . Kanpur - 208002, Uttar Pradesh, INDIA

Certificate of Incorporation pursuant to change of name
[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]

Corporate Identification Number (CIN): : L15420UP1931PLC065243

I hereby certify that the name of the company has been changed from BAJAJ HINDUSTHAN LIMITED to Bajaj Hindusthan Sugar Limited with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name HINDUSTAN SUGAR MILLS LIMITED

Given under my hand at Kanpur this Thirtieth day of January Two Thousand Fifteen.

Signature valid
 Digitally signed by
 Satya Parkash Kumar
 Date: 2015.01.30
 17:13:39 GMT+05:30

SATYA PARKASH KUMAR
 Registrar of Companies
 Registrar of Companies
 Kanpur

Mailing Address as per record available in Registrar of Companies office:

Bajaj Hindusthan Sugar Limited
 Golagokarnath, Lakhimpur Kheri - 262802,
 Uttar Pradesh, INDIA

CERTIFIED TRUE COPY

For Bajaj Hindusthan Sugar Limited:

Kensu Singh

Dy. Company Secretary



(Amended)

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09AAACB4351J1ZQ

1.	Legal Name	BAJAJ HINDUSTHAN SUGAR LIMITED			
2.	Trade Name, if any	BAJAJ HINDUSTHAN SUGAR LIMITED			
3.	Constitution of Business	Public Limited Company			
4.	Address of Principal Place of Business	6th Floor, TC-13, TC-13, Vibhuti Khand, Gant nagar, Lucknow, Lucknow, Uttar Pradesh, 226010			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	21/09/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
<i>Signature</i>					
Name					
Designation					
Office					
Date of issue of Certificate		08/12/2017			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

Status

SUCCESS

From

RAKESH KUMAR
PANDEY
912010035961935

To

Bharat
909020031262864

Date

18 Feb 2022

Receipt No.

BOX5ASZB4531

Transaction Type

Standard Pay

RRN

BOX5ASZB4531



Inspection Report of M/S Bajaj Hindusthan Ltd., Village- Kundarakhi, Distt.- Gonda And M/S Bajaj Energy Ltd., Village- Kundarakhi, Distt.- Gonda

in the matter of
Review application no. 28/2023 in O. A. no. 691/2022
Rama Shankar Awasthi Vs State of U.P. and Ors.

Hon'ble National Green Tribunal, Principal bench, New Delhi vide its order dated October 04 2023 in review application no. 28/2023 in O. A. no. 691/2022 Rama Shankar Awasthi Vs State of U.P. and Ors. passed an order to file their responses related to the unit M/S Bajaj Hindusthan Ltd. and M/S Bajaj Energy Ltd. The relevant para of Hon'ble NGT order is as under:

"..... 4. Issue notice to the respondents to file their responses within three weeks. Registry is directed to take necessary steps.

5. List the case on 09/11/2023."

As per order of the Hon'ble NGT, the referred units were inspected by undersigned on 20/10/2023. In the light of Hon'ble NGT direction dated 04/10/2023, the salient observations based on site inspection and available records of the referred units has been tabulated below:

A. M/S Bajaj Energy Ltd. Kundarakhi, Distt- Gonda

01	Name of the Industry & Address	M/s Bajaj Energy Ltd., Village- Kundarakhi, Distt.- Gonda
02	Name of contact person with designation	Sri Rajaram Singh EHS
03	Year of Commissioning	2012
04	Category of Industry	Large
05	Installed capacity	2 x 45 MW= 90 MW
06	Effluent treatment facility	Yes
07	Status of CTO and authorization	a. CTO Air granted which is valid upto 31.12.2023 b. CTO Water granted which is valid upto 31.12.2023 c. HW authorization

		granted which is valid upto 08.02.2026
08	Stack details and source emission status	Stack height- 110 m Dia. – 3.9 m
09	APCD	ESP

1. During the inspection, the unit was found operational.
2. In the light of order dated 20/01/2023 of Hon'ble NGT, U.P. Pollution Control Board vide letter dated 10/02/2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee report dated 28/01/2023 to install spiral ladder.
3. In compliance of the direction issued by UPPCB, the unit has submitted its compliance report on 18/10/2023 which has been annexed as **Annexure No.-01** and it has been mentioned that the direction of the UPPCB has been complied and accordingly the spiral ladder has been installed. The claim of the company was verified during inspection and it has been found that the spiral ladder has been installed. The photograph of the ladder is attached herewith for reference and annexed as **Annexure No.-02**.

B. M/S Bajaj Hindusthan Ltd.(Sugar Division) Village-Kundarakhi, Distt.- Gonda

01	Name of the Industry & Address	M/s Bajaj Hindusthan Ltd., Village Kundarakhi, Distt. Gonda
02	Name of contact person with designation	Sh. Sourabh Dixit Liaison Officer
03	Year of Commissioning	2007
04	Category of Industry	Large
05	Cane crushing capacity	15000 TCD
06	Water Pollution control system	Activated Sludge Process based ETP up to tertiary treatment
07	Source of Air pollution	Boiler 03 nos. of 90 TPH each
08	APCD	Wet scrubber
09	Stack height	65m

10	Status of CTO Water and Air	Granted and valid upto 31/12/2023
11	HW Authorization	Granted and valid upto 20/08/2024
12	Environmental Clearance	Under EIA notification 2006- Obtained from MoEF dated 31/07/07

1. The unit was found closed due to off season of the cane crushing.
2. During inspection of joint committee constituted by Hon'ble NGT in the referred O.A. on 28/01/2023, it had been found that the unit has installed monkey ladder which is unsafe for stack emission monitoring.

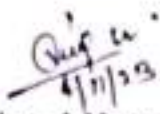
As per direction issued by UPPCB vide letter dated 10/02/2023 under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee, the unit has submitted the compliance report dated 18/10/2023 in which it has been reported that the spiral ladder has been installed as per Board direction and the miscellaneous priming and painting work is in progress to be completed in 2-3 days which has been annexed as **Annexure No.- 03**.

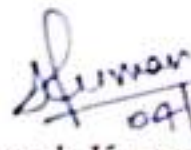
During inspection dated 20/10/2023, the claim of the company was verified and it has been found that the erection of the spiral ladder has been completed and some miscellaneous work was found under progress. It was reported by the representative of the company that the work shall be completed in 2-3 days. The photograph of the spiral ladder has been annexed as **Annexure No.- 04**

3. UPPCB vide letter dated 10/02/2023 issued Show Cause Notice u/s 33A of Water (Prevention and Control of Pollution) Act 1974 as to why the unit should not be imposed Environmental compensation from dated 07/12/2022 to 16/12/2022 amounting Rs. 3,00,000 with following direction:
 - a. The unit has to maintain preventive measures deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.
 - b. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.
4. The Show Cause Notice has been revoked by the Board vide Reference No. H00271/C-6/ Water Consent/54/Ayodhya/2023 dated 05/09/2023.

Signature

5. During inspection, it was found that the unit was closed due to off season of cane crushing. The captive power plant was also found closed and hence the preventive measures deployed for the control of fugitive emission in captive power plant area to control the dust generated during handling of bagasse could not be verified.
6. As per compliance report submitted by the unit regarding impact assessment of treated water utilization on agriculture land will be carried out after start of crushing season 2023-24.


(Vinod Kumar)
L.A.


(Santosh Kumar)
A.E.E.


Regional Officer



Ref: - BEL/Dir/EHS/KDK/2022-23/

18/10/2023

To,
The Regional Officer,
Uttar Pradesh Pollution Control Board
Ayodhya,
Uttar Pradesh

Sub: Compliance report of the order Issued by the Hon'ble NGT In the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others for M/s Bajaj Energy Ltd., Kundarkhi Dist. Gonda, UP

Dear Sir,

In compliance to the order issued by the Hon'ble NGT against OA no. 691/2022 dated 13.02.2023 and undertaking submitted on completing Chimney Spiral Ladder installation by 30.09.2023, we would like to submit the status of the same as below-

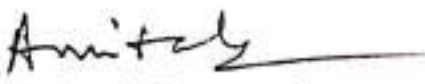
Sl.	Direction	Compliance Status
1.	The unit has to installed easy / spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	Complied , we have Installed the easy/spiral ladder as directed by the Joint Committee. The photograph of the same is enclosed as Annexure-1 .

We assure you that, we are sincere to our environment, conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

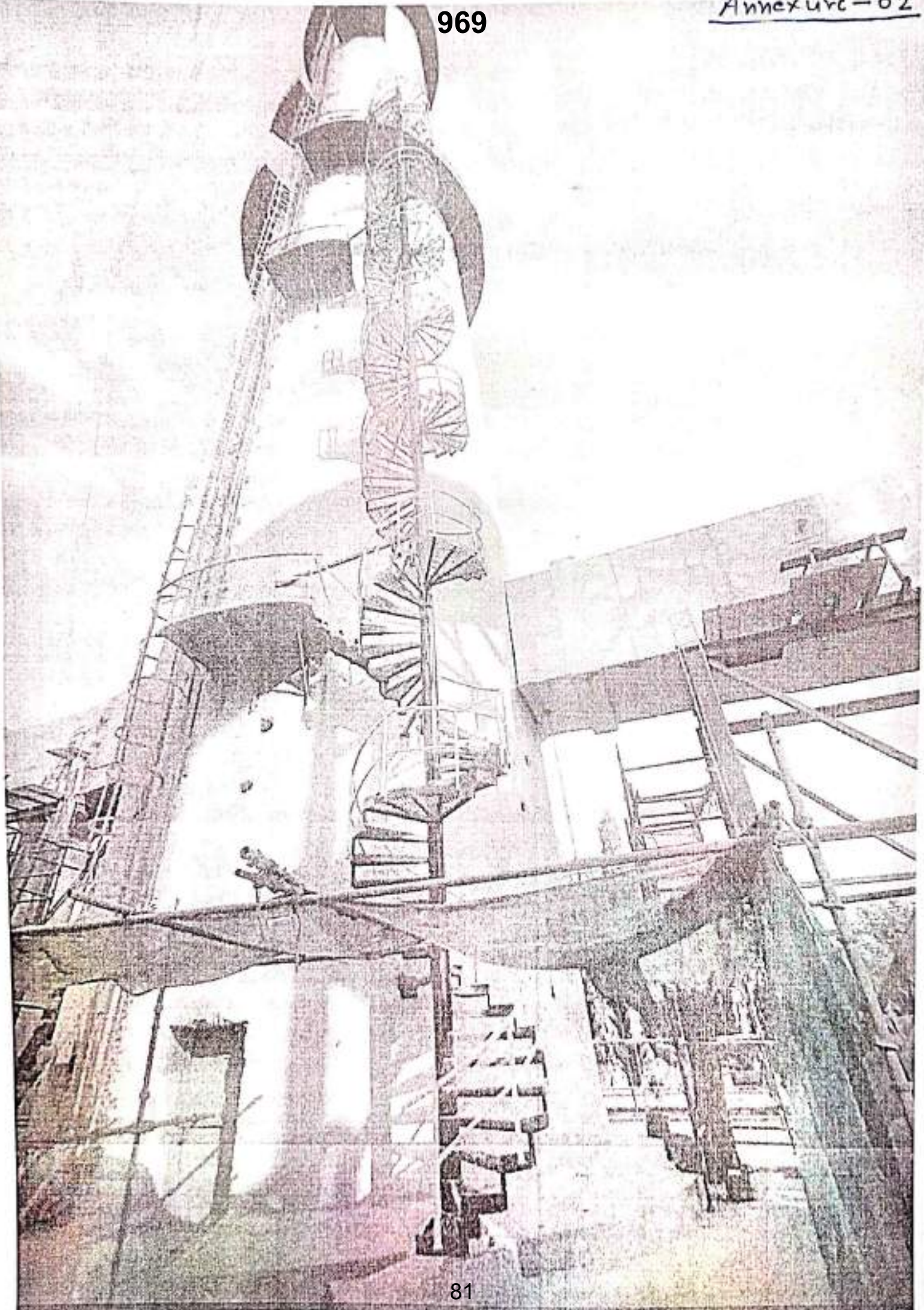
For Bajaj Energy Ltd.,
Unit: Kundarkhi, Distt-Gonda, UP


fr (Authorized signatory)

Encl: As Above

CC To:

1. The Chief Environment Officer, Circle-6, Uttar Pradesh Pollution Control Board, Lucknow



To,
The Regional Officer
Uttar Pradesh Pollution Control Board
1/17/104, Ram Nagar Colony, Parikrama Marg,
Ayodhya U.P.

Dated: 18.10.2023

Sub: Regarding UPPCB Show Cause Notice Revocation Letter No.-H00271/C-6/Water Consent/54/dispensed/Ayodhya/2023, Dated – 05.09.2023 & Compliance status of order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,

We would like to submit the updated compliance status of order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023. The details are mentioned below.

S. No.	Recommendation	Compliance Status
1	The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking	Ladder already installed, miscellaneous priming and painting work in progress to be completed in two to three days. Photograph is attached as Annexure-1
2	The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of Bagasse.	In order to control the fugitive emission at Bagasse handling area, following preventive measures have been put in place: 1. The Bagasse handling is being done through mechanized system to control the dust generation. 2. The Bagasse conveyor/ elevator used for handling has been covered / closed to block the fugitive emission. 3. Regular cleaning and sweeping is in place in captive power plant and Bagasse handling area. 4. Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission. 5. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.
3	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond	The physico - chemical characteristics of the soil under irrigation and ground water of command area is being monitored as per the guideline of CPCB in order to

	adopted by them	assess the impact of irrigation using treated water.
4	The unit has valid Environment Clearance (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash	Noted

We would also like to submit the point wise compliance status of above mentioned UPPCB Show Cause Notice revocation letter dated 05.09.2023.

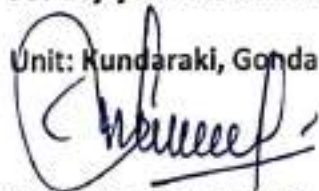
S. No.	Conditions	Compliance Status
1	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land from approved Institutions and submit compliance of recommendations to UPPCB.	As directed vide your letter dated 05.09.2023, the impact assessment of treated water utilization on agriculture land from approved Institutions will be carried out after start of crushing season 2023-24.
2	Unit to ensure proper and continuous operation of ETP and treated effluent should be disposed as per norms	We always ensure proper and continuous operation of our ETP as per UPPCB/CPCB Charter for Sugar Industry.
3	Unit to ensure operation of OCEMS and data to be submitted to CPCB server continuously	OCEMS is already installed and real time data is being transferred continuously to UPPCB/ CPCB server.
4	Unit to ensure compliance of CPCB charter for sugar industry.	We always ensure compliance of CPCB charter made for sugar industry

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

Unit: Kunderaki, Gonda

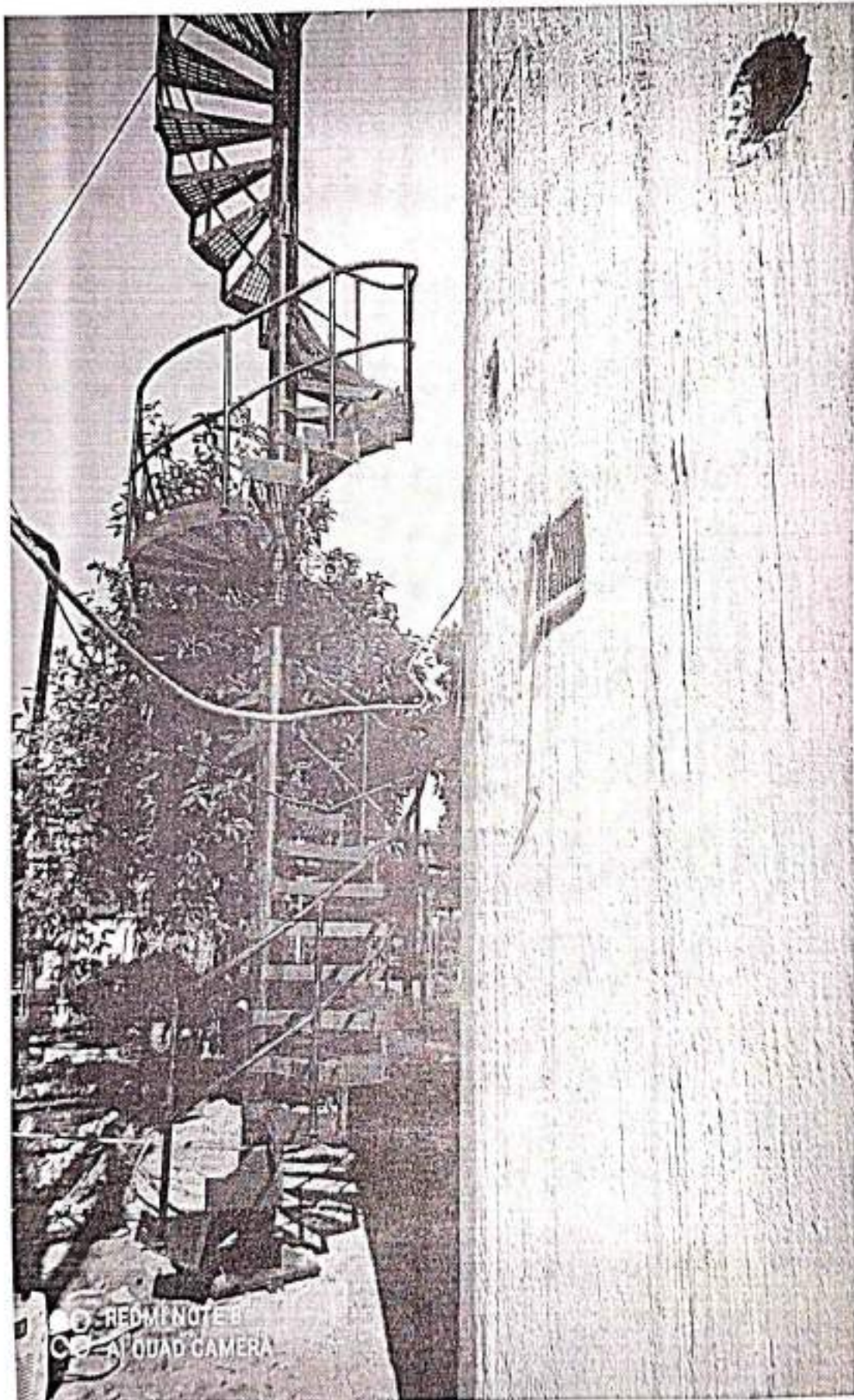


(Authorized signatory)

Encl: As Above



Annexure -1





Ref No. /सी-6/जल सहमति/54/निक्षेप/अयोध्या/2023

Dated 5-9-23
पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान शुगर लि० (शुगर इकाई),
कुन्दरखी, तहसील-सदर,
जनपद-गोण्डा।

विषय उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्गत निर्देश दिनांक 10.02.2023 को सशर्त निक्षेपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या एच 88911/सी-6/सहमति जल-54/अयोध्या/2023 दिनांक 10.02.2023 का संदर्भ ग्रहण करें, जिसके द्वारा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत दिनांक 10.02.2023 द्वारा संयुक्त समिति की आख्या दिनांक 28.01.2023 में वर्णित संस्तुतियों का अनुपालन सुनिश्चित किये जाने हेतु निर्देश निर्गत किये गये हैं। संयुक्त समिति की आख्या की संस्तुति निम्नवत् है:-

The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

उपरोक्त वर्णित निर्देश दिनांक 10.02.2023 के सम्बन्ध में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 28.08.2023 द्वारा अद्यतन कराया गया है कि उद्योग द्वारा शुद्धिकृत उत्प्रावह के सिंचाई में प्रयोग से भूमि पर प्रभाव आंकलन किये जाने हेतु आगामी कृषि सीजन में अध्ययन कराये जाने हेतु का अनुरोध तथा भू-जल पुनर्भरण के सम्बन्ध में प्रपत्र प्रेषित किये गये हैं।

प्रत्यावेदन दिनांक 28.08.2023 में उल्लिखित तथ्यों के परिप्रेक्ष्य में क्षेत्रीय कार्यालय, अयोध्या द्वारा उद्योग का निरीक्षण दिनांक 17.08.2023 को किया गया। निरीक्षण आख्यानानुसार उद्योग ऑफ सीजन होने के कारण बन्द पाया गया तथा उद्योग के ईटीपी के आउटलेट पर स्थापित ओसीईएमएस के माध्यम से सर्वर पर दिनांक 07.12.2022 से दिनांक 16.12.2022 तक प्रचालक यथा सीओडी, बीओडी एवं टीएसएस की बैल्यू आनलाइन प्रदर्शित न होने के सम्बन्ध में अद्यतन कराया गया कि उद्योग के आनलाइन सर्विस प्रोवाइडर मेसर्स श्रीजन देव मैटिक्स द्वारा डाटा सीपीसीबी के सर्वर पर प्रेषित किया गया है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, अयोध्या द्वारा पत्र दिनांक 24.08.2023 के माध्यम से उद्योग के विरुद्ध निर्गत निर्देश को सशर्त निक्षेपित किये जाने की संस्तुति की गई है।

अतः उपरोक्त वर्णित तथ्यों, क्षेत्रीय अधिकारी की संस्तुति एवं उद्योग के प्रत्यावेदन दिनांक 28.08.2023 को दृष्टिगत रखते हुए उद्योग बजाज हिन्दुस्तान शुगर लि० (शुगर इकाई), कुन्दरखी, तहसील-सदर, गोण्डा को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्गत निर्देश दिनांक 10.02.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निक्षेप किया जाता है:-

1. उद्योग द्वारा कृषि सीजन के दौरान शुद्धिकृत उत्प्रावह के सिंचाई में प्रयोग से भूमि पर प्रभाव आंकलन किसी मान्यता प्राप्त संस्था से कराकर अध्ययन में की गयी संस्तुतियों का अक्षरशः से अनुपालन करते हुये आख्या राज्य बोर्ड को प्रेषित की जाये।
2. उद्योग के द्वारा ईटीपी का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये तथा उत्प्रावह को मानकों के अनुरूप निस्तारित किया जाये।
3. उद्योग में स्थापित आनलाइन कौन्टीन्यूअस मानीटरिंग सिस्टम का अनवरत संचालन किया जाये तथा ओसीईएमएस से अनवरत डाटा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर पर प्रेषित किया जाये।
4. उद्योग द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के चार्टर का अक्षरशः अनुपालन सुनिश्चित किया जायें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि-निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गोण्डा।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या।

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

Inspection Report of M/S Bajaj Hindusthan Ltd. Village- Etaimaida, Tehsil-Utraula, Distt-Balrampur And M/S Bajaj Energy Ltd. Village- Etaimaida, Tehsil-Utraula, Distt-Balrampur.

in the matter of
Review application no. 28/2023 in O. A. no. 691/2022
Rama Shankar Awasthi Vs State of U.P. and Ors.

Hon'ble National Green Tribunal, Principal bench, New Delhi vide its order dated October 04 2023 in review application no. 28/2023 in O. A. no. 691/2022 Rama Shankar Awasthi Vs State of U.P. and Ors. passed an order to file their responses related to the unit M/S Bajaj Hindusthan Ltd. And M/S Bajaj Energy Ltd. The relevant para of Hon'ble NGT order is as under:

.....4. "Issue notice to the respondents to file their responses within three weeks. Registry is directed to take necessary steps.

5. List the case on 09/11/2023."

As per order of the Hon'ble NGT, the referred units were inspected by undersigned on 20/10/2023. In the light of Hon'ble NGT direction dated 04/10/2023, the salient observations based on site inspection and available records of the referred units has been tabulated below:

A. M/S Bajaj Energy Ltd. Village-Etaimaida, Tehsil-Utraula, Distt-Balrampur

01	Name of the Industry & Address	M/s Bajaj Energy Ltd. Village-Etaimaida, Tehsil-Utraula, Distt-Balrampur
02	Name of contact person with designation	Shri Manoj Mishra, A.G.M
03	Year of Commissioning	2012
04	Category of Industry	Large
05	Installed capacity	2 x 45 MW= 90 MW
06	Effluent treatment facility	Yes

/s/

07	Status of CTO and authorization	a. CTO Air granted which is valid upto 31.12.2023 b. CTO Water granted which is valid upto 31.12.2023 c. HW authorization granted which is valid 22/03/2026
08	Stack details and source emission status	Stack height- 110 m Dia. – 3.9 m
09	APCD	ESP

1. During the inspection, the unit was found operational.
2. In the light of order dated 20/01/2023 of Hon'ble NGT, U.P. Pollution Control Board vide letter dated 10/02/2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee report dated 27/01/2023 to install spiral ladder.
3. In compliance of the direction issued by UPPCB, the unit has submitted its compliance report on 18/10/2023 which has been annexed as **Annexure No. 1** and it has been mentioned that the direction of the UPPCB has been complied and accordingly the spiral ladder has been installed. The claim of the company was verified during inspection and it has been found that the spiral ladder has been installed. The photograph of the ladder is attached herewith for reference and annexed as **Annexure No. 2**.

B. M/S Bajaj Hindusthan Ltd.(Sugar Division) Village- Etaimaida, Tehsil-Utraula, Distt-Balrampur

01	Name of the Industry & Address	M/s Bajaj Hindusthan Ltd. Village-Etaimaida, Tehsil-Utraula, Distt-Balrampur
02	Name of contact person with designation	Shri K.P. Singh
03	Year of Commissioning	2008
04	Category of Industry	Large

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05	Cane crushing capacity	12000 TCD
06	Water Pollution control system	Activated Sludge Process based ETP up to tertiary treatment
07	Source of Air pollution	Boiler 03 nos. of 90 TPH each
08	APCD	Wet scrubber
09	Stack height	65m
10	Status of CTO Water and Air	Granted and valid upto 31/12/2023
11	HW Authorization	Granted and valid upto 31/12/2025
12	Environmental Clearance	Under EIA notification 2006- Obtained from MoEF dated 31/07/07

1. The unit was found closed due to off season of the cane crushing.

2. During inspection of joint committee constituted by Hon'ble NGT in the referred O.A. on 28/01/2023, it had been found that the unit has installed monkey ladder which is unsafe for stack emission monitoring. As per direction issued by UPPCB vide letter dated 10/02/2023 under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee, the unit has submitted the compliance report dated 18/10/2023 in which it has been reported that the spiral ladder has been installed as per Board direction and the miscellaneous priming and painting work is in progress to be completed in 2-3 days which has been annexed as **Annexure No. 3**.

During inspection dated 20/10/2023, the claim of the company was verified and it has been found that the erection of the spiral ladder has been completed and some miscellaneous work was found under progress. It was reported by the representative of the company that the work shall be completed in 2-3 days. The photograph of the spiral ladder has been annexed as **Annexure No. 4**

a. The unit has to maintain preventive measures deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.

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b. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

3. During inspection, it was found that the unit was closed due to off season of cane crushing. The captive power plant was also found closed and hence the preventive measures deployed for the control of fugitive emission in captive power plant area to control the dust generated during handling of bagasse could not be verified.

4. As per compliance report submitted by the unit regarding impact assessment of treated water utilization on agriculture land will be carried out after start of crushing season 2023-24.



(Arun Kumar Srivastav)

S.A.


Regional Officer

Ref: - BEL/Dir/EHS/UTR/2022-23/

18/10/2023

To,
The Regional Officer,
Uttar Pradesh Pollution Control Board
Ayodhya,
Uttar Pradesh

Sub: Compliance report of the order issued by the Hon'ble NGT in the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others for M/s Bajaj Energy Ltd., Utraula Dist. Balrampur, UP

Dear Sir,

In compliance to the order issued by the Hon'ble NGT against OA no. 691/2022 dated 13.02.2023 and undertaking submitted on completing Chimney Spiral Ladder Installation by 30.09.2023, we would like to submit the status of the same as below-

Sl.	Direction	Compliance Status
1.	The unit has to installed easy / spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	Complied, we have installed the easy/spiral ladder as directed by the Joint Committee. The photograph of the same is enclosed as Annexure-1 .

We assure you that, we are sincere to our environment, conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

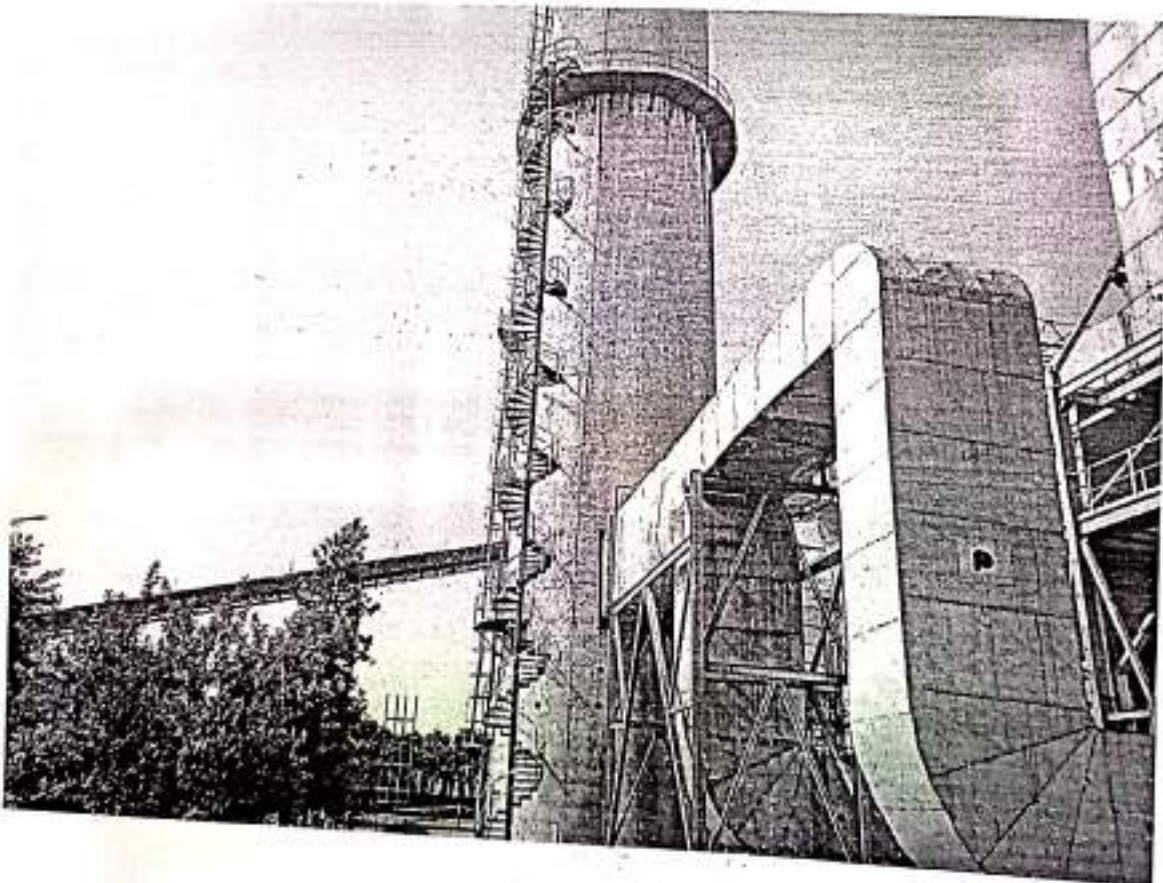
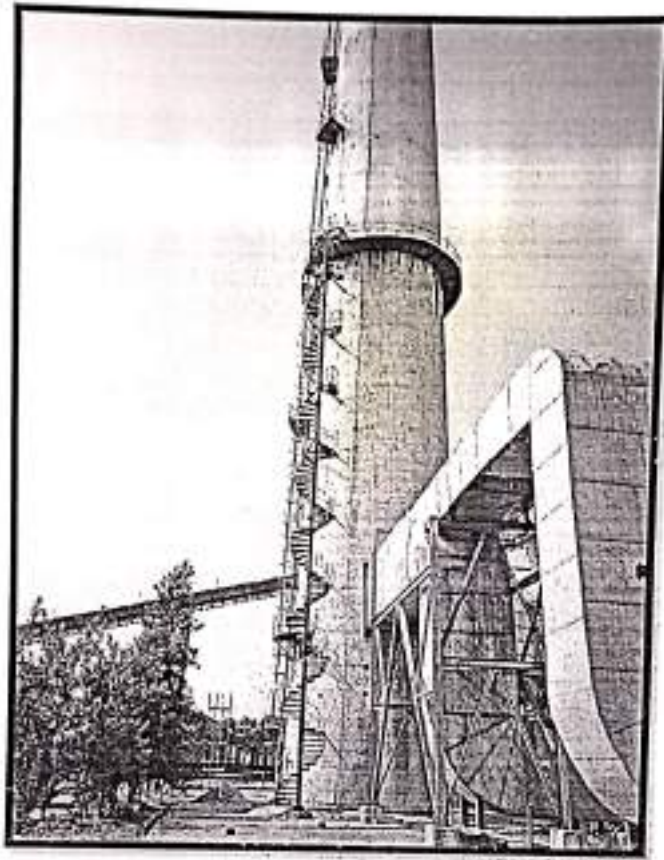
Yours Faithfully

For Bajaj Energy Ltd.,
Unit: Utraula, Distt-Balrampur, UP

Amit
(Authorized signatory)

Encl: As Above

CC To:



Date: 10.10.2023

The Regional Officer,
Uttar Pradesh Pollution Control Board
Regional Office, Buddhapuram, Badeban,
Basti (U.P)

Sub: Compliance status of UPPCB Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023 & Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023, & order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,

We would like to submit the point wise compliance status of UPPCB Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023 & Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023, & order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023 and the details are as under:

S. NO.	Direction Point	Compliance Status
Compliance Status of Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023		
1	The unit has to install easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.	Ladder already installed, miscellaneous primer and painting work in progress to be completed in two to three days. Photograph is attached as Annexure-1
2	The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area.	In order to control the fugitive emission at bagasse handling area, following preventive measures have been put in place. The bagasse handling is being done through mechanized system. The bagasse conveyor, Elevator to boiler has been covered. Closed to block the fugitive emission. Regular cleaning and sweeping is in place in the boiler and bagasse handling area. Dense plantation has been provided around the bagasse yard to contain and control the fugitive emission. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.
Compliance status of letter Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023		
1	The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	The hydrological and impact assessment study in details has been done by accredited consultant. The report is already submitted to UPPCB on dated 01.03.2023

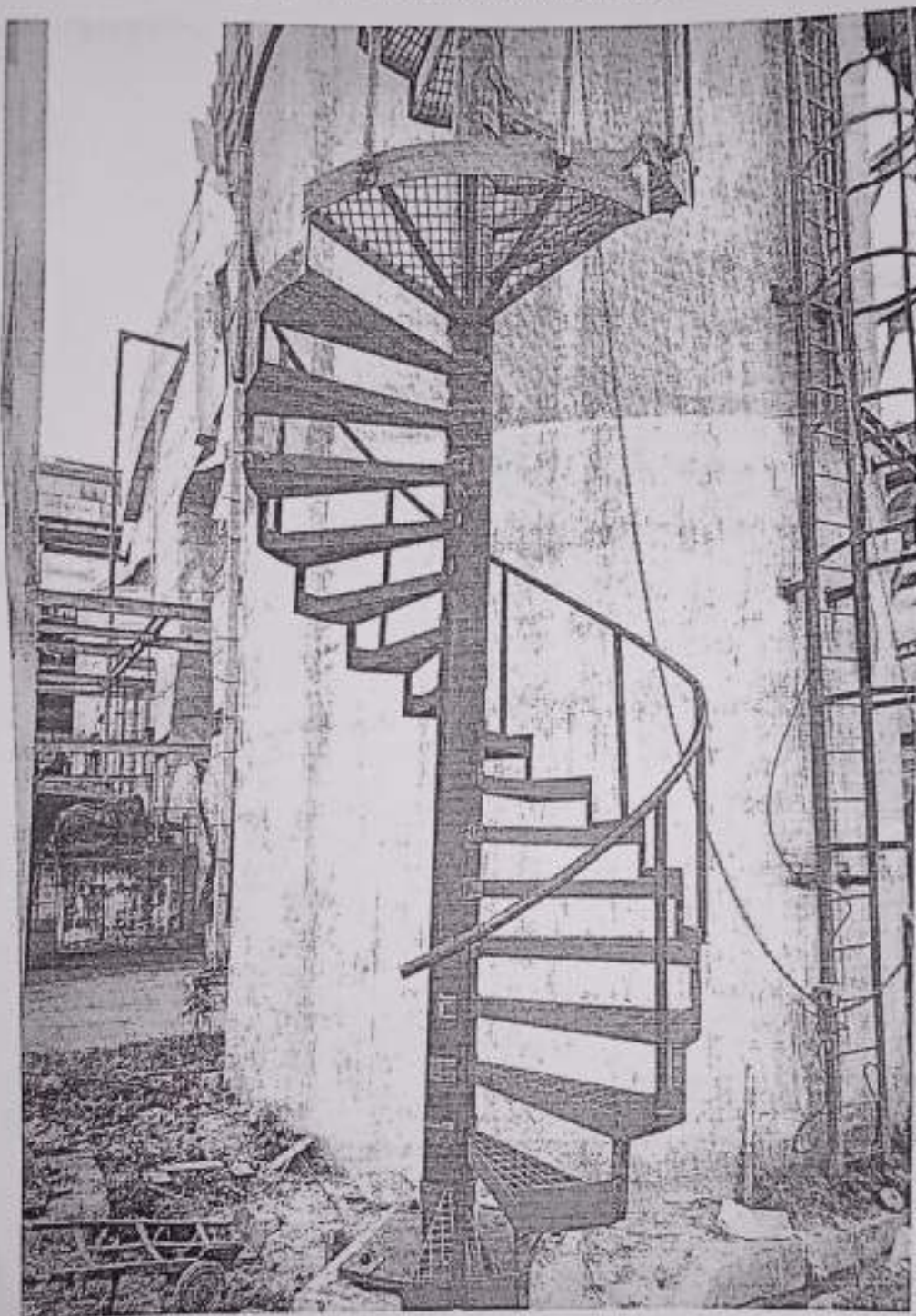
Bajaj Hindusthan Sugar Ltd.
Unit : Rai Maide, P.O. - Mahua Ibrahim (Gididipang), Unnao, Distt. Balrampur (U.P) 221407
Tel/Fax : + 91-5265-234219
Regd. Office : Golegokarnath, Lakhimpur-Kheri, District Kheri/Uttar Pradesh - 227 002
Tel : + 91-5876-230754/5/7/8, 231403 | Fax : +91-5876-231401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15470UP1931PLC085243

bajaj GROUP
THINK TOMORROW

Bajaj Hindusthan Sugar Limited, Utraula, Balrampur

Annexure-04

Photograph of spiral/easy ladder installed at Boiler Stack



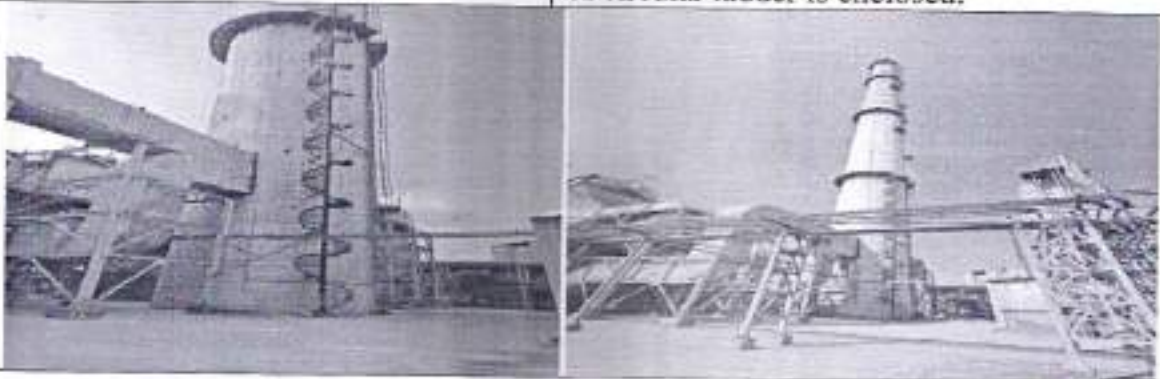
Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur.

In compliance of above direction industry submitted compliance report wide letter no. BEL/DIR/EHS/2023-24/02 Dated 25.09.2023 (Annexure-1) for verification of compliance inspection of M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur carried out by undersigned on dated 26-10-2023 and found complying.

Point wise Status of M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur as per inspection dated 26-10-2023.as under

1.	Name & Address of Industry	M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur PIN-242042.
2.	Namer of Contact Person	Mr. Ram Prakash Singh, AGM-EHS Mobile: 9536908462
3.	Date of Inspection	26.10.2023
4.	Nature of Industry	Power Plant
5.	Category of Industry L/M/S	Large, Year of commissioning- 2011-12
6.	Operational Status	Operational
7.	Installed Capacity	2x45 MW=90 MW.
8.	Process Details with Material Balance: - Boiler -2x190 TPH CFBC boilers with fuel as Indian Coal Coalfield/National coal field Ltd. Make of boiler are Thyssen Krupp (Single drum, Cold Cyclone with natural Circulation & Balance Draft) with operation steam pressure & temperature at 110 Kg/cm² & 540 degree centigrade. - Turbine -2x45 MW is Siemens make with rated Input pressure & Temperature of 105 Kg/cm², 535°C. - DM Plant -Make Ion Exchange -Capacity of 24 M³/Hours. - CHP-Make Techpro having capacity 160 TPH. - Cooling -Tower- Make Paharpur, Holding Capacity-16,200 KL	
9.	By Product	Nil
10.	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
11.	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
12.	Status of Hazardous Authorization	Up to 29.01.2026
	Compliance Status	Complied
13.	Source of Water	Tube well
14.	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Process- 75.61 KLD. Cooling- 3704.79 KLD. Domestic- 28.0 KLD.
15.	Details of ETP Installed (Mention of	ETP Capacity -1000 KLD.

	ETP Units)	Bar Screen, Mechanical, Oil & Grease Trap, Equalization tank, Coagulation and Chemical Mixing Tank, Tube settler, Pressure Sand Filter, Activated Carbon Filter, Sludge drying beds, Treated water storage lagoon (Cap. 13000 KL)	
16.	Effluent Quantity (KL/Day)	380.84 KLD, Unit was closed during inspection.	
17.	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 11-09-2023 pH-7.1, BOD-14mg/L, COD-96 mg/L, TSS-41 mg/L, Oil & Grease-0.8 mg/L (Enclosed as Annexure-2)	
18.	Point of Discharge and Final Discharge	Green Belt.	
19.	STP Status for domestic Effluent	STP -50 KLD.	
20.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, (Copy Enclosed) As Annexure-3)	
21.	Whether water meter installed on tube well	Installed	
22.	Source of Air Pollution	Boiler & DG Sets	
23.	Details of Fuel Used	Coal	1600
		Furnace Oil	80-100 KL/Year
24.	Details of APCS & Stack Height In compliance of Board direction industry	ESP. Stack height-110 meter from ground level. Online Continuous Emission Monitoring System installed. Stack Monitoring report of dated 09.01.2023 is enclosed as Annexure-3	
25.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.	
26.	Pollution Control Measures Adopted for fugitive emission control and Status (Near Coal Handling Area, Coal Crusher Area, Ash Disposal Area and Other plant Area)	➤ At CHP DS DE System installed. ➤ At Coal Crusher DS & DE system available. ➤ At Ash Yard Water Sprinkler Arrangement Available. ➤ Water Monitors-07 No's. ➤ Hydrant Valve- 30 No's.	
27.	Ash Management	• Fly Ash generation- 68447 MT • Bottom ash generation/disposal -7889MT • Measures taken for ash handling/ collection/ disposal- 03 No's Silo Installed. • Details of Silo -Fly Ash silo-02x200MT, Bottom ash silo-150 MT.	
28.	Quantity of Hazardous Waste	Used Oil- (cat. -5.1)-4KL/annum, Waste oil-(cat.- 5.2)-0.3 KL/Annum, Waste Oil Residue (Cat.3.0)- 1.0 MT/Annum Used Ion Exchange Residue-(Cat.-4.0)- 0.7	

		MTA. Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. (Enclosed as Annexure-4)
29.	Whether any Bypass arrangement	No bye pass Arrangement.
30.	Any other specific remarks	-
31.	Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.	
	Recommendation of joint committee	The unit was non operational due to non requirement of power from UPPCL as informed by the unit representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated. 31st January 2023 to M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur.
	Compliance status as per inspection	During inspection it is found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed.
		



(Sunil Kumar)
Scientific Asstt.
UPPCB, Bly



(Jitendra Lal)
AEE
UPPCB, Bly



(Rohit Singh)
Regional Officer,
UPPCB, Bly



Ref: - BEL/Dir/EHS/2023-24/02

Dated: 25.09.2023

To,
The Member Secretary
 Uttar Pradesh Pollution Control Board
 TC-12V, Vibhuti Khand, Gomti Nagar
 Lucknow-226010

Sub: Recommendations made by the Joint Committee of Hon'ble NGT in the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others

Ref: Order issued by Hon'ble National Green Tribunal (NGT) in OA 691/2022 vide dated 13.02.2023

Dear Sir,

In compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023 and undertaking submitted by BEL power plants on completing Chimney Spiral Ladder installation by 30.09.2023, we would like to submit the updated status of **Spiral Ladder Installation work at our all 5 BEL Plants** which are as under. Work completion photographs are attached as **Annexure-1**.

SN	BEL Power Plants	Work Completion Status		
		Civil Foundation	Ladder Fabrication	Installation
1	Barkhera (Pilibhit)	Completed	Completed	Completed
2	Maqsoodapur (Shahjahanpur)	Completed	Completed	Completed
3	Kundarkhi (Gonda)	Completed	Completed	Completed
4	Utraula (Balrampur)	Completed	Completed	Completed
5	Khambarkhera (Lakhimpur)	Completed	Completed	Under progress

Submitted for your kind information & record please.

Thanking you

Yours Faithfully,
For Bajaj Energy Ltd.,

Amitosh
 (Authorized signatory)

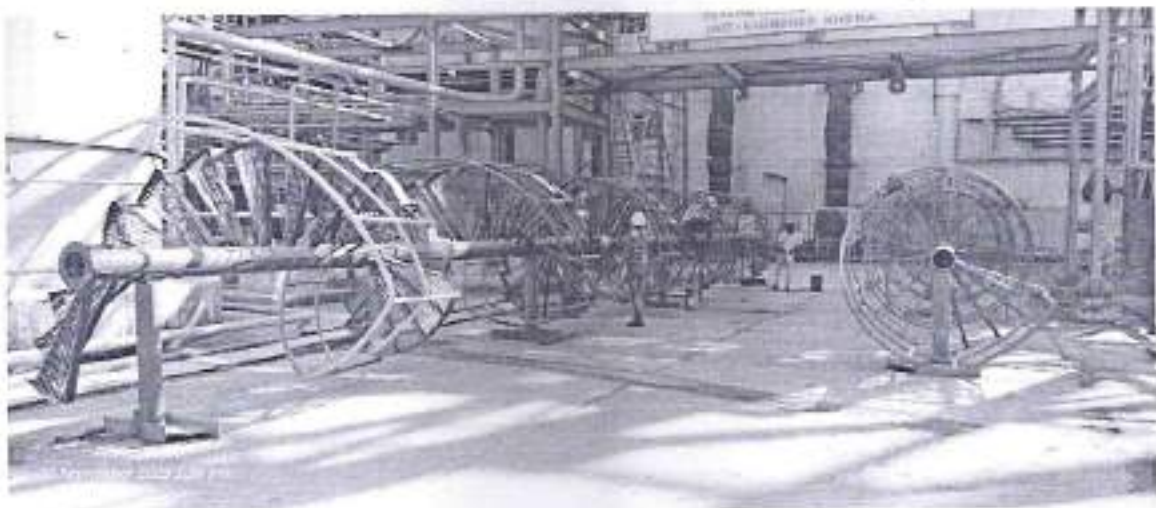


ACC
X

Encl: As Above

Copy to:

1. Chief Environmental Officer (Circle - 5), UPPCB, Lucknow
2. Chief Environmental Officer (Circle-6, UPPCB, Lucknow
3. Chief Environmental Officer (Circle - 7, UPPCB, Lucknow
4. Regional Officer (Bareilly), UPPCB, Uttar Pradesh
5. Regional Officer (Lucknow), UPPCB, Uttar Pradesh
6. Regional Officer (Ayodhya), UPPCB, Uttar Pradesh
7. Regional Officer (Basti), UPPCB, Uttar Pradesh

Annexure - 1BEL KundarkhiBEL BarkheraBEL MaqsoodapurBEL UtraulaBEL Khambarkhera



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22736933/Bareilly/2023

Date: 11/09/2023

- 1- Name of Industry: BAJAJ ENERGY LIMITED Maqsoodapur
- 2- Address of Industry: Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042
- 3- District: Shahjahanpur
- 4- Description about sampling point: Final Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sunil Kumar SA & S.B Dwivedi MA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Litre Plastic Jerican
- 9- Date of Sample Collection: 30/08/2023
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 30/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.1	6.5-8.5	02-12
Oil Grease	mg/l	0.8	10.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	mg/l	41.0	100.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	mg/l	980.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio	mg/l	14.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	96.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI); The environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
 [Kavita Saxena(JRF), Bipin
 Kandpal(SA)]

Authorized by
 SUNIL SINGH
 CHAUHAN
 Sunil Singh Chauhan (ASO)

ROHIT
 SINGH
 Digitally signed
 by ROHIT SINGH
 Date: 2023.09.11
 18:34:39 +05'30'

Regional Officer



NCC Application Form

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 20/08/2026

Name of the Applicant	SAMR KUMAR SABAT		
Address of the Applicant:	Bajaj Energy Limited Maqsoodapur		
Company Name:	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block:Banda, Tehsil:Powayan,
Serial No. of Application Form	SHUP0621NN0027	Date of Submission	22/06/2021
Specimen Signature of the User:			
Location particulars:			
District	Shahjahanpur	Block	BUNDA
Plot No.	43, 42, 5		
Municipality/Corporation	No	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m ³ /hr.)	180.00	Date of Energization (In Case of Electric Pump)	16/03/2020

Particular of the Proposed Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			378000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

NOC Application Form

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to GOWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Review purpose.
 यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

NOC Application Form



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 20/08/2026

Registration No.: 202108000470

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	Application Form Serial No.	SHUP0621RIN0038
Date of Submission	21/08/2021	Specimen Signature	
Company Name	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block: Banda, Tehsil: Powayan,

NOC Issued By:

अनुमति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरणCertificate Number
प्रमाणपत्र संख्या

CGWA/ND/Proj/2018325R

Issue Date
निर्गमन तिथि

Yes

19/08/2018

Expiry Date
अंतिम तिथि

28/08/2021

No

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Location Particulars

District

Shahjahanpur

Block

BUNDA

Plot No./Khasra No.

43, 42, 5

Municipality/Corporation

No

Ward No./Holding No.

NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of
the Well

28/10/2011

Type of Well

Tube Well/Spring

Depth of the Well (In meter)

110.00

Purpose of well

Industrial

Assembly Size (For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

30.00

Operational Device

Electric Motor

Rate of Withdrawal (m³/hr.)

180.00

Date of Energization (In Case of Electric Pump)

28/10/2011

10

NOC Application Form

Maximum Allowable Rate of
Withdrawal (m³/hr):

150.00

Maximum Allowable Running Hours Per
Day: 14.00

Maximum Allowable Annual Extraction of Ground Water:

756000

Reason for renewal of N.O.C.
प्र.ओ.सी. के नवीनीकरण का कारण

Existing Certificate validity is from 28.08.2021 to 28.08.2021.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3k), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Page:

Date:

Yours Faithfully
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.

NOC Application Form

- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनुमति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववर्तमान के उद्देश्य से प्रयोग किया जाना चाहिए।

NDC Application Form



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 20/08/2026

Registration No.: 202106000472

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	Application Form Serial No.	SHJF0621R00039
Date of Submission	21/06/2021	Specimen Signature	
Company Name	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block: Banda, Tehsil: Purnea,

NDC Issued By:

अनामो प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Certificate Number

प्रमाणपत्र संख्या

CGWANDPro2018325R

Issue Date

निर्गमन तिथि

19/06/2021

Expiry Date

अन्तिम तिथि

26/08/2021

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Location Particulars

District

Shahjahanpur

Block

BANDA

Plot No./Khasra No.

43, 42, 5

Municipality/Corporation

NA

Ward No./Holding No.

NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of
the Well

28/10/2011

Type of Well

Tube Well/Boring

Depth of the Well (in meter)

110.00

Purpose of well

Industrial

Assembly Size (For Tube Well)

Strainer Position (For Tube Well)

30.00

Type of Pump Used

Submersible

H.P. of the Pump

180.00

Operational Device

Electric Motor

Rate of Withdrawal (m³/hr)

25/10/2011

Date of Energization (in Case of Electric Pump)

1/2

NOC Application Form

Maximum Allowable Rate of
Extraction (m³/hr):

180.00

Maximum Allowable Annual Extraction of Ground Water:

Maximum Allowable Running Hours Per
Day: 18.00

Reason for renewal of N.O.C.
अनुमति के नवीनीकरण का कारण

Existing NOC validity is from 29.08.2018 to 28.08.2021

872000

Applicant Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3k), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	CWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.

NOC Application Form

- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DAWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनधिकृत प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



Since 1978
Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001:2008

ISO 9001:2008



MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited

**Village : Maqsoodapur, PO - Maqsoodapur, Tehsil - Pwayan Shahjahanpur-242042,
UP**

is a registered member of our facility



BOWML/K/3789/20

Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3789/20

Expiry Date : May 24, 2024



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohitagi	Digitally Signed By: Pragati Rohitagi
Sales Coordinator	Date: 2023-10-04 14:53:24
sales@bharatoil.com	IP: 49.35.176.240
	ID: g0pZanun2TaTzPhkxclGm
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By: Sunder K Kukreja
GM (Admin & Fin.)	Date: 2023-10-04 15:47:27
sales@bharatoil.com	IP: 49.35.176.240
	ID: 0f6Gc2bn0CMR8cxMnAuu
	Click here to E-verify

Authorized Signatory

**Sales Office :**

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4
Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2
Ramabal Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road
Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur

In compliance of above direction industry submitted compliance report vide letter no BEL/DIR/EHS/2023-24/02 Dated 22.10.2023 (Annexure-1) for verification of compliance, inspection of M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur conducted by undersigned on dated 31-10-2023 and found complying.

Point wise Status of of M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur as per inspection dated 31-10-20123.as under

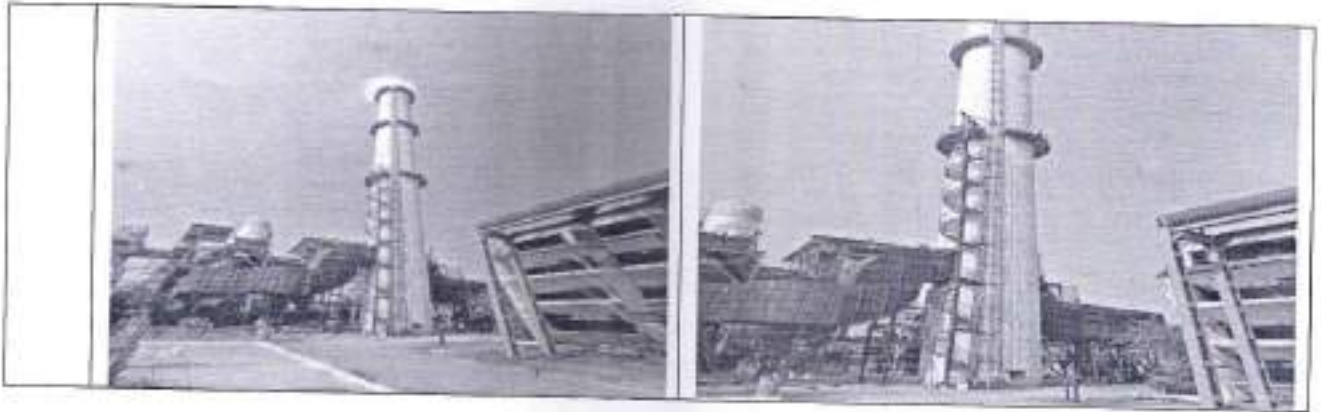
1.	Name & Address of Industry	M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur PIN-242042
2.	Namer of Contact Person	Mr. Rambir Khoker, Vice President/Unit Head. Mobile: 8766224828
3.	Date of Inspection	31.10.2023
4.	Nature of Industry	Sugar Unit
5.	Category of Industry L/M/S	Large, Year of commissioning- 2007
6.	Operational Status	Not Operational (Due to off session)
7.	Installed Capacity	Cane Crushing -10,000 TCD
8.	By Product	Molasses, Press Mud
9.	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
10.	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
11.	Status of Hazardous Authorization	Up to 08.07.2027
	Compliance Status	Complied
12.	Source of Water	Tube well, 2No's.
13.	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Industrial- 280 KLD Domestic- 70 KLD.
14.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Oil & Grease Trap, Lime Mixing Tank, Equalization tank, Primary Clarifier, Aeration Tank with diffused air system, Secondary Clarifier, Pressure sand filter, Activated Corban Filter, Sludge drying beds, Decanter, Treated effluent Storage Lagoon of 9000 KL. Separate SRS Plant of Capacity 1000 KLD for treatment of cooling tower blow down treatment.
15.	Effluent Quantity (KL/Day)	Industrial- 567KLD Domestic- 50 KLD.

16.	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 09.01.2023 pH-7.5, BOD-20mg/L, COD-192mg/L, TSS-24 mg/L, Oil & Grease-3.2 mg/L (Enclosed as Annexure-2)
17.	Point of Discharge and Final Discharge	Treated water is utilised in horticulture and irrigation as per ferti-irrigation management plan. Flow measuring device installed at outlet of ETP & OCEMS installed.
18.	STP Status for domestic Effluent	STP -50 KLD.
19.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, (Copy Enclosed) As Annexure-3)
20.	Whether water meter installed on tube well	Installed
21.	Source of Air Pollution	Boiler - (2x90TPH)& DG Sets-(1000, 500, 320) KVA.
22.	Details of Fuel Used	Bagasse 1487 TPD
23.	Details of APCS & Stack Height In compliance of Board direction industry	Wet Scrubber. Stack height-65 meter from ground level. Online Continuous Emission Monitoring System installed.
24.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.
25.	Quantity of Hazardous Waste	Used Oil--0.0066KL/annum, ETP Sludge -90-110 Kg/Day. Press Mud- 283 MT/Annum Boiler Ash- 28.2 MTD Press mud is used by farmers as manure and Boiler ash is used for land filling in low lying area. Agreement made for disposal ETP Sludge & Used oil with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. (Enclosed as Annexure-4)
26.	Whether any Bypass arrangement	No bye pass Arrangement.
27.	Any other specific remarks	Available area is 251 Heq. for irrigation for throw HDPE Pipe Line.
28.	Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.	
	Recommendation of joint committee	1. The unit was non operational due to non requirement of power from UPPCL as informed by the unit representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line.

		- The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. - The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge to the pond adopted by them and log book for water conceptions and different utility water and waste water discharge required to be mention for proper accounting of water and waste water.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated, 31st January 2023. UPPCB Vide letter dated 10.02.2023 issued show cause notice under section 33A of Water (Prevention and Control of Pollution) Act, 1974 as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/-per day from the date of inspection till the corrective measure duly verified are taken.
	Compliance status as per inspection	- During the inspection it was found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed. Decision on Show cause under consideration in Board. - Provision for the control of fugitive emission in bagasse handling area industry has made boundary wall and of water sprinkling in bagasse area. - Impact assessment of treated water utilization on agriculture land conducted by third party M/s Environmental and Technical Research Center, Vishwas Khand, Gomti Nagar, Lucknow. Log book for water consumption and different utility water and waste water discharge found maintained by the industry.








(Sunil Kumar)
Scientific Asstt.
UPPCB, Bly


(Jitendra Lal)
AEE
UPPCB, Bly


(Rohit Singh)
Regional Officer,
UPPCB, Bly

BSL/DIR/EHS/2023-24/02

To,
The Regional Officer
Uttar Pradesh Pollution Control Board
E-1219/1, E-Block Rajendra Nagar
Awas Vikas Colony
Post- Izzat Nagar, Bareilly

Dated: 22.10.2023

Sub: Regarding Status of installation Spiral Ladder of unit M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.

Dear Sir,

In Compliance to the order Issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSI on completing Chimney Spiral Ladder. We would like to submit that spiral ladder has been installed in BHSI Barkhera unit, Photo is attached herewith for your kind information and persual please.

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

Unit: Barkhera, Pilibhit

[Signature]
(Authorized signatory)

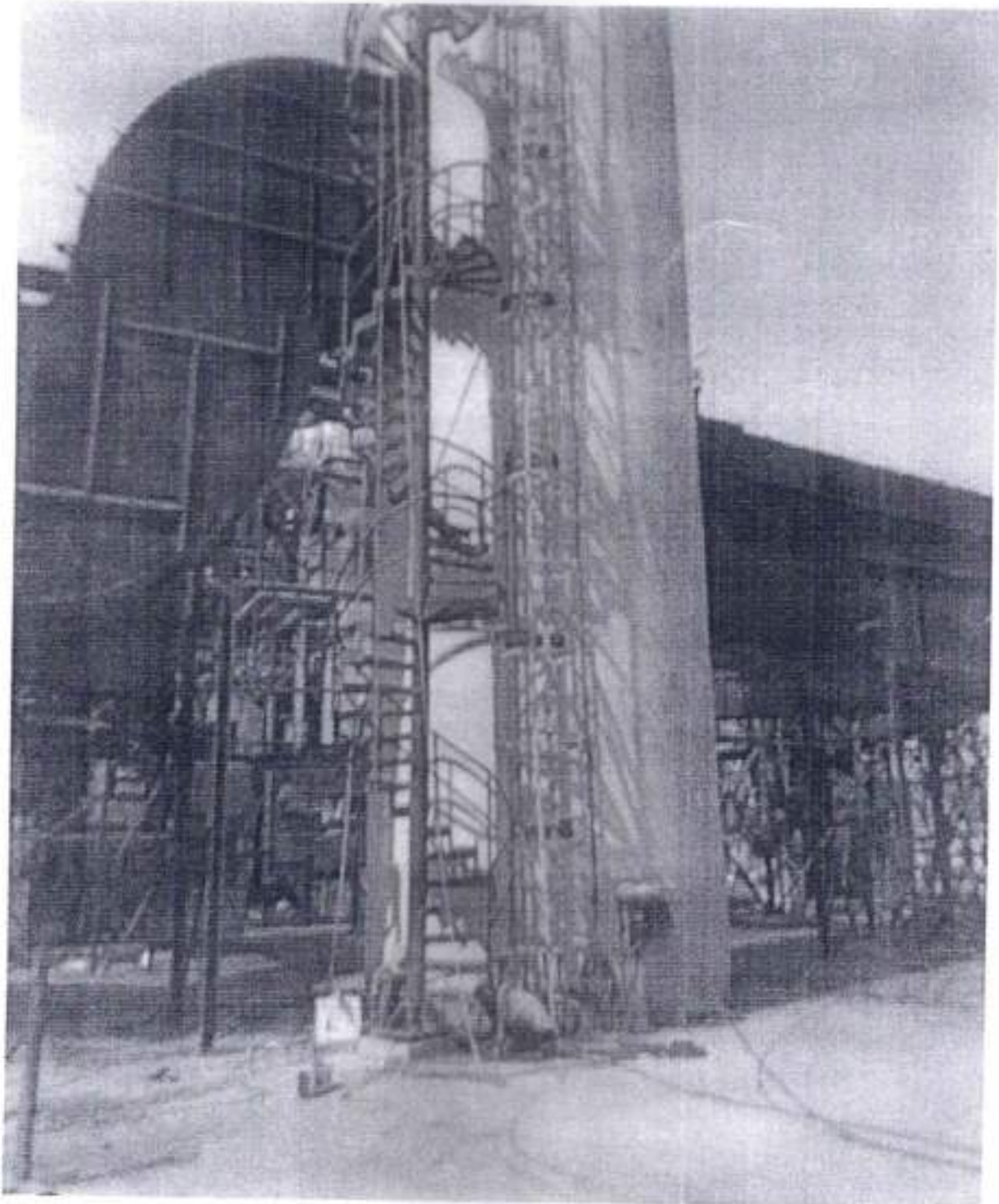
Encl: As Above



Bajaj Hindusthan Sugar Limited, Maqsoodapur, Shajahanpur

Annexure-1

Photograph of spiral/easy ladder installed with Boiler Stack





**REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19322242/Bareilly/2023

Date: 09/01/2023

- 1- Name of Industry: BAJAJ HINDUSTHAN SUGAR LIMITED, MAKSOODPUR, POWAYAN, SHAHJAHANPUR
- 2- Address of Industry: Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP, SHAHJAHANPUR, 242042
- 3- District: Shahjahanpur
- 4- Description about sampling point: FINAL OUTLET OF ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sunil Kumar SA & SB Dwivedi MA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 Lit Plastic Jerican, Glass Bottle
- 9- Date of Sample Collection: 03/01/2023
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 03/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.5	6.5-8.5	02-12
Oil Grease	mg/l	3.2	10.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	mg/l	24.0	30.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	mg/l	1540.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio	mg/l	20.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	192.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI) The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Sunil Kumar(SA)]

Authorized by

Asstt. Scientific Officer

ROHIT SINGH Digitally signed
by ROHIT SINGH
Date:
2023.01.10
15:17:01 +05'30'

Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



NOC Application Form

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC025218

VALID UP TO : 16/06/2026

[U/S 10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202105000132

Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil	Authorization Letter प्रमाणिक पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit- Maksoodpur Tehsil- Parrayn District- Shahjahanpur	Application Form Serial No.	SHUP0521NN0020
Date of Submission	13/06/2021	Specimen Signature	
Location Particulars			
District	Shahjahanpur	Block	BUNDA
Plot No./Khassra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	109.70
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00

1/3

10/7/2021

NOC Application Form

Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	200.00
Date of Energization (In Case of Electric Pump)		06/07/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	200.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			150000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl (2) for extraction of ground water at a rate not exceeding that as shown at Sl (3), for Running Hours 1 day as shown at Sl (3k), and for maximum allowable annual extraction of ground water as shown at Sl (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to the office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

23

07/2021

NOC Application Form

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly low ared should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube well site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanisms as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

18/10/2021

NOC Application Form



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037091

VALID UP TO : 16/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202105000135			
Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil	Authorization Letter अधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit- Maksoodpur Tehsil- Pawayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NN0021
Date of Submission	13/05/2021	Specimen Signature	
Location Particulars			
District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	109.70
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00

1/3

10/7/2021

NOC Application Form

Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	200.00
Date of Energization (In Case of Electric Pump)	08/07/2007		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	200.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	120000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SL (2) for extraction of ground water at a rate not exceeding that as shown at SL (3), for Running Hours 1 day as shown at SL (3k), and for maximum allowable annual extraction of ground water as shown at SL (3k) and is valid subject to the observance of the conditions stated overleaf.

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- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
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- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

NOC Application Form

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



उत्तर प्रदेश UTTAR PRADESH

FV 661256

AGREEMENT

THIS AGREEMENT made on this 16th day of FEBRUARY 2022 between M/s BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT- MAQSOODAPUR, SHAHJAHANPUR UP 242042, a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship, having its registered Office located at M/s BAJAJ HINDUSTHAN SUGAR LIMITED, GOLA GOKARANNATH DISTRICT LAKHIMPUR KHERI, 262802 UP. and its Plant located at Village- Maqsoodapur, District- Shahjahanpur 242042 UP India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s Bharat Oil and Waste Management Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial



For Bharat Oil & Waste Management Ltd.

Director

Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing of White crystal sugar and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Village- Maqsoodapur, District- Shahjahanpur 242042 UP India is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

For Bharat Oil & Waste Management Ltd.



Director

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party



For Bharat Oil & Waste Management Ltd.

Director

without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.
10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For Bharat Oil & Waste Management Page 4



Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of fifteen (01) MT.
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-



For Bharti Oil & Waste Management Ltd.

Director

observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in



For Bharat Oil & Waste Management Ltd.
Page 6

Director

settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.



For Bharat Oil & Waste Management Ltd.

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Director

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31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide



For Bharat Oil & Waste Management Ltd.
Page 8

Director

UPPCB approval No.06/Haz. Auth./37/2017 Dated 21.03.2017 valid till 20.03.2022 (copy attached), and has valid unexpired Consent to Operate under Air Consent Act No. 142591/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR/2021 Date 27.12.2021 valid till 31.12.2023 (copy attached). Water Consent Act No. 142855/UPPCB/Bareilly (UPPCBRO)/CTO/water/SHAHJAHANPUR/2021 Date 24.12.2021 valid till 31.12.2023 (copy attached). The actual operation of collection/Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 16th of February 2022 at New Delhi.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 242042



Authorized Signatory
Ram Bir Khokhar (Vice President)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:

1. Mr. Pawan Kumar Gupta (G.M. Production)

2. Mr. Kuldeep Tyagi (DGM. Engg.)

Sandeep kumar
9717700119
Sandeep.kumar@bharatoil.com

GST No. 09AAACB4351J1ZQ
PAN No. AAACB4351J
CIN No. L15420UP1931PLC065243
Phone No. 05844-286204
Email: ehs.mgr@bajajhindusthan.com
Naveen Jha (Assistant Officer EHS) 9759111987

Naveen Jha
EHS

ANNEXURE - A**Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between Bajaj Hindusthan Sugar Ltd. And Bharat Oil & Waste Management Ltd on date 16th February, 2022.

First part WILL PAY AN AMOUNT OF Rs.15,000 (Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	As per Haz waste NOC max.qty of Hazardous waste 20 KG/Day	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2.	HW Empty Barrels 210 liters		Rs.200/- (Two Hundred) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4.	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW3) Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: (Recyclable & in good condition having proper power supply, Memory, mother board, connection, cabinet, DVD Drive etc.)		Rs. 20.00 per Kg (Rupees Twenty per kg only)

For Bharat Oil & Waste Management Ltd.

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Director



*Used Oil Price is conditional, if Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost

- Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
- Quoted rates are inclusive of GST, with container.
- We will lift full loaded capacity of vehicle.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Ar num	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broken needle, blade cutter, sharp tool, broke glass		20.Rs. per kg(Twenty only)
2	Waste Oil mix with water/Oily Sludge waste Ink, Waste washed water, waste thinner, Kitchen waste/oil and grease waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Use HandGloves, Coolant, Waste Chemicals, Paint sludge, Empty Chemical Bottle, ,		20.Rs. per kg(Twenty only)
4	E-Waste other than mentioned Category-A		25.Rs. per kg(Twenty five only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200l capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

For Bharat Oil & Waste Management Ltd.



Director

02 TERMS & CONDITIONS:a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

- b) A minimum billing of Rs.4000/- (Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.
- c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.
- d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. **BOWML WILL NOT ACCEPT** leaky, open, unsealed containers or gunny bags.
- f) **FIRST PART** shall deliver their waste at **SECOND PART** plant located at **E-18, Site 4 Sahibabad Industrial Area, Ghaziabad** at its own cost. If **SECOND PART** lifts the material transportation cost shall be borne by **FIRST PART** as per actual. Loading is in scope of **FIRST PART**.
- g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- h) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by **FIRST PART** for safe transportation. Waste material shall be properly packed, sealed and labelled by the **FIRST PART** as per Rules.

For Bharat Oil & Waste Management Ltd.

Director Page 12



- j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.
- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant falling which agreement can be terminated without any notice.
- l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.
- n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoEF Approved Laboratory Test Reports of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any



For Bharat Oil & Waste Management Ltd. Page 13

Director

applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 242042

(First Part)



For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

(Second Part) Director

*Naivake to
EHS*

ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 16th February, 2022.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoEF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 2420421

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

(First Part)



(Second Part)

Director

Naresh K. L.
EPS



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-11

संदर्भ संख्या—H.O. 27/74/सी-7/जल-728/2023

दिनांक : 07.11.2023

पंजीकृत

सेवा में

मै० बजाज हिन्दुस्थान लि० (शुगर यूनिट)
मकसूदापुर, पुवायी, शाहजहापुर।

विषय : राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) के अधिनियम 1974 की धारा 33ए संपादित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस को पर्यावरणीय क्षतिपूर्ति अधिनियम के तहत सशर्त निक्षेपित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड के पत्रांक एच 88869/सी-7/604/ओओ-891/2022/23 दिनांक 10.02.2023 को माध्यम से आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) के अधिनियम 1974 की धारा 33ए संपादित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस का संज्ञान लें। मा० राष्ट्रीय हरित अधिकरण द्वारा ओओ सं०-891/2022 रमा शंकर अग्रस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में दायित्व आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केंद्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उपप्र० प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा उद्योग के निरीक्षण दिनांक 31.01.2023 को किया गया।

उद्योग द्वारा कारण बताओ नोटिस के क्रम में प्रेषित प्रस्तावना दिनांक 20.02.2023 एवं क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के पत्र दिनांक 27.03.2023 के माध्यम से प्राप्त निरीक्षण आख्यानसार निरीक्षण दिनांक 21.03.2023 के दौरान उद्योग ऑफ-सीजन होने के कारण बन्द पाया गया। उद्योग से जलित शुद्धिकृत उत्पन्न होने में सिंचाई हेतु एकत्रित किया जाता है, लॉग बुक मेंटेन की जा रही है एवं वाटर फ्लो मीटर स्थापित पाये गये, निरीक्षण के समय ऑफ-सीजन होने के कारण उद्योग के उत्पन्न शुद्धिकृत संयंत्र के अन्तिम निस्तारण बिन्दु से शुद्धिकृत उत्पन्न का नमूना एकत्र नहीं किया जा सका।

अतः उद्योग मै० बजाज हिन्दुस्थान लि० (शुगर यूनिट), मकसूदापुर, पुवायी, शाहजहापुर के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए संपादित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस पत्रांक एच 88869/सी-7/604/ओओ-891/2022/23 दिनांक 10.02.2023 को राक्षम अधिकारी की अनुमति से निम्नलिखित शर्तों के साथ निक्षेपित किया जाता है-

1. उद्योग मै० बजाज हिन्दुस्थान लि० (शुगर यूनिट), मकसूदापुर, पुवायी, शाहजहापुर में स्थापित जल प्रदूषण नियंत्रण व्यवस्था (ई०टी०पी०) को और अधिक सुदृढ़ किया जाए। उद्योग द्वारा जल प्रदूषण नियंत्रण व्यवस्था का सुचारु संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जाये तथा ई०टी०पी० लॉग बुक मेंटेन की जाये। ई०टी०पी० आउटलेट की मान्यता प्राप्त प्रयोगशाला से विश्लेषण आख्या प्रत्येक तिमाही राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित किया जाये।
2. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.
3. उद्योग मै० बजाज हिन्दुस्थान लि० (शुगर यूनिट), मकसूदापुर, पुवायी, शाहजहापुर के विरुद्ध पर्यावरणीय क्षतिपूर्ति पृथक से अधिनियम के तहत जारी की जाएगी।

भारतीय

मुख्य पर्यावरण अधिकारी
(पृष्ठ 7)

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की चका निर्देशों के क्रम में उद्योग पर पर्यावरणीय क्षतिपूर्ति का आकलन करके हुए संस्तुति सहित आख्या 15 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(पृष्ठ 7)

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Regional Office
Uttar Pradesh Pollution Control Board
Lucknow

Regarding filing of response in the matter of OA no. 691/2022, (Review Application No. 28/2023) Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors.

It is with reference to the letter ref no. HO-2381/C-5/L/Jal-131/23 dated 27/10/2023 issued from the head office to evaluate the compliances of the direction issued in the matter of OA no. 691/2022, (Review Application No. 28/2023) Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors.

The Regional Office team, Lucknow has inspected the unit M/s Bajaj Hindustan Sugar Limited, Vill-Khambarkhera, Lakhimpurkhiri on dated 02/11/2023 to evaluate the compliance status of the directions/observations made by the joint inspection committee formed by the Hon'ble NGT in the matter of Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors. During inspection the unit was found closed, the unit representative Mr. Awadhesh Gupta, Unit Head has told that the unit is non operational due to the off season. The inspection report/Compliance status is as under-

A- M/S Bajaj Hindustan Sugar Limited, Vill- Khambarkhera, Lakhimpurkhiri

01	Name of the Industry & address	Bajaj Hindustan Sugar Ltd., Vill- Khambarkhera, Lakhimpur Kheri
02	Name of Unit Representative & Designation	Mr. Awadhesh Gupta, VP (Unit Head)
03	Category of Industry	Large
04	Installed Capacity	12600 TCD
05	Effluent Treatment Facilities & Capacity	Yes, 1260 KLPD
06	Sewage Treatment Facilities & Capacity	Yes, 100 KLD
07	No. of Boilers & Capacity	90 x 3 TPH
08	No of Stack	Single, 60 meter
09	APCS details	Wet Scrubber
10	Consent To operate Status (Air & Water)	Valid upto 31.12.2023
11	Hazardous waste Authorization	Valid upto 02.05.2024

Compliance of the directions is as under-

Sr	Directions/Recommendations	Compliance Status	Photographs
1.	The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guidelines.	Complied , The unit has installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline. Photograph of Spiral Ladder is enclosed as annexure-1 .	
2.	The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP	Complying , the drainage system and equalization tank are found maintained and all the drains near ETP and boiler area found empty. Photographs of Clarifier & Drainage is enclosed as annexure-2	
3	The unit has to modify the launder of clarifier tank of ETP and sludge drying	The clarifier tank launder has been modified with cement work for even	

	beds	flow of treated effluent & the sludge drying beds have been clean by replacing the media. The unit has also installed centrifuge decanter system for handling of sludge generated in the process. Photographs is enclosed as annexure-3	
4	The unit has to deploy the preventive measure to control the fugitive emission in captive power plant area.	The unit has installed the water sprinkling at the bagasse storage area of captive power plant and deployed a water tanker to suppress the fugitive emission. Photographs is enclosed as annexure-4	
5	The unit has to get repaired pH sensor which is installed on ETP outlet on priority basis and proper operational for OCMES.	Complied , the pH sensor has already been replaced and the system is connected with server of CPCB. The screenshot of On-line monitoring system is enclosed. Screen shot of Online Monitoring portal is enclosed as annexure-5	
6	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	The unit has submitted the study report "Hydrogeological and Impact Assessment" for impact assessment of ground water obstruction & recharge. The hydrogeological and impact assessment report is enclosed as annexure-6	
7	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016.	Complied , The unit has developed a dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016. The photographs of hazardous waste storage shed is enclosed as annexure-7	

- ❖ On the basis of the observation made by the joint inspection committee formed by Hon'ble NGT . The unit was served a show cause notice with Rs. 9, 30,000.00 vide board letter no. H-88880/C-5/Sahmati Jal/131/2023 Dated-10/02/2023. The unit has deposited the Environmental compensation of Rs. 9,30,000.00 to UPPCB account & also complied all the above direction made by the committee.

B- M/S Bajaj Energy Limited Vill- Khambarkhera, Lakhimpurkhiri

The Regional Office team, Lucknow has inspected the unit M/s Bajaj Hindustan Energy Limited, Vill- Khambarkhera, Lakhimpurkhiri on dated 16.10.2023 to evaluate the compliance status of the directions/observations made by the joint inspection committee formed by the Hon'ble NGT in the

matter of Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors. During inspection the unit was found operational. The inspection report/Compliance status is as under-

01	Name of the Industry & address	Bajaj Energy Ltd., Vill- Khambharkhera, Lakhimpur Kheri
02	Name of Unit Representative & Designation	Mr. Dharmendra Singh, GM (Unit Head)
03	Category of Industry	Large
04	Installed Capacity	90 (45x2) MW
05	Effluent Treatment Facilities & Capacity	Yes, 980 KLPD
06	Sewage Treatment Facilities & Capacity	Yes, 100 KLD
07	No. of Boilers & Capacity	190 x 2 TPH
08	No of Stack	Single, 110 meter
09	APCS details	2 No's ESP (Connected with each boiler separate)
10	Consent To operate Status (Air & Water)	Valid upto 31.12.2023
11	Hazardous waste Authorization	Valid upto 02.05.2024

Compliance of the directions is as under-

Sl.	Directions/Recommendations	Compliance	Photographs
1.	The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	Complied. The unit has installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline. Photograph of Spiral Ladder is enclosed as annexure-1.	
2.	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous (Management and Trans boundary Movements). Rule 2016.	Complied. The unit has already developed a dedicated storage shed for the storage of hazardous waste including sludge, waste oil, contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016. The photographs of hazardous waste storage shed is enclosed as annexure-2.	

- ❖ On the basis of the observation made by the joint inspection committee formed by Hon'ble NGT . The unit was served a show cause notice with Rs. 3,50,000 vide board letter no. H 88879/C-5/Sahmati Jal/132/2023 Dated-10/02/2023. The unit has deposited the Environmental compensation of Rs. 3,50,000 to UPPCB account & also complied all the above direction made by the committee.

K K Chaudhary
27/11/23
K K Chaudhary
(Scientific Assistant)

Ritesh Tiwari
9.11.2023
Ritesh Tiwari
(AEE)

Regional Officer/Chief Environment Officer

[Signature]
07/11/23

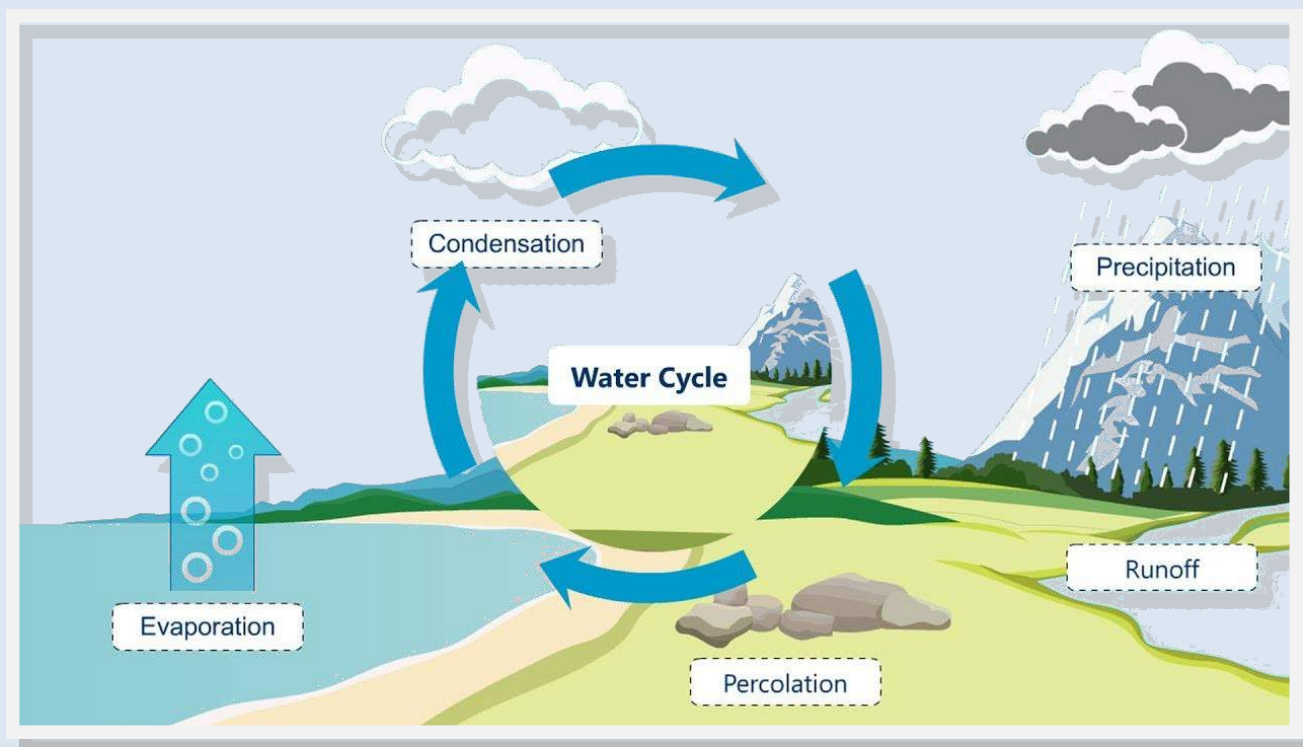
CEO - S, Sir

1031

HYDROGEOLOGICAL AND IMPACT ASSESSMENT REPORT

(AS PER UTTAR PRADESH GROUND WATER MANAGEMENT AND REGULATION BILL, 2019)

FOR
UNIT: SUGAR
AT



VILLAGE – KHAMBERKHERA ,
BLOCK: FULBEHAD,
DISTRICT : LAKHIMPURKHERI , UTTAR PRADESH

OF
M/S BAJAJ HINDUSTHAN SUGAR LIMITED,
UNIT: KHAMBERKHERA

PREPARED & SUBMITTING BY
(CGWA Accredited Individual Consultant)
Certificate No.: CGWA/RGI/035

ACKNOWLEDGEMENT

This report contains Hydrogeological condition and Impact Assessment Report within 5 km of radius of existing Sugar at Village: Khamberkhera, Block: Fulbehad, District: Lakhimpurkheri, Uttar Pradesh by M/s Bajaj Hindusthan Sugar Limited, Unit: Khamberkhera (Unit: Sugar).

For the purpose of the preparation of the Hydrogeological condition and Impact Assessment Report, the format regarding Impact Assessment Report as per the Gazette Notification of Ministry of Jal Shakti (Department of water resources, River Development and Ganga Rejuvenation) (Central Ground Water Authority). Notification has been published on dated 24th September 2020.

The Ground water parameters such as the Water level (Pre-Monsoon & Post Monsoon), Water level fluctuation, ground water quality have been determined by actual monitoring and sampling conducted at Site. The data of water level have been collected is actual on site. The present report is a final report of Hydrogeological and Impact Assessment study based on field data obtained in the month of March 2022. Field study conducted by our team. The Ground water impact assessment identifies the various negative and positive impacts of the project. It is based on the impact analysis and studies. The Management plan incorporates the measures, which are envisaged to mitigate the adverse impacts as well as to enhance values.

Vijay Rajkumar Yadav
(Accredited Consultant, CGWA)

Certificate no. & issue date:
(Certificate No.: CGWA/RGI/035 Dated 07.07.2021)

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CHAPTER 1 PROJECT DETAILS

1.1 BRIEF DESCRIPTION ABOUT COMPANY

Bajaj Hindusthan Sugar Ltd. (BHSL), a part of the 'Bajaj Group', is India's Number One sugar and ethanol manufacturing company, headquartered at Mumbai (Maharashtra), India.

The Company has fourteen sugar plants, which are all located in the northern Indian state of Uttar Pradesh (UP): Golagokarannath, PaliaKalan and Khambarkhera (district Lakhimpur Kheri), Barkhera (district Pilibhit), Kinauni (district Meerut), Gangnauli (district Saharanpur), Thanabhavan and Budhana (district Muzaffarnagar), Bilai (district Bijnore), Maqsoodapur (district Shahjahanpur), Pratappur (district Deoria), Rudauli (district Basti), Kundarkhi (district Gonda) and Utraula (district Balrampur). These plants have aggregate sugarcane crushing capacity of 136,000 TCD (tonnes crushed per day) and a distillery capacity to produce 800,000 litres of alcohol per day.

BHSL is also one of the largest ethanol producers. It is the pioneer of India's fuel ethanol program and is currently producing 38 million liters of ethanol in a year. In anticipation of emerging market demand, the Company has increased its ethanol manufacturing capacity to nearly 218 million liters per year. BHSL generates close to 430 MW of power from the bagasse produced in its sugar mills. After meeting its own energy needs, BHSL has a surplus of around 100 MW. The Company supplies a significant part of this surplus power to the UP-state grid. BHSL recently embarked upon the expansion of its power generation capacity by 450 MW through the setting up of new coal-based power plants of 90 MW each in the vicinity of 5 of its existing sugar units. These new projects have been commissioned successfully at an aggregate project cost of around Rs. 23 billion.

1.2 NEED AND PROPOSE OF THE PROJECT

Industry has obtained NOC for ground water abstraction in the tune of 1200 KLD through vide UPGWD NOC Certificate No: NOC028922, NOC033242 & NOC043004 dated 22/06/2022 as per The Uttar Pradesh Ground water (Management and Regulation) Act, 2019 (U.P. Act no 13 of 2019) dated 07th august 2019 and its rules Ground Water (Management and Regulation) Rules dated 25th February 2020.

Ground Water Department of Uttar Pradesh mandatory the submission of Hydrogeological and Impact Assessment Report along with application as per the Gazette Notification of Ministry of Jal Shakti (Department of water resources, River Development and Ganga Rejuvenation) (Central Ground Water Authority). Notification has been published on dated 24th September 2020.

As per the notification Impact Assessment Report is mandatory for Industries abstracting ground water in the tune more than 100 KLD. In order to comply the same, submission of Impact Assessment Report is made mandatory for processing of NOC.

Hydrogeological and Impact Assessment Study is a process for considering the implications, for people and their environment, of proposed actions while there is still an opportunity to modify (or even, if appropriate, abandon) the proposals. It is applied at all levels of decision-making, from policies to specific projects. The main impact of the project on ground water regime will affect the social and environmental sector. The main purpose of this report is to assess sensitivity of the baseline hydrological environment and the potential impacts of the proposed development upon it and proposes mitigation measures in order to ensure that the potential adverse impacts of the project development on the hydrological environment will be slight and neutral. It contains essential information:

- To assess the risk of water quality impacts from the Project to the groundwater resource.
- Implementation of groundwater monitoring and contingency program is a common requirement of the project.
- Information collected in this study was used to determine if the Project is located in a sensitive groundwater area, and to make recommendations.

1.3 PROJECT LOCATION

Existing Sugar Unit located at village: Khamberkhera, Block – Fulbehad, Distt. Lakhimpur Kheri (Uttar Pradesh). It has shown on SOI Topo sheet no.63A/13 & 62D/16 in the map below **Fig: 1.2**.

Table No.: 1.1

Salient features of the Project

S. No	Particulars	Details
1.	District and State	Lakhimpur Kheri, Uttar Pradesh
2.	Block	Fulbehad
3.	Village/Town	Khamberkhera
4.	Project Area	1.975 Ha.
5.	Coordinates	Latitude: 28.016867° Longitude: 80.830389°

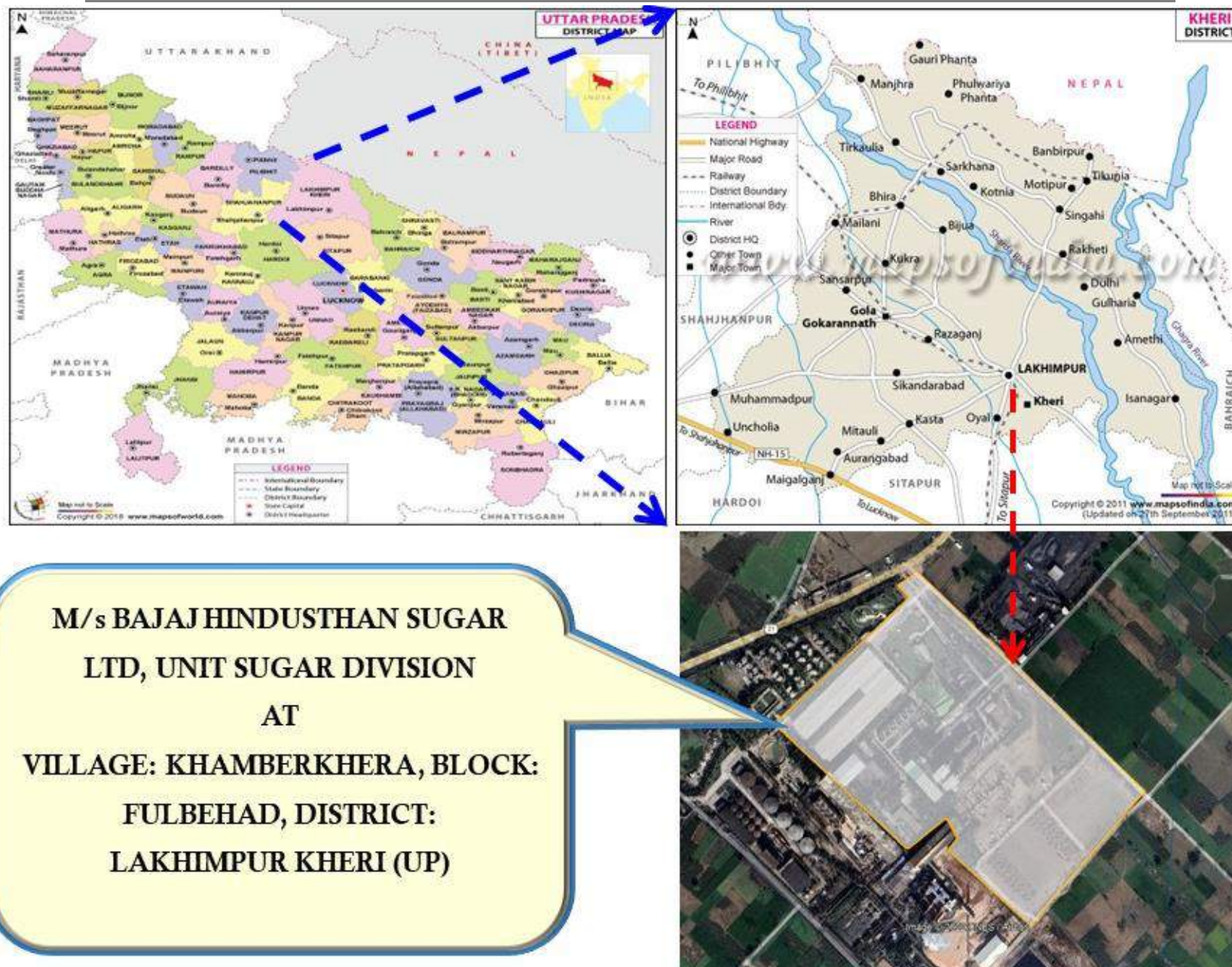


Fig No. 1.1 Location of the Project Site

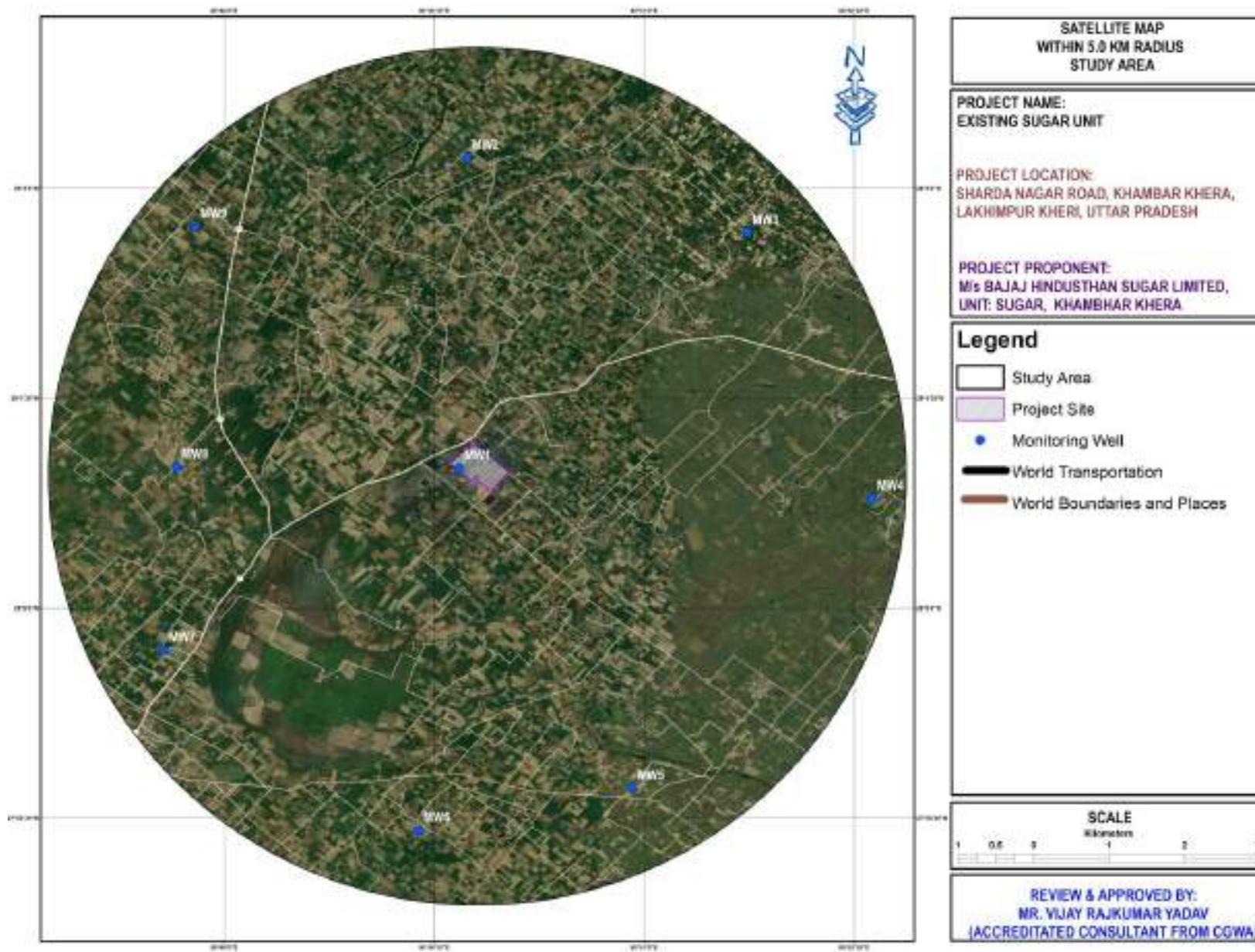


Fig No. 1.2 Satellite Map of the project site

1.4 LAND USE DETAIL:

Total plant area is 1.975 Hectare amounting to an area of 19750 sqm. Out of 1.975 Hectare of total land, 0.651 Hectare (> 33% of total plot area) is being developed under green-belt and plantation and same will be maintained. Land Area breakup for within industry premises is given in table below:

Table No.: 1.2
Land Use Breakup within Premises

S.No	Land Use	Area (Sq.m)	Percentage (%)
1.	Roof Top Area	5750	29.11
2.	Road/Paved area	3490	17.68
3.	Green Area	6510	32.96
4.	Open land	4000	20.25
	Total	19750	100

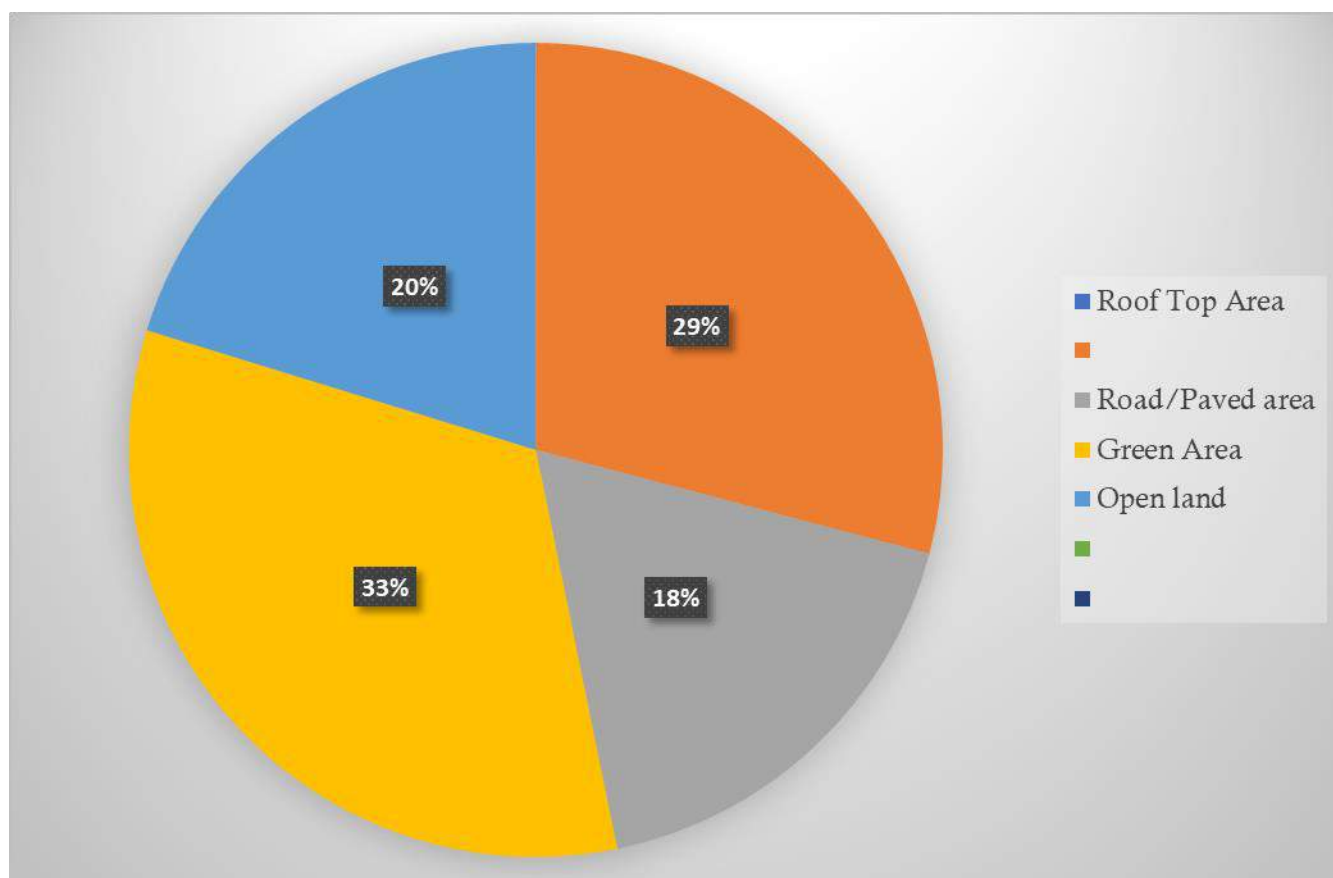


Fig No. 1.3: Land use Breakup

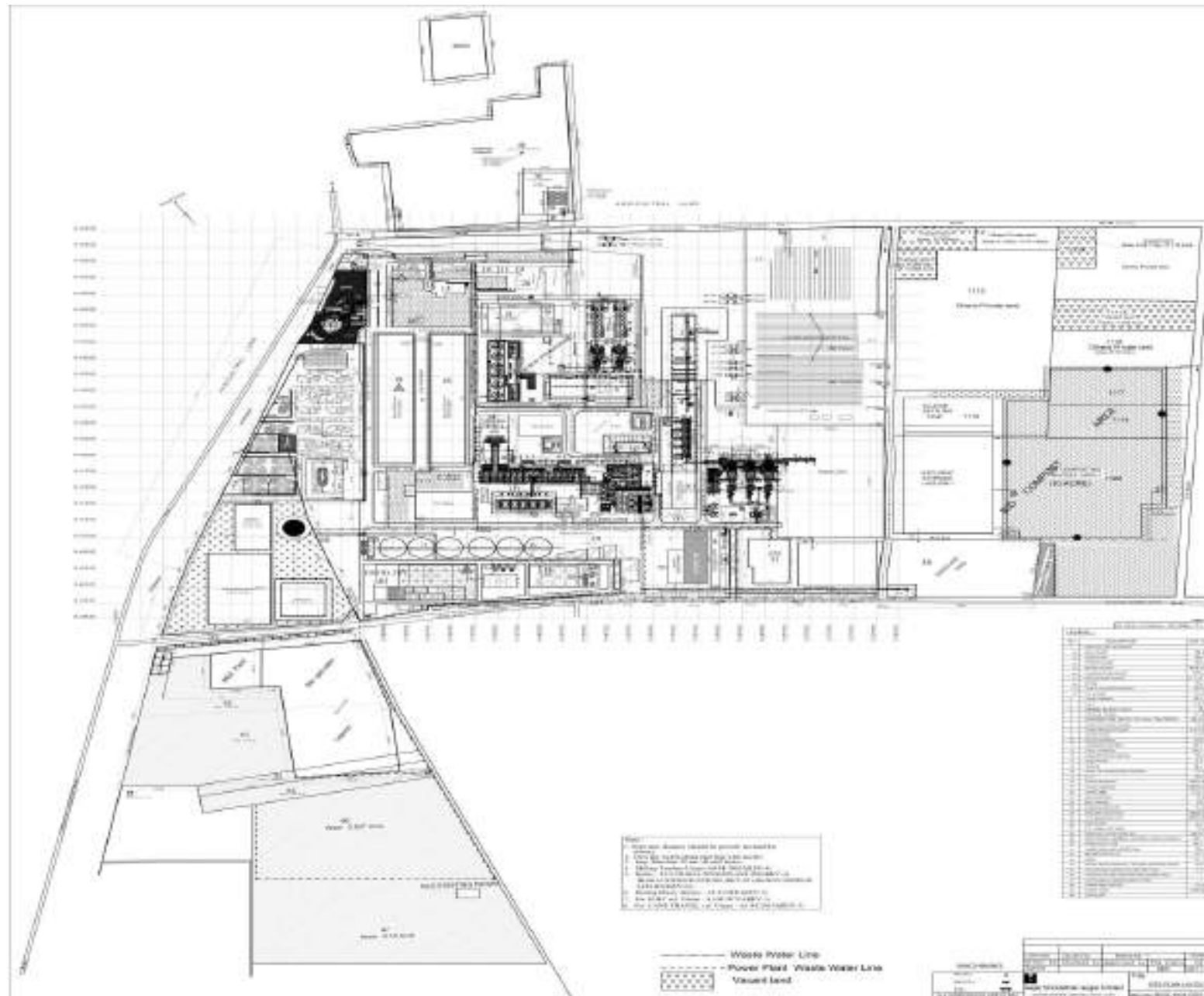


Fig No 1.4. Plant Layout

1.5 TECHNOLOGY AND PROCESS DESCRIPTION

a. Sugar manufacturing process involves mainly seven stages as mentioned below

- Weighing of sugar cane
- Crushing of Sugarcane
- Juice clarification (double sulphitation)
- Evaporation & boiling
- Crystallization
- Curing
- Grading and bagging

❖ Cane weighment and unloading system

Harvested Sugarcane is brought to the factory by trucks trailers and bullock carts. The factory will have 24 out station purchase centers and one local centre at the factory gate. All the purchase centers will be provided with suitable platform type computerized electronic weigh bridges to weigh the cane. There will be separate weigh bridges for cart cane weighing and truck/trailer cane weighing at the factory gate before unloading the cane on to the conveyors.

The received cane in carts and trailers in the purchase centers will be weighed. The cane received by trucks will be directly unloaded by hydraulic truck tipplers provided at the hand end of the auxiliary cane carrier. Cane weights are recorded and in the statements issued to the cane suppliers with the weight, total value payable etc. by a computerized system.

❖ Cane Preparatory system & Milling System

The cane carrier is a slat type conveyor width dragged by three strands of roller chains of sturdy construction moving on well aligned flat rails. The system will be driven by suitable variable speed drive motors to adjust the speed between 3m/min. to 10m/min.

The main cane carrier will be of 40-60m horizontal length and 20m inclined length of 12 Deg. and 7 Deg. slope with a loading depth of 1.2m at the horizontal length.

One cane leveler set with 48 knives driven by 2 x 150 KW, 600 rpm synchronous speed sling ring motor of 15% slip and an adjustable clearance of 250mm to 300mm between the tip of knives and the carrier slat will be provided.

A heavy duty swing hammer type fibrizer with 120 hammers and box type anvils driven by 2 Nos. 600 KW slip ring motors of 15% slip running at 800 rpm is considered as a cane preparatory equipment.

❖ Milling System

The prepared cane is crushed in the mills will be driven by DC motors of connected to the rollers through speed reduction gears to enable the rollers to run at 3 rpm to 4 rpm speed.

The fibrized cane will be fed to the crusher through a donnelly chute and under feed rollers and the extracted juice is screened through a rotary screen to remove fine bagasse particles. The

bagasse after extraction of juice will pass through successive mills through rake type elevators and donnelly chutes to enable maximum extraction of juice from the cane. Imbitions water at 40 Deg. C will be added after the penultimate mill to extract the last traces of juice in the bagasse. The bagasse coming out of the fifth mill will be used as fuel for generation of steam which in turn will be used for production of electrical power and supply of process steam.

❖ Juice Clarification (Defication Process)

The mechanism of Phosphatation is primarily the flocculation of impurity particles (Bennett). The majority of colouring matter & colloids by nature are negatively charged and so the addition of cations such as calcium neutralises these charges and allows flocculation to take place. The anionic colour bodies are therefore most effectively removed by this process, and some soluble colours are absorbed by the tri-calcium phosphate. The open and bulky nature of the precipitate allows micro-flocs to be enmeshed in the precipitate mass. Larger particles must be screened because they do not float in the flotation clarifier. This process consists of adding phosphoric acid to hot raw melt (80-85 deg.c) at 0.02 – 0.05% P₂O₅ on brix depending on the sugar quality, i.e. colour and suspended solids. Lime in the form of lime sucrate/ low brix (2.0-2.5 be) lime slurry is added almost simultaneously. The reaction produces a precipitate of tricalcium phosphate, to which is added a flocculent to coagulate it. $3\text{Ca}(\text{OH})_2 + 2\text{H}_3\text{PO}_4 = \text{Ca}_3(\text{PO}_4)_2 + 6\text{H}_2\text{O}$ The precipitate is very fine and cannot be easily filtered; therefore, the liquor is aerated by dispersed air and subject to flotation in a clarifier. The precipitate and other debris are scraped/skimmed off as a scum. The scum is de-sweetened in several ways, the most popular of which is a series of two or three counter current clarifiers. The clear liquor underflow is led to one or two filtration processes where any ca carry over is removed.

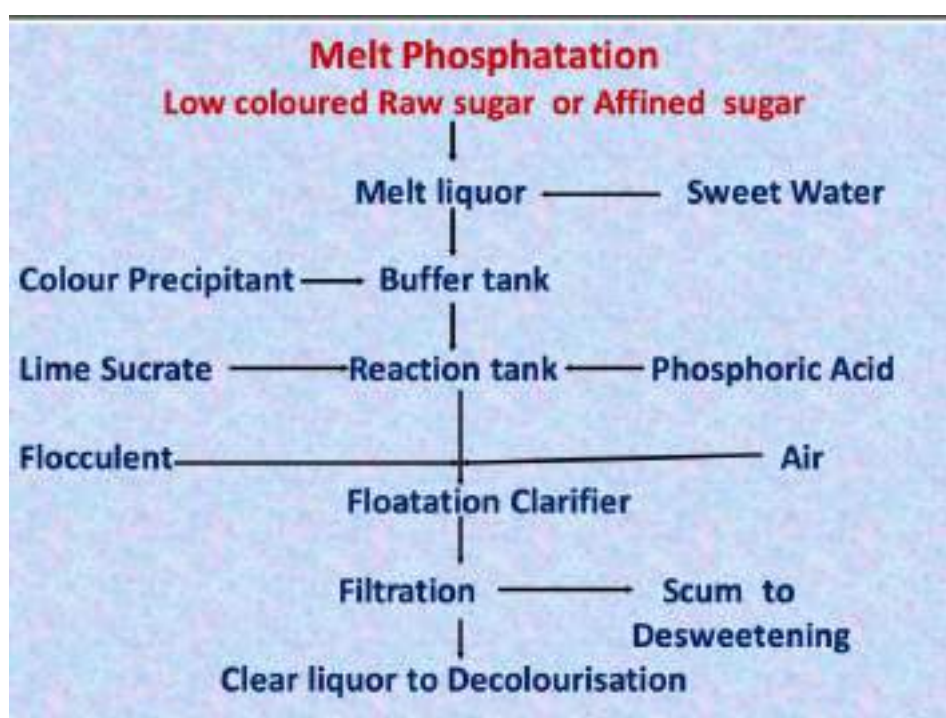


Fig: Juice Clarification (Double sulphitation)

❖ Evaporation, Boiling & Crystallisation

Clear juice at a pH level of 7 from the clarified passed to the first effect of the quintuple effect evaporator at about 103°C to 105°C through a juice heater. The first evaporator vessel will be a thin film long tube rising film type evaporator (semi-kestener) of modern design with provision of efficient internal and external vapour scrubbing designs. Exhaust inlet, level indicators, samplers, condensate outlets, etc.

Suitable desuperheating system for exhaust steam and pressure reducing desuperheating provision for live steam bleeding into exhaust will also be provided. The targeted evaporation percentage in the quintuple effect will be about 78 to 80.

❖ Syrup Clarification

The syrup coming out of the evaporator will be maintained between 55 Brix to 60 Brix. Since the production of quality acceptable to international standards is very essential these days an automatic syrup clarification system of proven technology will be provided by which it will be possible to manufacture sugar as per the requirement upto 50 ICUMSA.

For required sugar production below 50 ICUMSA, a smaller capacity refinery as per our requirement may be planned at a later date as an extension of the plant.

❖ Vacuum Pan Boiling

- Total automation of the boiling operations.
- Totally automatic continuous pans for B&C boiling.
- Vacuum crystallizers for storage of B-grain, C-grain and A-footing.
- Open seed crystallizer for dry seed and B-seed.
- Conventional water cooled crystallizers for B&C masscuite storage and air cooled for A masscuite. B&C crystallizers will be of continuous cooling type.
- Slurry graining for B&C.
- B-Seed or dry seed for A-footing as per needs.
- External save all for all pans.
- Automated injection and spray system to reduce power consumption at this station to 2.5 KW/t/hr at peak crushing rates.
- Final molasses purity less than 29%.

❖ Curing, Drying, Grading and sugar bagging

The crystal sugar developed in vacuum pans and nurtured in crystallizers is separated as white crystals from the mother liquor surrounding it. The mixture of sugar crystals and the another liquor which attains the name as massecuites and the spun in high speed centrifugal machines.

A-massecuite from which the commercial white sugar is separated is cured in modern, fully automatic, high speed, batch type, flat bottomed, plough discharging centrifugals driven by

thyristor-controlled D.C. motors of 1440 rpm. The sugar will be discharged into a plain tray grass hopper conveyer at the bottom from where it will be conveyed to fluidized bed sugar drier. The dried sugar after cooling in the hopper will be elevated by bucket elevators to a vibrating screen assembly above the sugar bins. The factory proposes to make 85% and above of M-size crystals as per ISS, S-Size crystals 10% and other Sizes of 5%. The colour will be 31 plus which is the highest as per ISS. The sieved sugar will be stored in the sugar bins according to the grades and bagged in 50 Kg/100 Kg packing in automatic sugar net weighing machines kept at the bottom of the sugar bins, stitched by machines and conveyed to the warehouse through belt conveyors where they are stocked.

The B-massecuite and C-massecuities are cured in continuous centrifugal machines. The B-sugar after sufficient washing in centrifugals and with a purity of not less than 98% is taken back to the pan station as seed for A-massecuite some times and excess will be completely melted.

The C-sugar coming out of C-continuous centrifugal machines is magmised in a mingler beneath the machines and cured once again in a subsequent continuous centrifugal machine known as C-after worker.

The sugar from the C-after worker centrifugal which will be of about 98% purity is completely melted and taken to the pan floor for boiling with A-massecuite. Every stage of operation will be automated and integrated through DCS control system to ensure best process controls, efficient operations and quality outputs.



1.6 Fresh Water Requirement and Existing Bore Well Details

Fresh water requirement for existing Sugar is 1200 KLD. Fresh water requirement shall be sourced from Ground Water through 03 Bore wells which were earlier registered with CGWA New Delhi. Details of existing bore well are given in **Table – 1.3**.

Table No: 1.3; Details of the existing tube wells

Sr. No.	Type of Structure-Date	Depth (m)	Depth to Water Level (mbgl)	Discharge (m ³ /Hr)	Operational Hrs. (Day)	Mode of Lift	Pump Capacity (HP)	Coordinates
1	Borewell/ 06/07/2006	91.46	6.75	200	2	Submersible	60	28.015246° 80.83042°
2	Borewell/ 06/07/2006	96.0	6.75	200	2	Submersible	60	28.017779° 80.830234°
3	Borewell/ 06/07/2006	140.35	6.75	200	2	Submersible	60	28.018831° 80.827959°

CHAPTER - 2

DETAIL ABOUT THE STUDY AREA

2.1 GEOLOGY OF THE AREA

District falls under Tarai region of U.P which is characterized by unique geological features. One find archean crystalline formation covered deep beneath the alluvium of Tarai, the main sedimentary deposits that were squeezed to from to high mountain and also the shiwalik formations. The region is flanked by the great Indo-Gangetic alluvial plains. It is occupied by litho-assemblage of various geological formations ranging in age from the Archen to quaternary period. The major part of the area up stream, greater and lesser Himalaya is composed essentially of variegated granite and granite gnesses with enclaves of meta-sediments and meta basics and shiwalik sandstone. The gneissic-granitic suite of rocks are overlain by ENE-WSW trending volcano-sedimentary sequence of the Bijawar-Vindhayan rocks at various levels. Soil and alluvium of the quaternary recent period is mostly confined along the banks of the major river.

2.2 CLIMATE & RAINFALL

The normal rainfall is 1231.2 mm, of which 86% rainfall is received during monsoon period and 14% during non-monsoon period.

The hottest month with maximum temperature upto 32.3 °C in May and the coldest month with temperature 15.6 °C is January. The humidity is lowest in April 39.5% where as it increases to about 82.5% in August. The mean monthly wind speed is generally high from March to September reaching maximum 5.2 Km/hr in May and in December being around 1.4 Km/hr. The annual potential evapotranspiration is 1369.1 mm. The highest P.E.T. occurs during May and lowest in December.

Table No. 2.1
Average Annual Rainfall

	JAN	FEB	MAR	APR	MAY	JUN	JUL	AUG	SEPT	OCT	NOV	DEC
2016	0.3	1.9	0.8	0.5	106.6	115.6	563.6	217.9	184.4	39.6	0	0
2017	38.5	0	11	0	63.7	87.9	366	330.2	148.7	0	0	0
2018	3.8	10.9	0	14.3	11.7	73.1	508.6	534.8	58.2	1.2	0	0
2019	5.5	52.2	9.4	0	17.9	44.3	336.4	77	84	0.4	12.1	60.6
2020	29.4	30.5	52.6	7.5	68.1	120.4	320	303.6	107.9	0	3.9	0

Source: IMD Hydromet

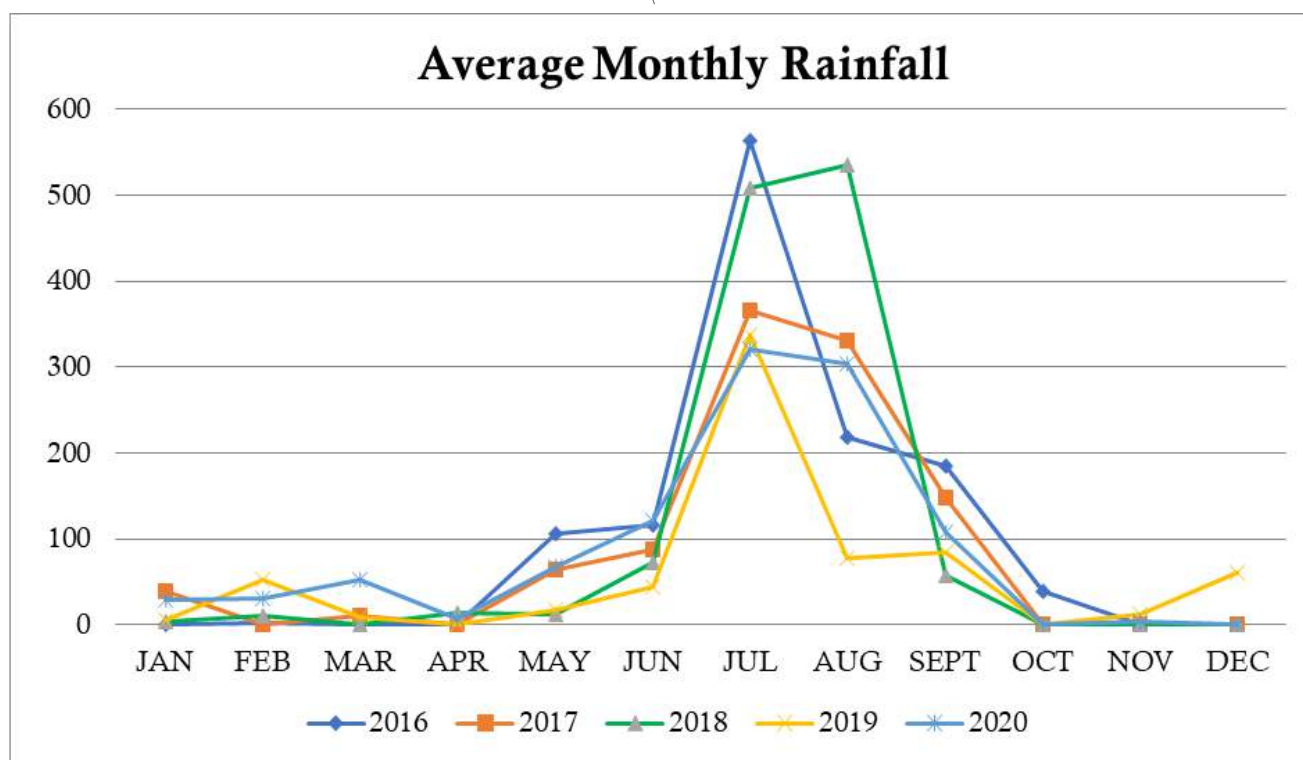


Fig No. 2.1: Average Rainfall

2.3 GEOMORPHOLOGY, TOPOGRAPHY, PHYSIOGRAPHY AND DRAINAGE

2.3.1 GEOMORPHOLOGY

Geomorphologically the area of Lakhimpur district is a vast alluvial plain traversed by numerous streams flowing in a south-easterly direction. The surface of the land is interrupted by low river beds and the high banks which flank the streams on either side. The main River frequently change their course leaving behind old channels in which water accumulates to form lakes and swamps. The master slope of the country is towards south-East.

2.3.2 SOIL

The type of soils is generally those found commonly in the surrounding districts. Sandy bhur in the more elevated portions and along the high banks of the rivers, loam or domat in the level uplands, and matiyar or clay in the depressions are found all over the region. According to the survey of soils conducted in the district, it has two types of well defined and distinct soils, differing from one another, in their geological formations. These are the Tarai tract in the north and the alluvium Tract in the south.

2.3.3 TOPOGRAPHY OF THE STUDY AREA

Topography of District Lakhimpur comprises mainly four types of soil- sandy, alluvial soil, smooth & Domat. Geographically District can be divided in to two parts-(i) Low land (Tarai) and (ii) Upper Land (uparhar). Sandy soil is available in the bank of rivers and nearby areas. Soil of Tarai areas is clay & in dark color which is vary suitable for growing of Rice & Sugar

cane. Soil of Bankeganj, Mohammadi, Kumbhi (Gola), Mitauli, Behjam & Lakhimpur Blocks is normally Domat. Important rivers flowing in the District are Ghaghara, Saryu, Sharda, Kodyala, Ull, Gomti, Kathina, & Mohan. Length of main rivers flowing in the District is 1033 Km. The highest recorded elevation is 147m. above sea level at Lakhimpur Kheeri.

2.3.4 PHYSIOGRAPHY OF THE STUDY AREA

The district is a vast alluvial plain. The general slope is from north-west to south-east. The altitude above the mean sea level ranges from 182 metres in the extreme north to 114 metres in the south - east corner. On the basis of geology, soils, topography, climate and natural vegetation the district has been divided into the following four regions. Ganga Khadar: The region is situated along the Ganga river covering parts of Shafipur, Unnao and Purwa tahsils. It is formed of rocks of Alluvium and Dun gravels of recent age. Its approximate width is 6 kms. The Ganga river flows in the boundary line of the district from north-west to south-east direction following the direction of slope of the area. There are number of small rivulets, which are mostly the left out course of the Ganga river. A few to be named are Kalyan, Khar, Paira and Morahi etc. Unlike other khadar tract, there is an abrupt change in the land surface away from the Ganga river. There is a chain of mounds along the river upto Safipur, the natural levees situated in this belt indicate the extent of the old course of the Ganga. A patch of Bhur is also located near Balbadar village along the railway tract. Kheri Tarai It is situated in the northern part of the district covering major portion of Nighasan tahsil and part of Gola Gokaran Nath tahsil. All the streams in the region drain parallel to each other in south-east side. The entire tarai is a flood prone tract. The geology of the region belongs to Alluvium (recent). Ghaghra – Sarda Flood Plain The region is situated in the eastern part of the district covering Nighasan, Gola Gokaran Nath and Dhaurehra tahsils. This belt is ridden by the offshoots of Sarda and Ghaghra rivers. These rivers are notorious for flood havoc and shifting course. Soil erosion is a common physical feature in this belt. Besides, there is a belt of marshy land along the above rivers. The geology of the region belongs to Alluvium, Dun gravels (recent). Lakhimpur Plain It is flat plain situated in the south of Sharda river. The general slope is towards south east direction. The surface height decrease towards slope. Soil erosion along Sarayan and Jamwari rivers is a notable physical feature. The geology of the region belongs to Alluvium, Dun gravels (recent). Marha reserved forest covers large area in northern part. Gomti Basin The region is situated in south-western part of the district occupying the major portion of Mohammdi tahsil and part of Gola Gokaran Nath. The general slope is towards south and the surface height gradually decreases to this direction. The main physical features is continuous belt of soil erosion along the river course and bhurs. The geology of the region belongs to Alluvium, Dun gravels (recent).

2.3.5 DRAINAGE

The rivers of this district belong to two main systems, those of the Gomti and the Ghaghra (or Kauriyala). The Sukheta, stands apart as it belongs to a third system, that of the Ganga. A brief description of major and minor rivers of the district is given below:

Sukheta It is the most important river of the district and forms the south-west boundary of the district separating it from district Shahjahanpur and flowing through it, enters in the north of Hardoi district, where it ultimately falls into the Garra.

Gomti It is the most important river of the district and rises in the Pilibhit district. It forms the boundary between the Hardoi and Sitapur districts. The bed of the river is well defined being flanked by high sandy uplands.

Kathna On the east of the Gomti is the Kathna which rises in the Moti Jhil in Shahjahanpur and touches this district near Mailani. It then flows towards the south and enters into the Sitapur district, finally meeting the Gomti, after a course of about 160 Km.

UL This river is of considerable size and flows from north-west to south-east through the centre of the district. In the winter the river shrinks but in the rainy season it swells to a large volume causing floods and damage to the cultivation in its valley.

Chauka This River is also known as the Sarda and contains the combined streams of the Kali and Sarju. It enters this district from Pilibhit and flows southeast. It leaves the district in the extreme south-west corner of tahsil Nighasan and enter the Sitapur district.

Dahawar The Dahawar is a small river, which flows along the southern boundary of tahsil Nighasan from the northwest to the south-east and discharges its water into the river Ghaghra.

Suheli The Suheli or Sarju river enters the district from Nepal. It is fed by several small streams. Its course is liable to change and its bed, varies from year to year.

Mohan It enters the district from Nepal and flows south-east to join the Kauriyala a short distance above Ram nagar.

Kauriyala (or Ghaghra) The Kauriyala flows along the eastern boundary of the district. It has its origin in Nepal hills and is known by this name till its junction with the Chauka, after which it becomes the Ghaghra. It flows in wide and sandy bed and its channel is liable to undergo constant changes. The floods of this river occasionally do much damage. In the district the frequent changes of its courses by the rivers, leaves behind old channels in which water collects to form lakes or swamps.

Lakes There are few regular lakes. The largest is at Simri in Paila. The other big lake is at Dharmapur. In Khairigarh there are many lakes and swamps namely: the Rohia, Patehri, Jabda, Bhadi, Jharela, Khagna and Mujhela.

Drainage map of the area is given in Fig: 2.2.

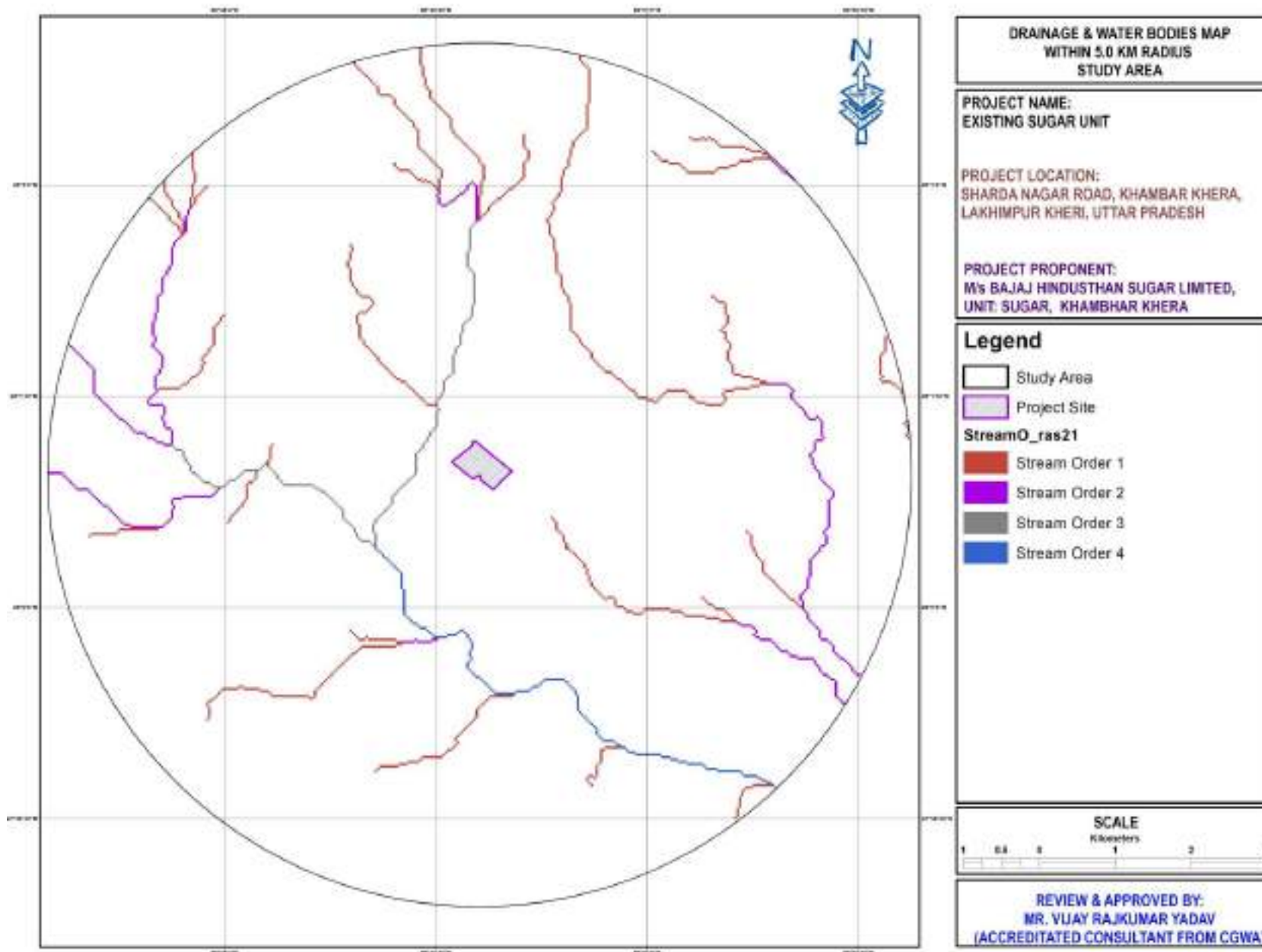


Fig No. 2.2 Drainage Map of the study area

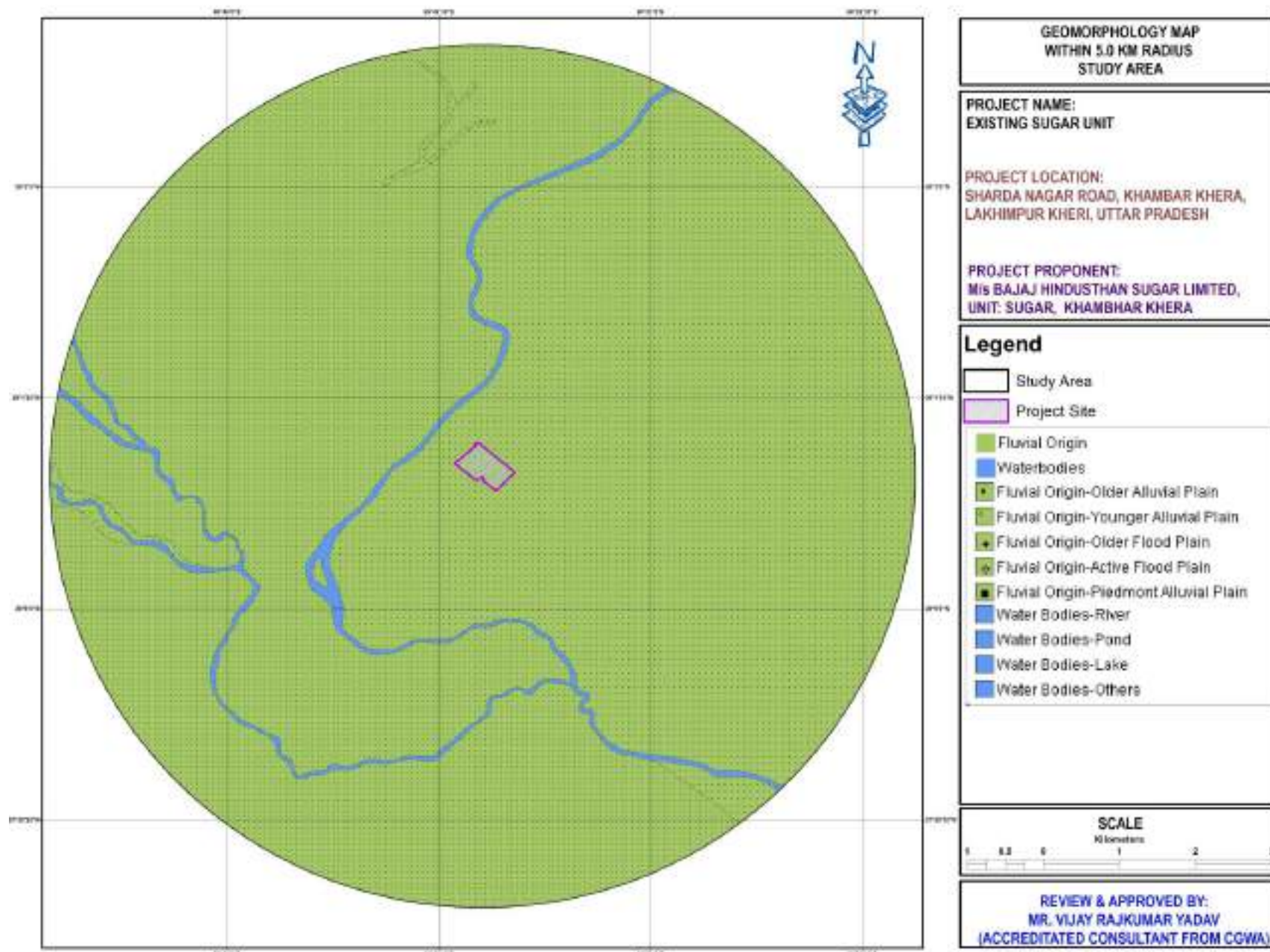


Fig No. 2.3 Geomorphology Map of the study area

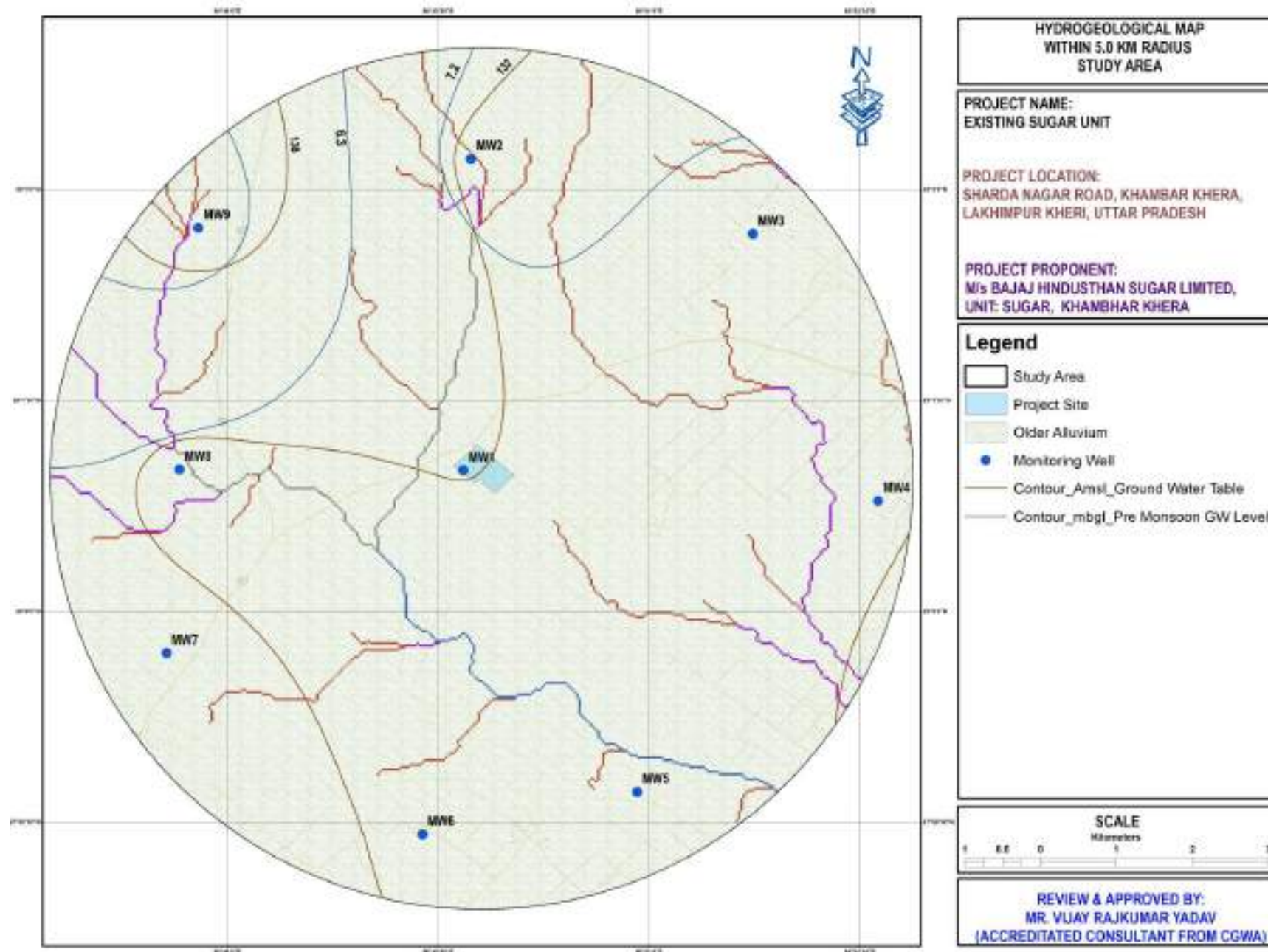


Fig No. 2.4 Hydrogeological Map of the study area

2.4 LAND USE / LAND COVER OF THE SURROUNDING AREA

Land Use/Land Cover of Study Area

Satellite Image (multispectral) of latest available dates has been used for preparation of Land use/ Land cover thematic map of study area. Satellite image has been procured from National Remote Sensing Centre, Hyderabad.

Technical details

- Satellite Image - Multispectral(FCC) of latest available dates
- Satellite Data Source - NRSA, Hyderabad
- Software Used - Earth Resources Data Analysis System
- Arcgis 10.3

A hybrid technique has been used i.e. visual interpretation and digital image processing to generate output Land use / Land cover map of 10.0 km study area on 1: 50000 scale. Statistical data observed and results obtained from satellite image are given below.

2.4.1 Land Use/Land Cover details of Buffer Zone

Total study area/ buffer zone of M/s Bajaj Hindusthan Sugar Limited, Unit: Khamberkhera mainly comprises of Crop Land, Deciduous , Fallow and Rural Land.

The whole study area of 5 km radius mainly comprises of crop land with 73.70 %, Deciduous Land with 11.45 % , fallow land with 8.36 % , and human settlement (rural) 4.86 %. The land use land cover details of 5 km radius area are given in Table-1.4 below:

Table – 2.2,

Land Use / Land Cover details of study area

S. No	Legends	Area (sqkm)	Percentage %
1.	Crop land	58.23	73.70
2.	Deciduous	9.04	11.45
3.	Fallow	6.6	8.36
4.	River / Stream / Canals	0.16	0.20
5.	Rural	3.84	4.86
6.	Scrub land	1.05	1.33
7.	Waterbodies	0.08	0.10
	Total	79	100

Source: LU/LC Map for Study Area from Bhuvan Portal

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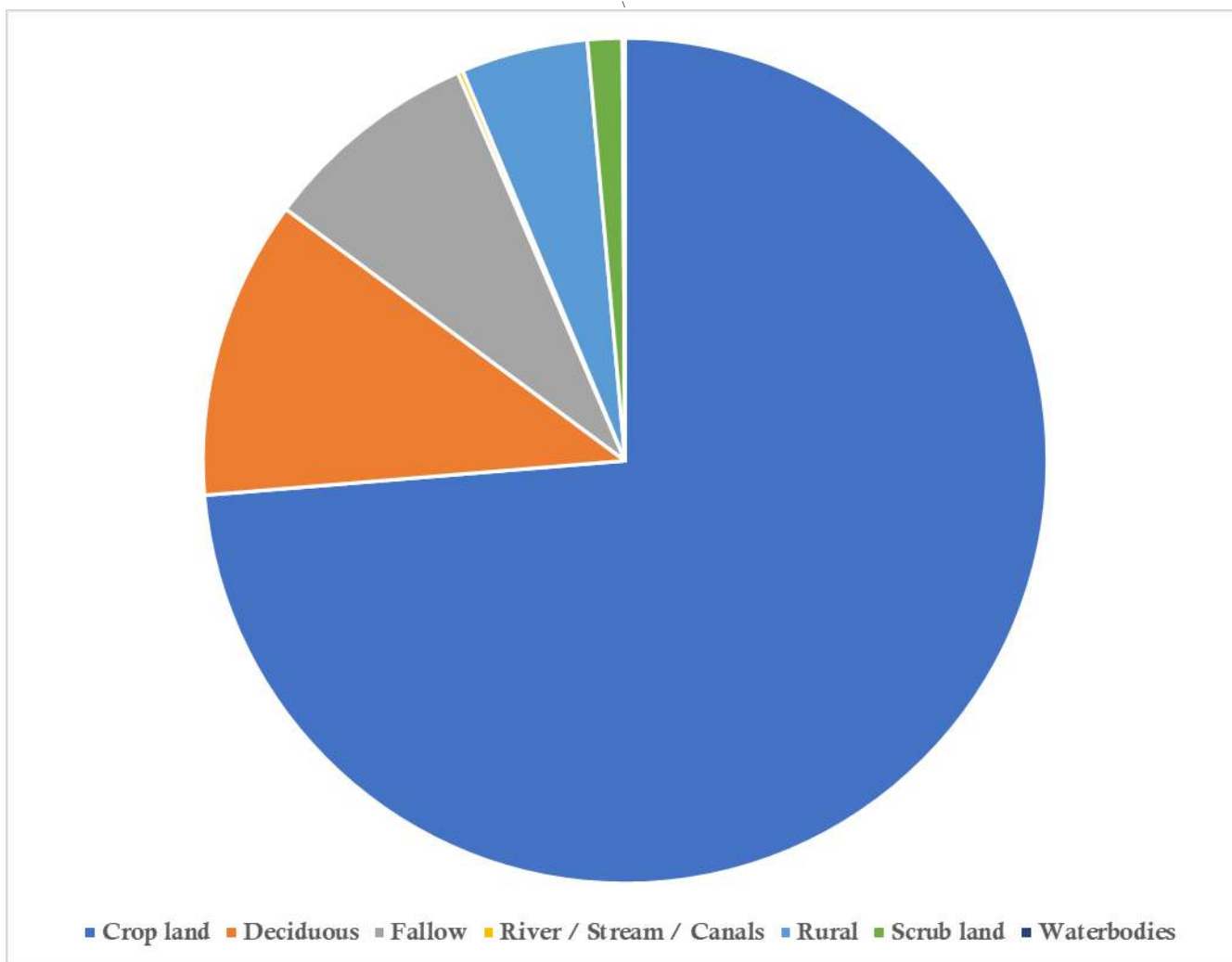


Fig No. 2.5 Land Use / Land Cover details of study area



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2.5 Digital Elevation Model

Digital Elevation Models are data files that contain the elevation of the terrain over a specified area, usually at a fixed grid interval over the "Bare Earth". The intervals between each of the grid points will always be referenced to some geographical coordinate system. This is usually either latitude-longitude or UTM (Universal Transverse Mercator) coordinate systems. The closer together the grid points are located, the more detailed the information will be in the file. The details of the peaks and valleys in the terrain will be better modeled with small grid spacing than when the grid intervals are very large. Elevations other than at the specific grid point locations are not contained in the file. As a result, peak points and valley points not coincident with the grid will not be recorded in the file. For practical purpose this "Bare Earth" DEM is generally synonymous with a Digital Terrain Model (DTM). DEM has been prepared for Sugar unit of M/s Bajaj Hindusthan Sugar Limited Unit – Khamberkhera Sugar, for 5 km radius study area.

(A) DATA USED

DEM Data: Shuttle Radar Topographic Mission (SRTM) data

Data Source: <http://srtm.csi.cgiar.org>

Software Used: Arc GIS

(B) METHODOLOGY

Shuttle Radar Topographic Mission (SRTM) data has been used for creation of Digital Elevation Model of the study area. The SRTM data has vertical accuracy of 16m and the spatial resolution is of 90m.

1st Stage:

The first processing stage involves importing and merging the 1-degree tiles into continuous elevation surfaces in Arc GRID format.

2nd Stage:

Resampling the data at 23m is done and a contour interval of 10m through the usual process of interpolation is created.

3rd Stage:

SRTM data is converted in grid format through Arc GIS 10.3 to obtain elevation information of study area. Contours are then generated at 2.0 m interval through 3D analyst of Arc GIS and then are interpolating with raster data.

4th Stage:

Integration of DEM with contour map showing 3D view for analysis of surface is done.

(C) Interpretation

It is very clear from the DEM that the elevation varies from 135 m to 144 m in the whole study area. Slope found in the study area is from North West to South East direction and Lowest elevation is found in South East direction from the project site where elevation ranges is from 135-138 m amsl.

DEM of the study area given in **Figure-2.6**.

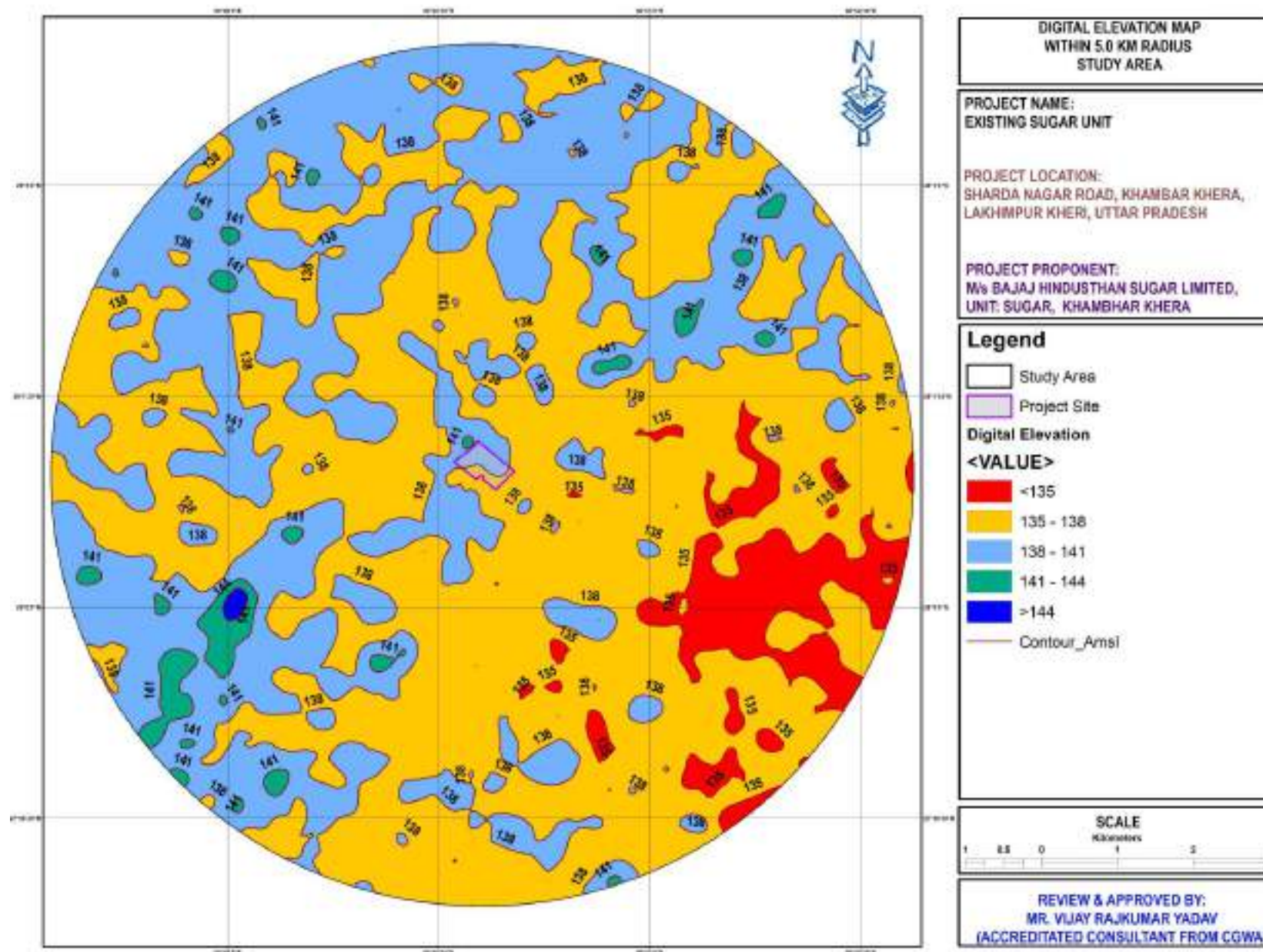


Fig: 2.7 Digital elevation map within Study area

2.6 BRIEF HYDROGEOLOGY OF THE AREA

District Kheri is underlain by quaternary alluvium comprising sand, clay, silt gravel and kankar in varying proportions. The area falls under interfluvial area of Ganga and Sarda which is a part of Indo-Gangetic plains. Tarai belt occurs in the northern fringe of the districts comprising mainly sand pebbles beds interbedded with clays. South of Tarai belt is underlain by the deposits of the older genetic alluvium composed of fine to medium grained sand and clay with kankar in varying proportions. Further south, lies the belt of younger alluvium of recent age which occupies the lower grounds at thick sequence of clay, silt and sand with occasional kankar. The general geological sequence over the district is given as below:

GEOLOGICAL SUCCESSION OF KHERI DISTRICT, U.P.

System	Age	Formation	Lithology
Quaternary	Recent to Upper Pleistocene	Newer Alluvium	Fine sand, Silt clay admixed with gravel
		Older Alluvium	Clay with Kankar and sand of different grades

2.6.1 AQUIFER DESCRIPTION

The granular zones encountered at different depths consist of unconsolidated alluvial formation as inferred from the tubewells constructed by state agencies and Central Ground Water Board. Three water bearing zones have been identified within the depth of 350 mbgl

1. Shallow zones down to the depth at 50 m.
2. Middle zone ranging between 50 to 150 mbgl depth, which is most potential and prospective.
3. Below 150 mbgl upto 350 mbgl, which was explored by C.G.W.B. at Pilibhit, zone is not very potential with respect to the middle zone and is mixed with fine sand and clay but few layers of sand may be having good yield.

Ground Water Flow

The Ground water flow in the area is from North West to South East. It is found that groundwater is flowing towards the river direction.

2.6.2 GROUND WATER LEVEL TREND ANALYSIS (PREMONSOON & POST MONSOON) FOR 10 YEARS;

**Table No. 2.3 Block Fulbehad
(Premonsoon Ground Water Level - 10 Years)**

District	BLOCK	Year - 2010	Year - 2011	Year - 2012	Year - 2013	Year - 2014	Year - 2015	Year - 2016	Year - 2017	Year - 2018	Year - 2019
		PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn
Lakhimpur Kheri	Fulbehad	3.25	3.30	3.25	2.60	3.75	3.29	3.30	3.65	3.72	3.85

**Table No. 2.4 Block – Fulbehad
(Postmonsoon Ground Water Level-10 Years)**

District	BLOCK	Year - 2010	Year - 2011	Year - 2012	Year - 2013	Year - 2014	Year - 2015	Year - 2016	Year - 2017	Year - 2018	Year - 2019
		PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn
Lakhimpur Kheri	Fulbehad	1.45	1.55	1.75	2.25	3.03	1.19	2.15	2.05	2.95	3.15

2.6.3 HYDROGRAPHS OF THE WATER LEVEL FOR 10 YEARS

Ground water occurs under phreatic to semi confined and confined conditions. The near surface aquifer is under unconfined / water table condition. The shallow phreatic aquifer is tapped by dugwells. In last ten-years water level data showing the declining trends from year 2011 to year 2020. Reason of declining trends is majorly due to increase in industrial and domestic draft and decrease in rainwater recharge in comparison to draft.

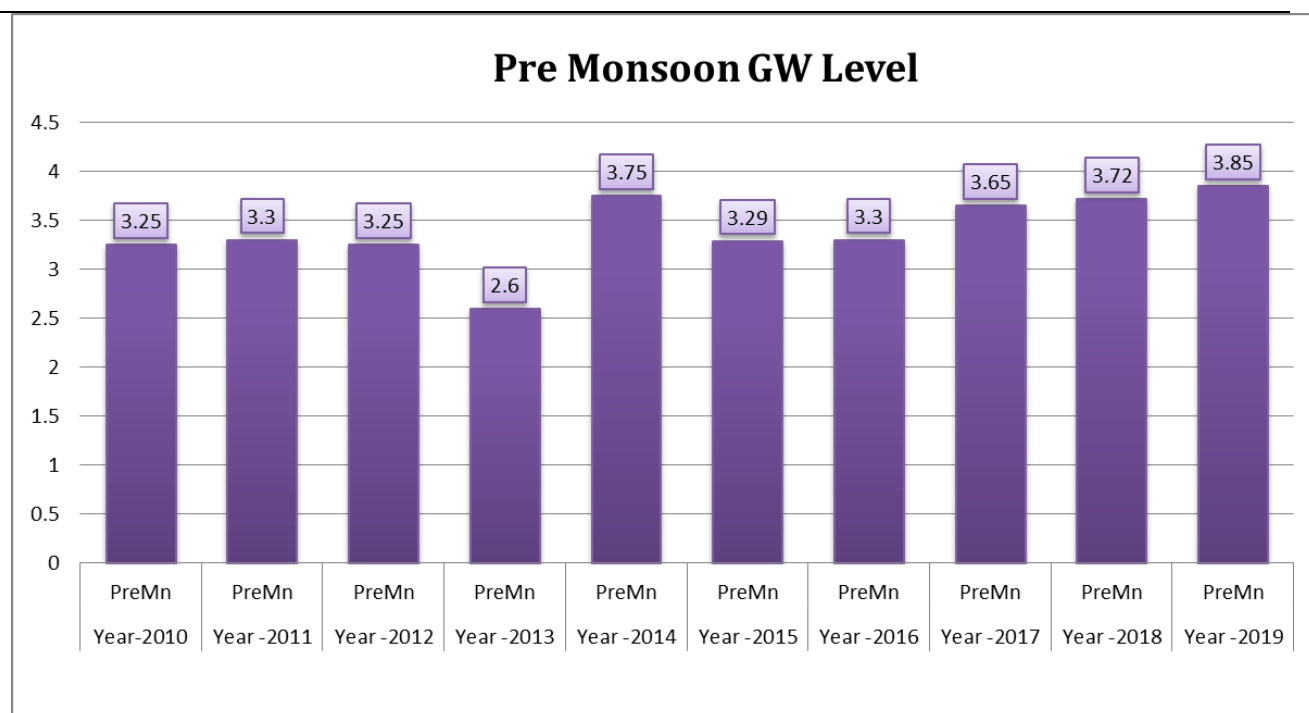


Fig No. 2.8 Hydrographs of Pre-Monsoon Ground Water Level

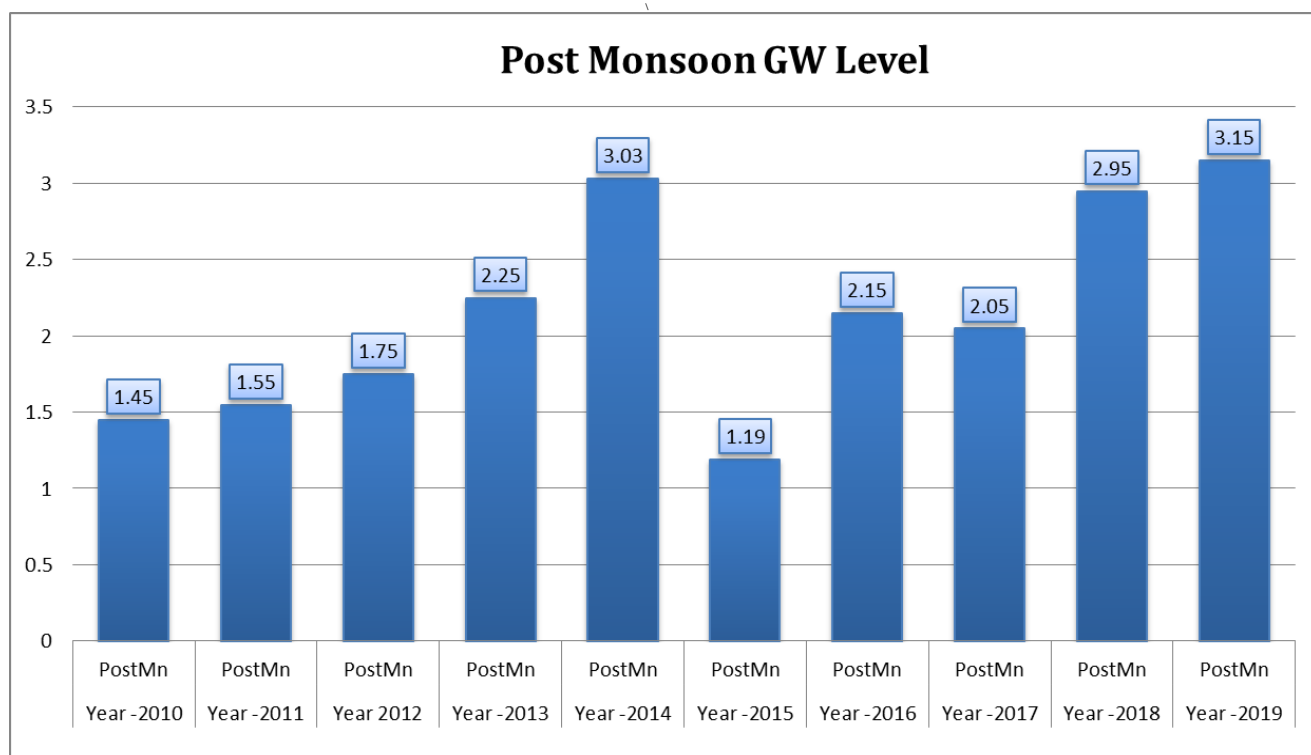


Fig No. 2.9 Hydrographs of Post Monsoon Ground Water Level

Table 2.5
Monitoring location of Ground Water

Code	Village	Latitude	Longitude	Pre Monsoon	Post Monsoon	Elevati on (m)	Direction from Project Site
		(In Decimal Degree)					
		TW1	Within Project Site	28.016662°	80.827953°		
TW2	Sarva	28.053616°	80.828879°	7.5	3.5	139	3.76 km, N
TW3	Danka Purwa	28.044717°	80.862268°	6.8	3.9	137	4.24 km, NE
TW4	Ramnagar	28.013041°	80.877121°	6.7	4.5	135	4.01 km, E
TW5	Chaphandi	27.978525°	80.848575°	6.75	4.45	137	3.94 km, SE
TW6	Sisauna	27.973516°	80.823108°	6.6	3.8	138	4.59 km,S
TW7	Burhnapur	27.994987°	80.792775°	6.9	4.3	140	4.04 km, SW
TW8	Sanda	28.016767°	80.794325°	6.5	3.5	138	2.93 km, W
TW9	Saidapur	28.045442°	80.796550°	5.1	2.5	142	4.19 km, NW

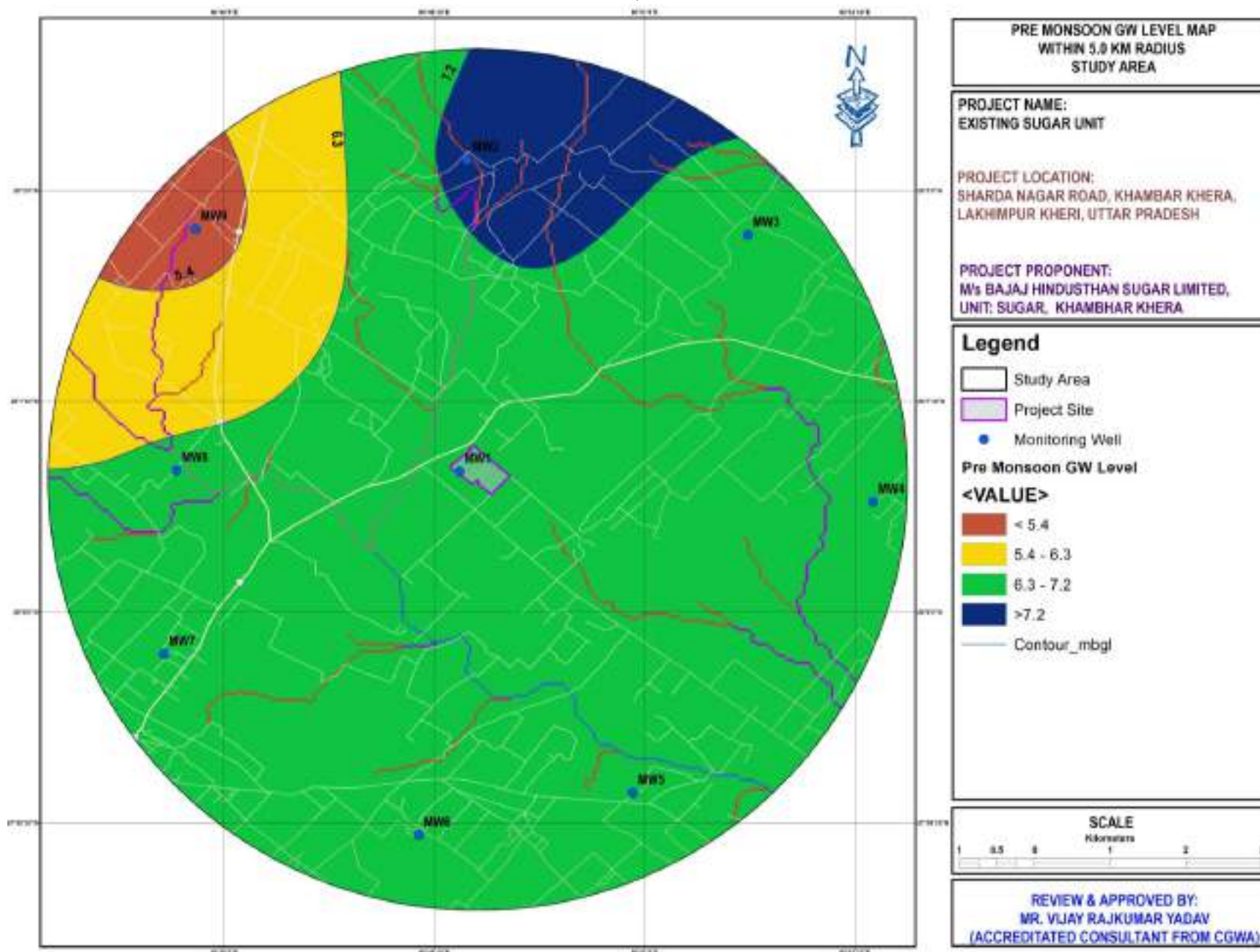


Figure No.: 2.10 Ground water level map Pre-Monsoon

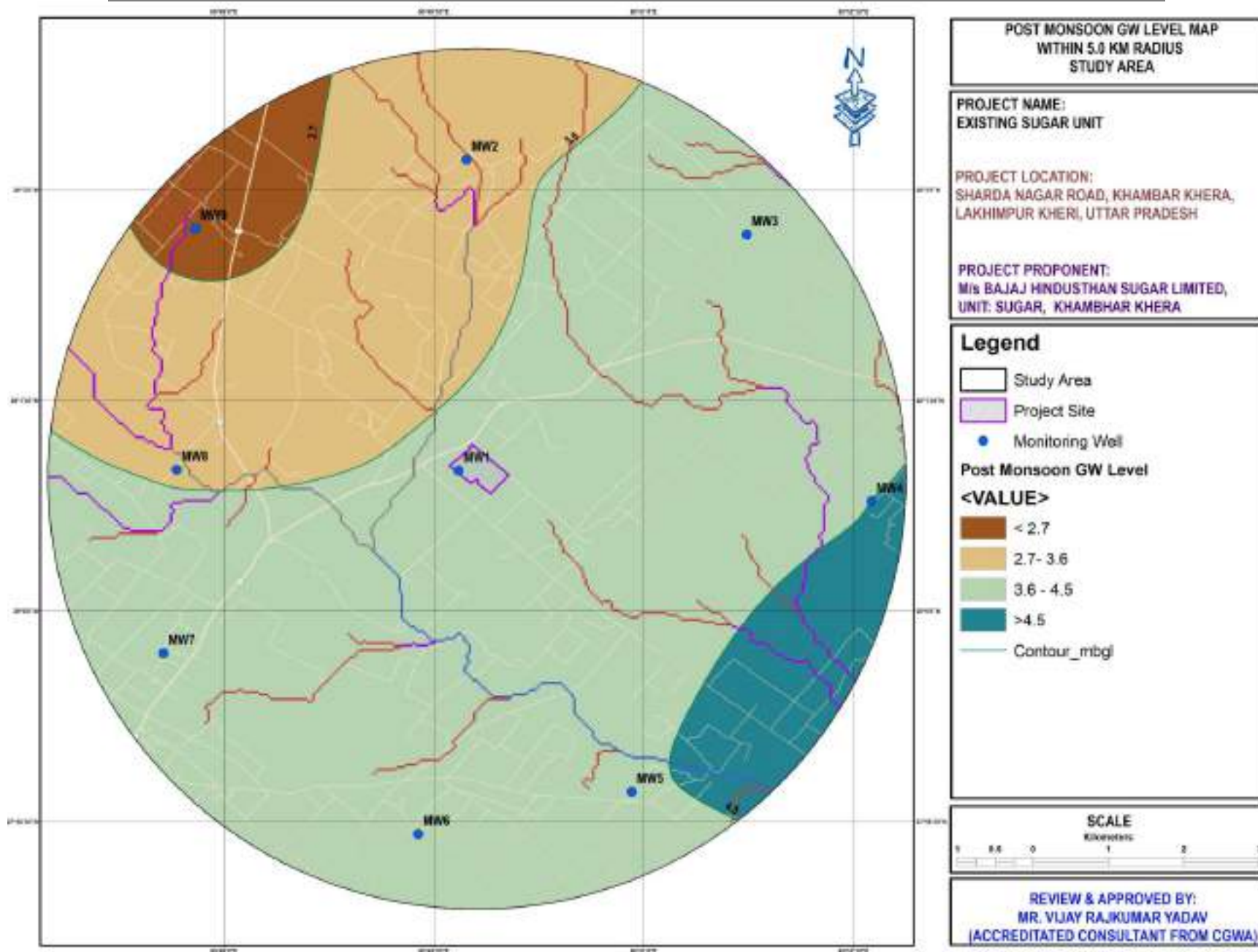


Figure No.: 2.11 Ground water level map Post monsoon

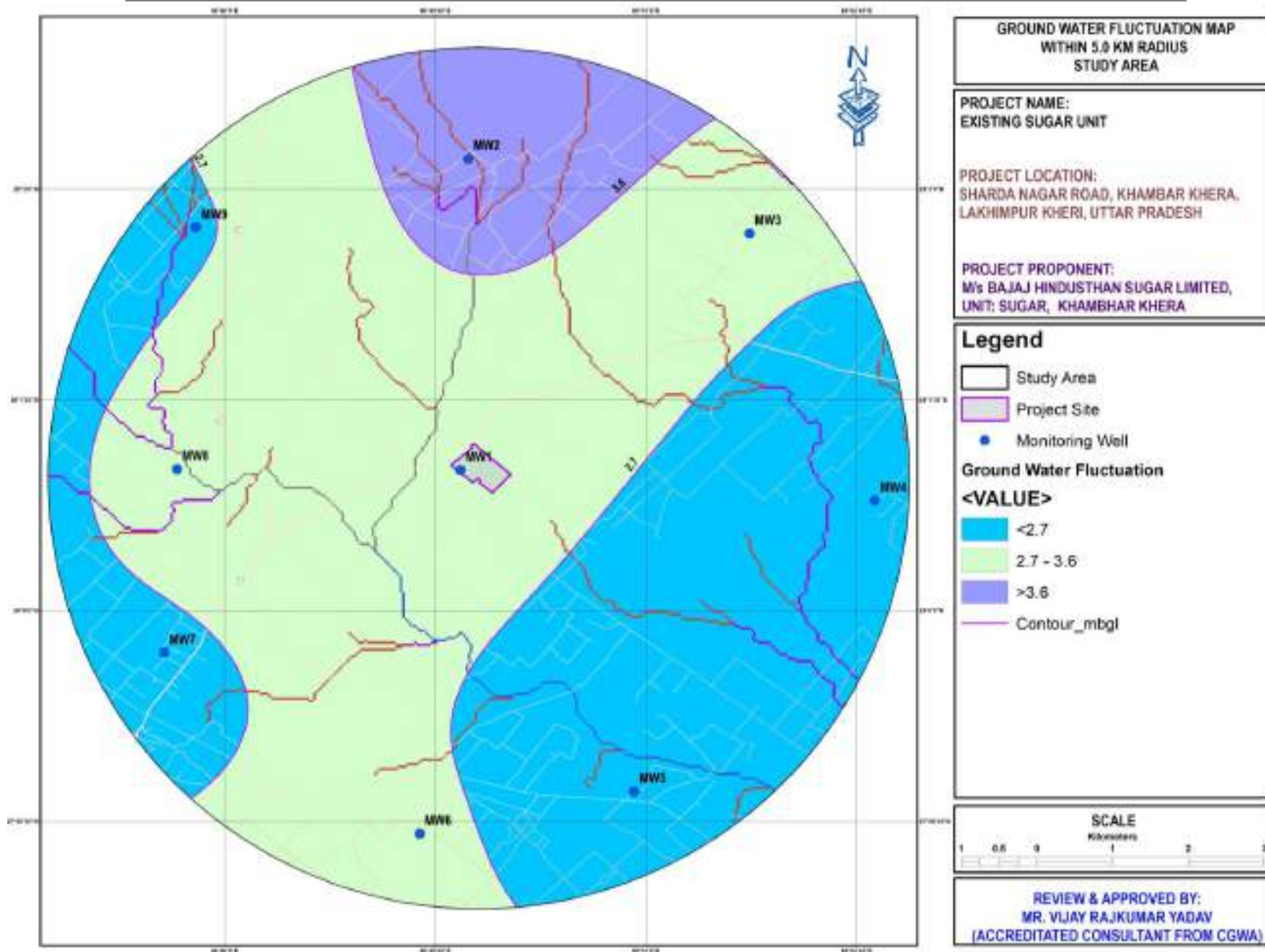


Figure No.: 2.12, Water Level Fluctuation within 5 Km Study Area

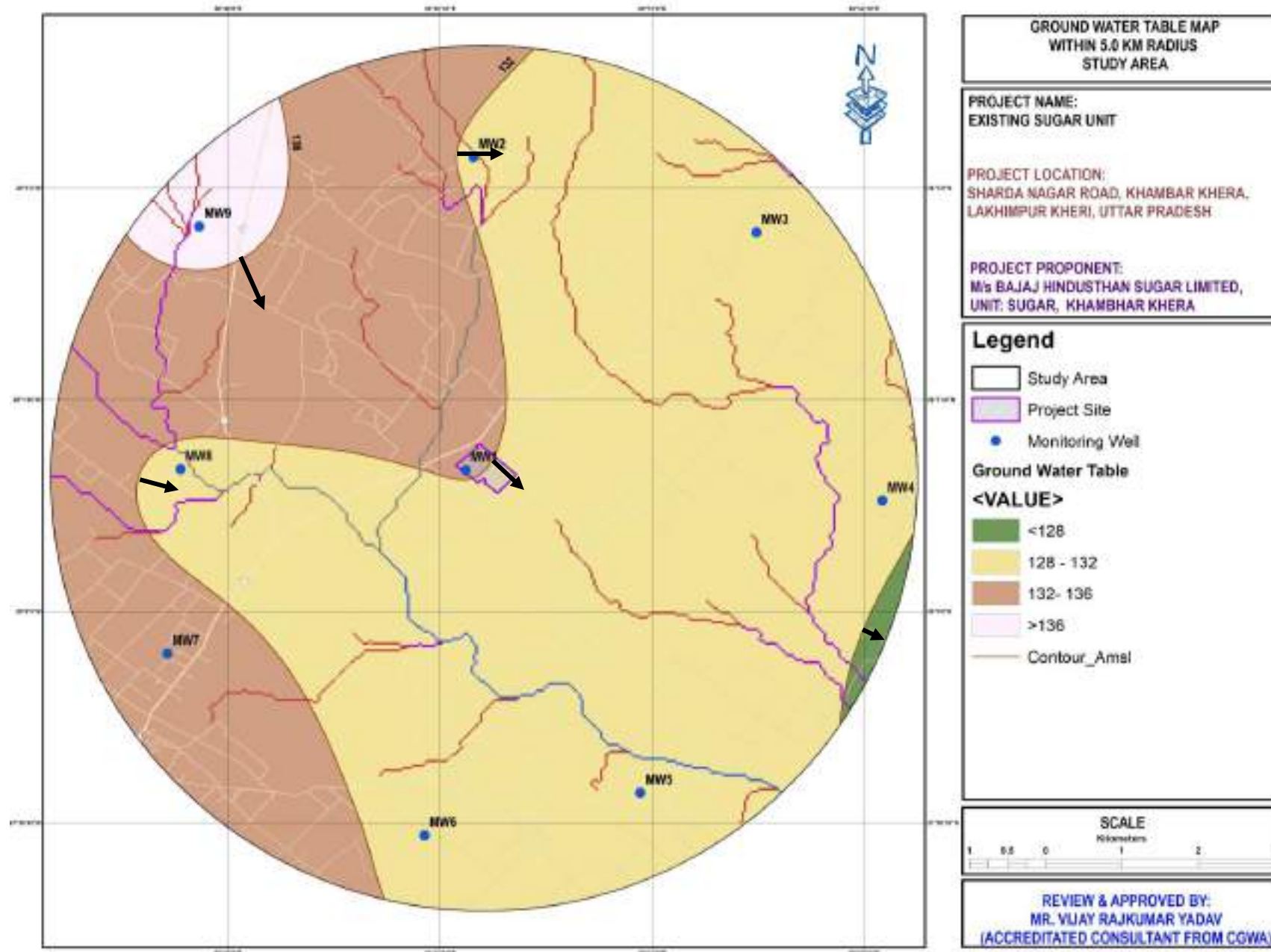


Figure No.: 2.13 Water Table Flow Maps within 5 Km Study Area

2.7 IMPACT ON GROUND WATER RESOURCES AND QUALITY

The project area is covered with rich fertile soil and underlain by a large thickness of alluvium making it one of the richest ground water repositories. Ground water is a major source of fresh water in the study area. It is the most dependable source of water, comparatively free from the vagaries of nature, easily accessible, available at the point of use and economical. Hence it is being developed indiscriminately and the ground water reservoir is stressed. Due to industrialization, urbanization and modern farming practices its quality is also at stake. The food production around the study area is commensurate with the self-sufficiency. One of the major contributors for this sufficiency is irrigation. To meet this high irrigational requirement, water resources are being increasingly developed. Ground water contributes to about 71% of the irrigation needs of the area. The indiscriminate development of ground water has resulted in depletion of groundwater storage and lowering of water level in certain areas on one hand. On other side the surface water development in areas having shallow water level has resulted in water logging and soil salinization. All these negative impacts on the resource give rise to the need for regular and continuous monitoring of the ground water regime. The monitoring data forms the base of management practices. In order to manage the water resources and plan development on scientific lines a data base needs to be generated. In view of relative importance of this valuable resource it becomes imperative to adopt sound and scientific management of ground water resources.

➤ Impact on Ground Water Resources during operation of the industry:

The requirement of project a total of **1200 KLD** of fresh ground water need to be abstracted. To meet the balance requirements for gardening etc. recycled of water from secondary effluent will be used.

Since the area falls in the Safe category and the ground water level of the area is more than 5 m bgl, hence ground water recharge proposed against anticipated groundwater draft. The annual draft is **216000 cum/year**.

- ✓ To harvest rainwater, rainwater harvesting structure will be constructed within the project area.
- ✓ Further, for ground water monitoring piezometers already installed and few more will be installed in project premises and in nearby areas.
- ✓ Water recycling is an essential component of managing our water resources efficiently and making the most of a resource that is often wasted. Water recycling cannot be adopted due to quality issue of waste water.
- ✓ In practice this means using high quality water for drinking and other personal uses, but not necessarily for purposes where alternative water sources can be safely used, such as toilet flushing, garden watering and crop irrigation.

2.7.1 GROUND WATER QUALITY

Table No 2.6: Ground Water Quality

Sr. No.	Parameter	Unit	Within Project Site	Sarva	Danka Purwa	Ramnagar	Chaphandi	Sisauna	Burhnapur	Sanda	Saidapur	Indian Standard 10500: 2012	
												Desirable	Desirable
1	Colour	Hazen	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0	<5.0	5	15
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
3	pH	-	7.5	7.4	7.5	7.5	7.4	7.4	7.5	7.4	7.5	6.5 - 8.5	No Relaxation
4	Turbidity	NTU	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1	5
5	Electrical Conductivity	µs/cm	728	686	712	728	695	758	720	734	728	-	-
6	Total Dissolved Solids (TDS)	mg/l	464.5	392.0	416.0	446.6	416.8	456.1	410.5	459.6	420.6	500	2000
7	Ammonia (as total ammonia-N)	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.5	No Relaxation
8	Anionic Detergents (as MBAS)	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.2	1.0
9	Calcium as Ca	mg/l	70.4	65.6	57.6	64.0	59.2	62.4	59.2	68.8	56.0	75	200
10	Magnesium as Mg	mg/l	24.30	18.46	27.21	30.13	29.16	26.24	30.13	20.41	33.04	30	100
11	Chloride as Cl	mg/l	24.0	26.0	28.0	32.0	34.0	20.0	24.0	22.02	28.0	250	1000
12	Fluoride as F	mg/l	0.40	0.38	0.42	0.40	0.36	0.40	0.39	0.41	0.38	1.0	1.5
13	Free Residual Chlorine	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.2	1.0
14	Nitrate as NO ₃	mg/l	16.82	13.46	15.98	17.15	16.41	15.26	17.18	15.82	15.55	45	No Relaxation
15	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.001	0.002
16	Sulphate as SO ₄	mg/l	38.18	45.73	36.42	38.62	30.25	28.13	29.14	34.15	30.14	200	400
17	Alkalinity as CaCO ₃	mg/l	332.0	256.0	284.0	292.0	288.0	296.0	300.0	292.0	296.0	200	600
18	Total Hardness as CaCO ₃	mg/l	276.0	240.0	256.0	284.0	268.0	264.0	272.0	256.0	276.0	200	600
19	Aluminium as Al	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.03	0.2

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20	Boron as B	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.5	1.0
21	Copper as Cu	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05	1.5
22	Iron as Fe	mg/l	0.14	0.12	0.18	0.15	0.11	0.12	0.11	0.12	0.13	0.3	No Relaxation
23	Manganese as Mn	mg/l	0.08	0.06	0.07	0.05	0.04	0.06	0.05	0.03	0.05	0.1	0.3
24	Zinc as Zn	mg/l	0.52	0.23	0.55	0.95	0.65	0.85	0.37	0.72	0.49	5	15
25	Cadmium as Cd	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003	No Relaxation
26	Lead as Pb	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01	No Relaxation
27	Mercury as Hg	µg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.0	No Relaxation
28	Nickel as Ni	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02	No Relaxation
29	Arsenic as As	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01	0.05
30	Total Chromium as Cr	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05	No Relaxation
Microbiological Parameter													
31	E. coli	MPN/100 ml	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Shall not be detected in any 100 ml sample	
32	T. coli	MPN/100 ml	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Shall not be detected in any 100 ml sample	

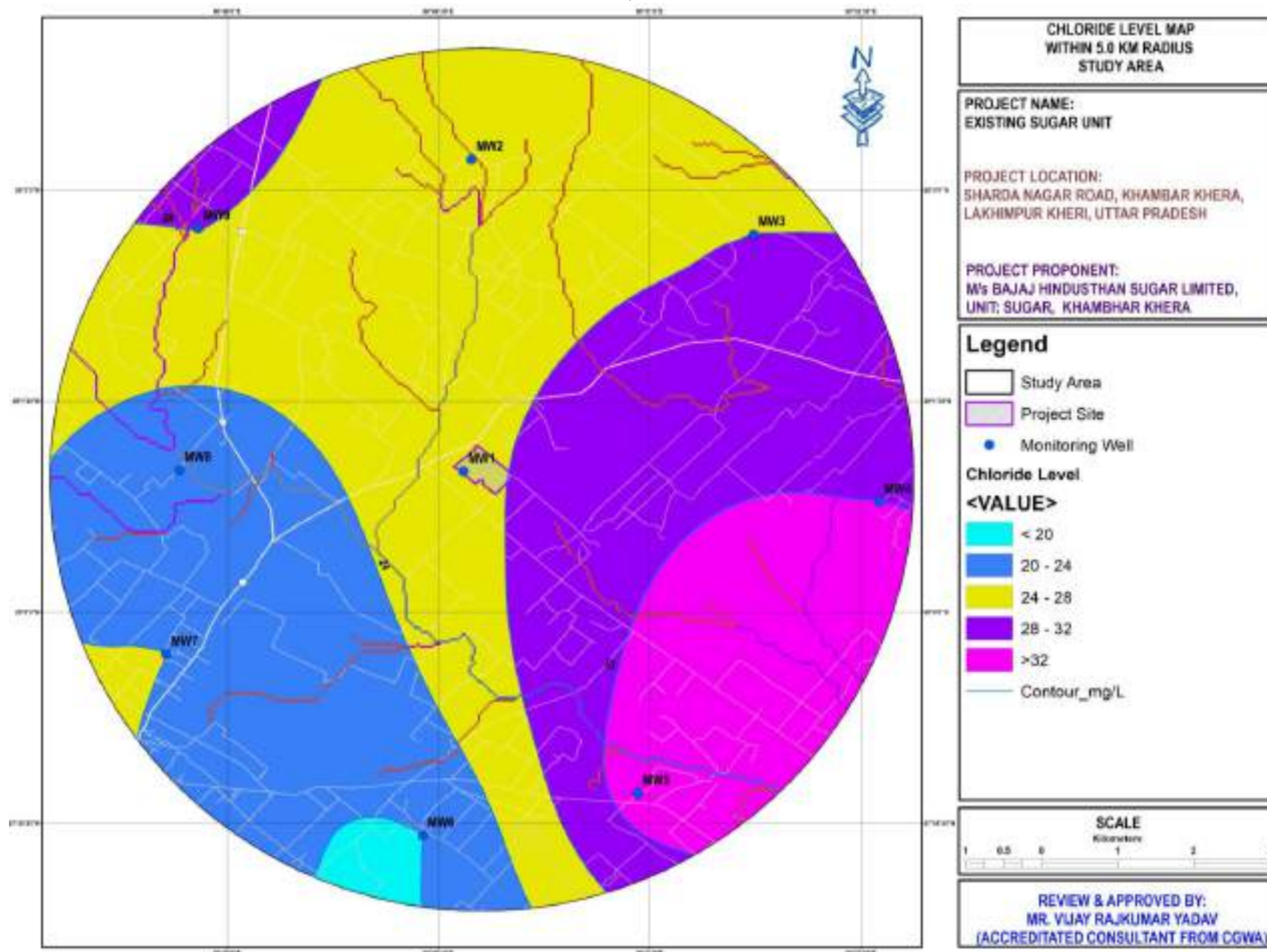


Figure No: 2.14 Chloride Level map Within 5 km of Study Area

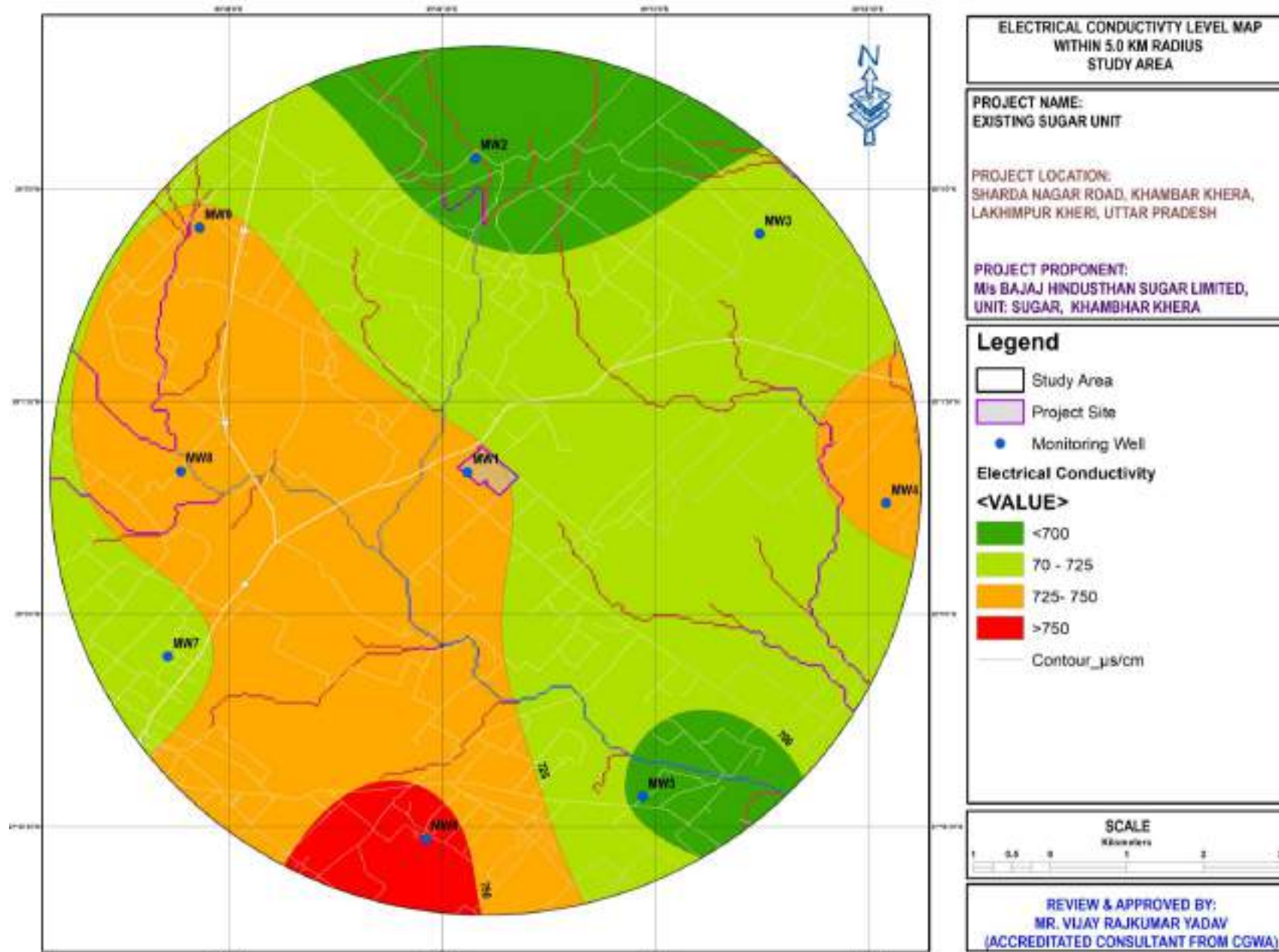


Figure No: 2.15 Electrical Conductivity Level Map Within 5 km of Study Area

2.7.2 WATER QUALITY OF NEARBY WATER BODIES

Table No.2.7 Surface Water Quality

Sr. No.	Test Parameter	Unit	Purani Chauka Nadi	Kandwa Nadi	Pond (Village: Maksoha)	Jau Tal
1.	pH	-	7.5	7.6	7.4	7.8
2.	Turbidity	mg/l	002	002	003	003
3.	Electrical Conductivity	µs/cm	524.3	845.0	772.6	964
4.	Total Hardness as CaCO ₃	mg/l	192.0	236.0	224.0	228.0
5.	Alkalinity as CaCO ₃	mg/l	208.0	256.0	272.0	252.0
6.	Calcium as Ca	mg/l	41.6	49.6	43.2	52.8
7.	Magnesium as Mg	mg/l	21.38	27.21	28.18	23.32
8.	Chloride as Cl	mg/l	18.0	26.0	28.0	30.0
9.	Fluoride as F	mg/l	0.35	0.84	0.73	0.66
10.	Sulphate as SO ₄	mg/l	14.56	27.46	24.33	28.14
11.	Nitrate as NO ₃	mg/l	5.58	11.24	15.69	12.4
12.	Phosphate as P ₂ O ₅	mg/l	1.22	2.86	2.55	2.28
13.	Hexavalent Chromium as Cr ⁶⁺	mg/l	BDL	BDL	BDL	BDL
14.	Total Kjeldahl Nitrogen	mg/l	4.65	9.84	7.36	5.68
15.	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	BDL	BDL	BDL	BDL
16.	Total Dissolve Solid (TDS)	mg/l	314.4	506.4	452.2	552.0
17.	Total Suspended Solid (TSS)	mg/l	53.6	78.9	81.5	66.4
18.	Dissolve Oxygen	mg/l	6.2	4.3	4.1	4.2
19.	Biochemical Oxygen Demand	mg/l	2.2	9.6	10.2	12.0
20.	Chemical Oxygen Demand	mg/l	20.0	44.0	68.0	64.0
21.	Sodium as Na	mg/l	42.0	48.2	48.6	49.2
22.	Potassium as K	mg/l	5.2	5.9	6.2	5.6
23.	Aluminium as Al	mg/l	BDL	BDL	BDL	BDL
24.	Boron as B	mg/l	BDL	BDL	BDL	BDL
25.	Iron as Fe	mg/l	0.13	0.24	0.25	0.45
26.	Manganese as Mn	mg/l	0.05	0.11	0.09	0.16
27.	Lead as Pb	mg/l	BDL	BDL	BDL	BDL

28.	Nickel as Ni	mg/l	BDL	BDL	BDL	BDL
29.	Cadmium as Cd	mg/l	BDL	BDL	BDL	BDL
30.	Total Chromium as Cr	mg/l	BDL	BDL	BDL	BDL
31.	Copper as Cu	mg/l	BDL	BDL	BDL	BDL
32.	Zinc as Zn	mg/l	0.96	1.56	1.68	2.42
33.	Arsenic as As	mg/l	BDL	BDL	BDL	BDL
34.	Mercury as Hg	mg/l	BDL	BDL	BDL	BDL

2.7.3 Ground water analysis result and its interpretation:

A review of the above-mentioned chemical analysis of ground water samples reveals that there is a variation in chemical composition of water samples from nearby villages. Analysis results of ground water reveal the following: -

- pH varies from 7.4 to 7.5
- Total Hardness varies from 256 to 284 mg/l
- Chloride varies from 20.0 to 34.0 mg/l
- Fluoride varies from 0.36 to 0.42 mg/l

All the parameters were found within the range as per drinking water standards IS - 10500:2012 hence, the ground water of the study area is potable.

2.7.4 Surface water analysis result and its interpretation:

The pH of water samples varied from 7.4 to 7.8 showing good productivity of water. The Dissolved oxygen content varied from 4.1 to 6.2 mg/l, which is good indicating oligotrophic water, favorable for aquatic organisms. This showed that the physical quality of river water samples was good.

Total suspended solids (53.6 to 81.5 mg/l) were fair in all water bodies. The values of BOD (2.2 to 12.0 mg/l) and COD (68.0 to 20.0 mg/l) were also low indicating very marginal pollution of surface water samples. The values of conductivity range from 524.3 to 960 $\mu\text{S}/\text{cm}$ which is satisfactory due to the presence of ions in the water bodies.

CHAPTER-3

DETAILS OF THE TUBEWELL/BOREWELL WITH LOCATION ON SITE PLAN AND LOCATION OF THE PIEZOMETER

3.1 DETAIL OF THE TUBEWELLS/BOREWELLS

The total water requirement of the project being met from ground water through two existing bore well. Details of the existing tube wells are given below:

Table No. 3.1 Details of the existing tube wells

Sr. No.	Type of Structure-Date	Depth (m)	Depth to Water Level (mbgl)	Discharge (m ³ /Hr)	Operational Hrs. (Day)	Mode of Lift	Pump Capacity (HP)	Coordinates
1	Borewell/06/07/2006	91.46	6.75 (Avg)	200	2	Submersible	60	28.015246° 80.83042°
2	Borewell/06/07/2006	96.0	6.75 (Avg)	200	2	Submersible	60	28.017779° 80.830234°
3	Borewell/06/07/2006	140.35	6.75 (Avg)	200	2	Submersible	60	28.018831° 80.827959°

3.2 DETAIL OF INSTALLED PIEZOMETER WITH COORDINATES

Table No. 3.2 Details of Piezometer

S.No	Installed Piezometer	Coordinates
1.	Piezometer One	Latitude: 28.016428° Longitude: 80.828174°

3.2.1 PHOTOGRAPHS OF PIEZOMETERS



Fig No.3.1: Image of Piezometer One

3.3 WATER REQUIREMENT & ITS UTILIZATION

Existing Industrial fresh water requirement is 1140 KLD. Domestic water requirement is 60 KLD. Hence total fresh water requirement is 1200 KLD, which will be sourced from ground water.

Table No.: 3.3
Breakup of Fresh Water Requirement

S.No	Particulars	Water Requirement (KLD)
1.	Domestic Activates	60
2.	Industrial	1140
	Total	1200

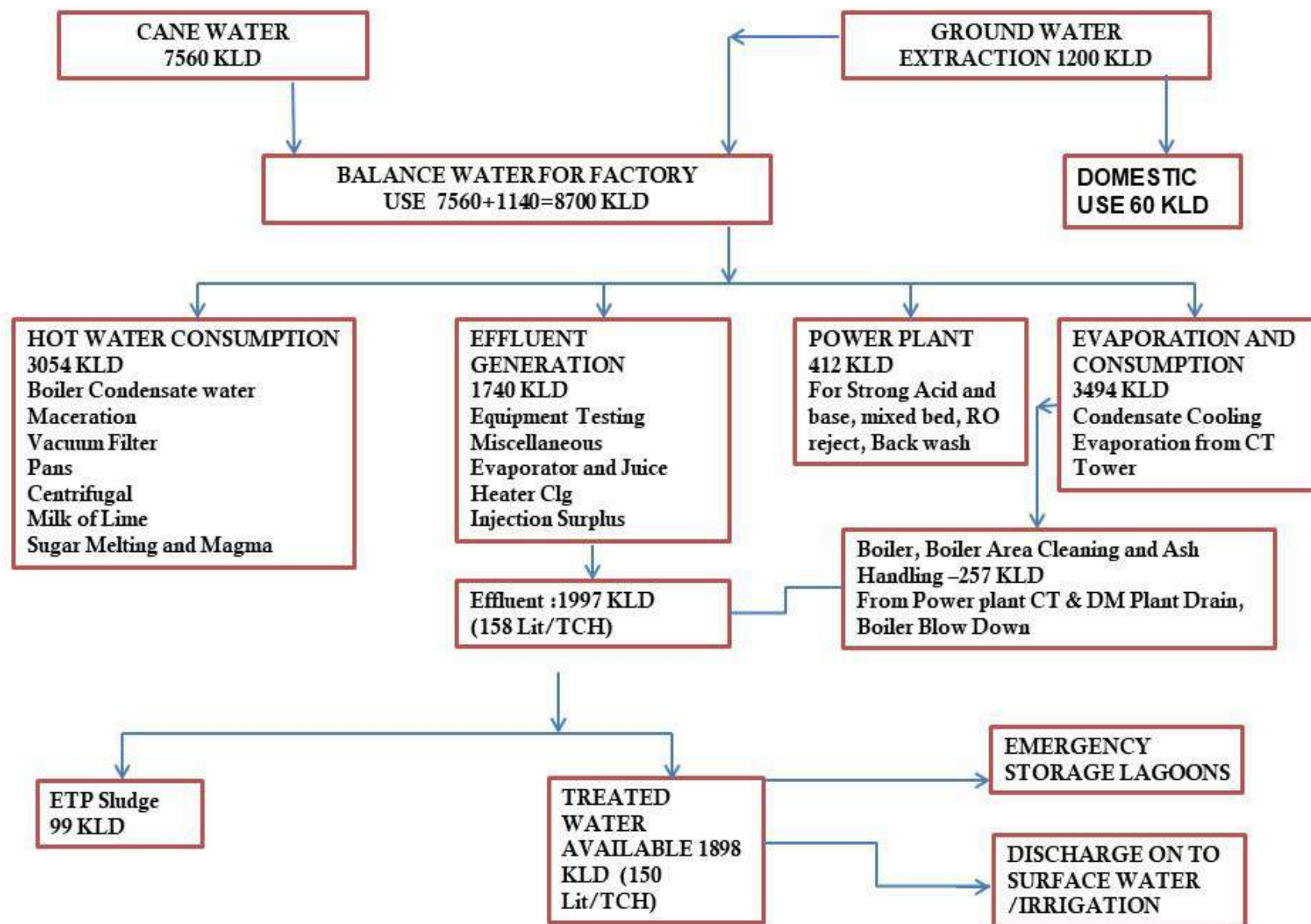


Fig No. 3.2 Water Balance of Sugar Unit

CHAPTER-4

COMPREHENSIVE ASSESSMENT OF THE IMPACT ON THE GROUND WATER REGIME IN AND AROUND THE PROJECT AREA HIGHLIGHTING THE RISKS AND PROPOSED MANAGEMENT STRATEGIES PROPOSED TO OVERCOME ANY SIGNIFICANT ENVIRONMENTAL ISSUES

4.1 SOCIAL ECONOMIC ASSESSMENT STUDY

An essential part of environmental study is socio-economic environment incorporating various facts related to socio-economic conditions in the area, which deals with the total environment. Socio economic study includes demographic structure of the area, provision of basic amenities viz., housing, education, health and medical services, occupation, water supply, sanitation, communication, transportation, prevailing diseases pattern as well as feature of aesthetic significance such as temples, historical monuments etc. at the baseline level. This would help in visualizing and predicting the possible impact depending upon the nature and magnitude of the project.

Socio-economic study of an area provides a good opportunity to assess the socio-economic conditions of an area. This study will possibly make a change in living and social standards of the particular area benefitted due to the Project. The gross economic production of the area will be increased substantially due to the existence of this project. It can undoubtedly be said that this project will provide direct and indirect employment and improve the infrastructural facilities and standards of living of the area.

Objectives of the Study

The objectives of this socio-economic report consist of:

- ❖ To conduct socio-economic assessment study in Project Area.
- ❖ To know the current socio-economic situation in the region to cover the sub sectors of education, health, sanitation, and water and food security.
- ❖ To recommend practical strategic interventions in the sector.
- ❖ To help in providing better living standards.

Scope of Work

- To study the Socio-economic Environmental of area from the secondary sources,
- To conduct socio-economic survey for primary data collection and to know the current socio-economic situation in the region to cover the sub sectors of education, health, sanitation, and water and food security,
- Developing a questionnaire for survey,
 - Prediction of project impact and mitigation measures,
- To recommend practical strategic interventions in the sector.

4.2 BASELINE STATUS

The latest available data has been complied to generate the existing socio-economic scenario of the study area. Information on socio-economic profile was collected from the Primary Census Abstract CD 2011 including the Population details of the region. M/s Bajaj Hindusthan Sugar Ltd, Unit Sugar Located at Village: Khamberkhera, Block: Fulbehad, District: Lakhimpur Kheri, Uttar Pradesh. Total 24 villages are found within the study area and Socio-economic data within 5 km radius of the project site which are enlisted in Table 4.1.

Table 4.1
Summary of the Socioeconomic Structure of the study Area

S. No	Particulars	Study Area
1.	Household	10848
2.	Total Population	60652
3.	Total Male Population	32420
4.	Total Female Population	28232
5.	Population (Age 0-6 years)	11097
6.	Total SC Population	16229
7.	Total Literates	27355

Table No. 4.2
Demographic Profile of the Area

S.No	Name of Village	Household	Total Population	Total Male Population	Total Female Population	Population (Age 0-6 years)	Total SC Population	Total Literates
1.	Maksoha	1062	5999	3157	2842	1127	1775	2612
2.	Khambhar Khera	1304	7142	3758	3384	1399	2162	3278
3.	Mainhan	382	2042	1080	962	295	1093	767
4.	Ganga Behar	457	2906	1536	1370	602	744	958
5.	Tatarpur	1158	6693	3536	3157	1328	1260	2976
6.	Khaiya	1255	6914	3626	3288	1330	1159	2539
7.	Hajratpur	393	2287	1199	1088	419	737	1106
8.	Anjnapur	147	741	401	340	140	334	371
9.	Laukiha	582	3271	1788	1483	519	335	1345
10.	Saidapur Khurd	313	1693	916	777	325	351	706
11.	Sarva	1102	6114	3258	2856	1209	1349	2327

12.	Sanda	87	580	309	271	77	319	333
13.	Mahewa	436	2472	1656	816	279	618	1751
14.	Bedaura	65	367	193	174	63	13	201
15.	Kunwarpur	6	31	18	13	4	0	18
16.	Lilouti	17	110	57	53	12	0	72
17.	Shitalapur	275	1626	866	760	278	746	909
18.	Chafandi	205	1123	584	539	217	603	499
19.	Parsiya	49	328	168	160	49	0	115
20.	Bhurha	190	1145	615	530	230	223	626
21.	Saidapur	242	1477	773	704	251	63	812
22.	Marhia	186	1074	567	507	183	256	564
23.	Kaluwapur	235	845	428	417	131	172	581
24.	Ibrahimpur	700	3672	1931	1741	630	1917	1889
Total		10848	60652	32420	28232	11097	16229	27355

- Total Number of households is about 10848.
- Total population of villages within the 5 km study area is 60652 out of which males are 32420 and Females are 28232.
- Sex ratio in the study area is 870.
- Out of the total population, the population of children within the age 0-6 age-group is about 11097 (18.29 %).
- Scheduled caste population is 16229 (26.75%).
- Out of the total population in the study area is 27355 i.e 45.10 % are literates.

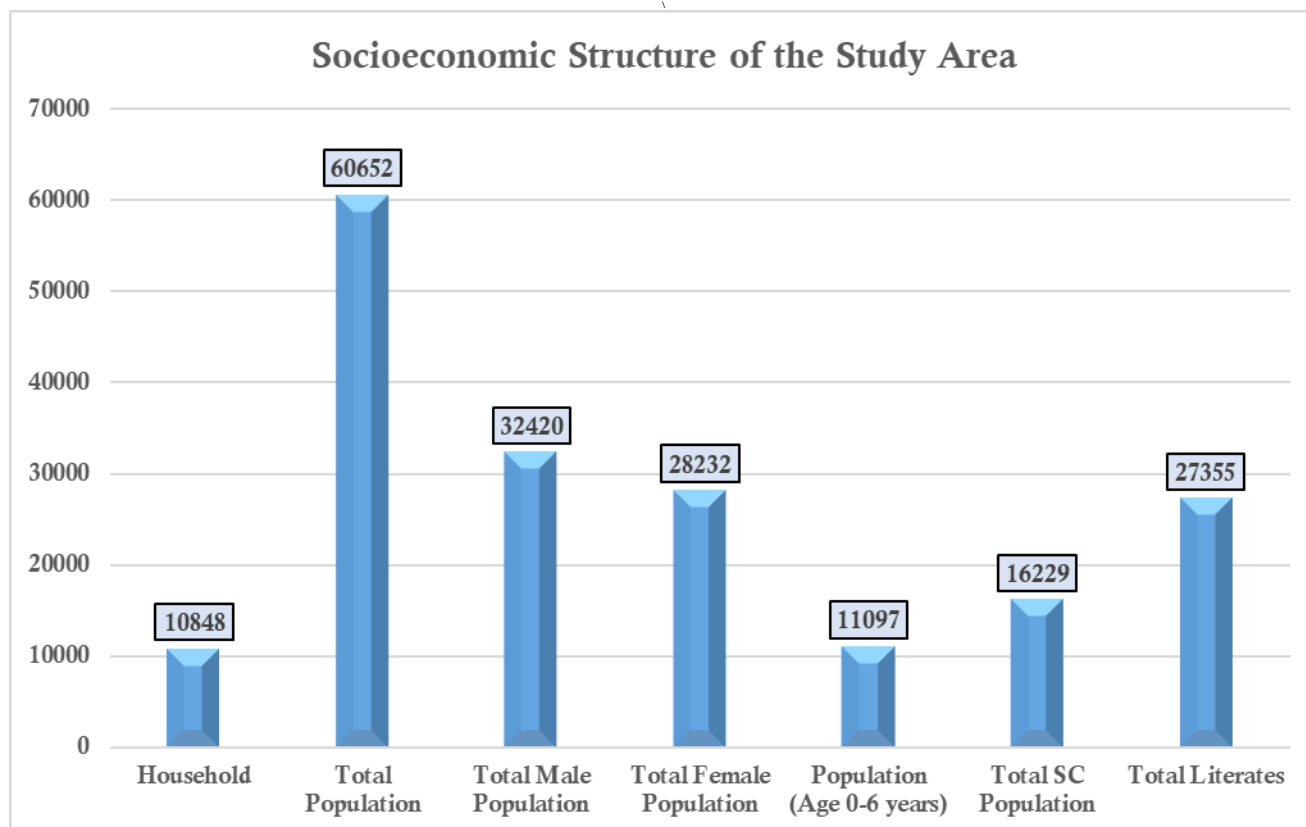


Fig No.: 4.1 - Population Details in the study area

DISTRIBUTION OF VILLAGES ACCORDING TO AVAILABILITY OF DIFFERENT AMENITIES, 2011											
Name of the Block	Number of Inhabited Village	Type of Amenity Available				Type of Amenity Available					
		Education	Medical	Improved Drinking Water	Post Office	Telephone	Transport	Banks	Agricultural Credit Societies	Approach Pucca Road	Power Supply
Fulbehad	24	4	4	Yes	2	8	Yes	4	0	4	Yes

4.3 DEPENDENCY ON SOURCES OF WATER

Tap Water-treated: This source of drinking water refers to a source of drinking water which is provided to the villagers through pipes within their premises or to the villagers through common taps (public taps/community water points) by the Government departments, local bodies, panchayats, public or private estate agencies, etc. after treatment. Such a source is treated as 'Tap water from treated source'.

Tap Water-un-treated: If the villagers are drawing drinking water through pipes either directly from a well or bore well or after pumping the well or tube well water, or the water is supplied through pipes to the households of the village or through public taps without treatment. Such a source is treated as 'Tap water from un-treated source'.

Covered Well (CW): A well that is (1) covered on sides from run-off water (i.e., excess water from rain, snowmelt or other sources flows over the land) through a wall lining or casting that is raised above ground level on a platform that diverts spilled water away from the well and

(2) covered so that bird droppings and animals cannot fall down the hole. It is considered as covered well.

Un-covered Well (UW):

A well which is (1) un-covered on sides from runoff water, (2) un-covered from bird droppings and animals; or (3) both.

Hand Pump (HP):

Hand pump means where ground water is taken out manually by operating a hand pump.

Tube well / Borehole (TW):

Tube well denotes the ground water source from where ground water is taken out through electrical or diesel pump. Spring, River/Canal, Tank/Pond/Lark are self-explanatory.

The main reason for this rapid fall in groundwater level is unrestricted extraction of water through submersible pumps installed at every home. Wastage of fresh water occurs in mammoth proportions and unfortunately there is no recharging mechanism in place as heavy construction, accompanied by rising population and expansion of the city is gobbling upland.

Table No. 4.3
Availability of hand Pump and Tube Wells

Name of Block	Only tap (treated/untreated)	Only well (covered / uncovered)	Only tubewell /borewell	Only hand pump	More than one source only from tap, well, tubewell, hand pump
Fulbehad	Yes	0	4	8	5

4.4 INDUSTRY WITHIN THE 5.0 K RADIUS OF THE PROJECT SITE

- M/S BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT: KHAMBERKHERA (SUGAR DIVISION) - M/S BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT: KHAMBERKHERA (DISTILLERY DIVISION)	Within 5.0 km of the study area
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4.5 IMPACTS DUE TO GROUND WATER DRAFT

Groundwater is a valuable resource both in the India and throughout the world. Where surface water, such as lakes and rivers, are scarce or inaccessible, groundwater supplies many of the hydrologic needs of people everywhere. In the India, it is the source of drinking water for about half the total population and nearly all of the rural population. Groundwater depletion, a term often defined, as long-term water-level declines caused by sustained groundwater pumping, is a key issue associated with groundwater use. Many areas of the India are experiencing groundwater depletion.

- Lowering of the water table.
- Reduction of water in streams and lakes.

- Land subsidence
- Increase costs for the user.
- Deterioration of water quality
- ❖ The main impact of ground water draft by industries is groundwater depletion, a term often defined as long-term water-level declines caused by sustained groundwater pumping is a key issue associated with groundwater use which may cause the following impacts on socio economic condition:
- ❖ Over pumping lowered the water level, which decline the yield and reduce its availability for irrigation as well as drinking purposes, which can directly effect to the basic need of the population
- ❖ Crop production decrease from lack of water availability (40% of global food production relies on groundwater)
- ❖ Decline in water level may lead to deterioration of water quality due to excessive ground water draft may have an adverse effect to the health of the people in the study area.
- ❖ When water is taken out of the soil, the chances of soil collapses, compacts, and drops and causes land subsidence due to removal of subsurface water may increase.
- ❖ As the depth to water increases, the water must be lifted higher to reach the land surface through pumping which require more energy. Hence it becomes prohibitively expensive.

4.6 IMPACT OF GROUND WATER SOURCES DUE TO PAST GROUND WATER ABSTRACTION

The ground water requirement is 1200 KLD. The water requirement will be met from the existing borewell. It is noted that no additional ground water structures will be constructed for this purpose without prior approval of the GWD. Therefore, the impact of ground water condition due to the present proposed is nil.

4.6.1 MITIGATION MEASURES

Over-exploitation of groundwater was found to have several socio-economic and ecological consequences. Water development decisions in the State and elsewhere in the country are primarily guided by economic objectives and criteria, which promote only those investments that are capable of giving higher direct economic returns in the water sector. As this is existing project therefore following mitigation measures already being adopted or will be adopted after getting NOC: The project proponent in consultation with Regional Office, CGWB may provide artificial recharge through rooftop area for better percolation of rain water.

- The design and construction will be done after detailed engineering in case of requirement of recharge structure development.

- The industry will install piezometers fitted with automatic water level recorder having telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with CGWB and as per as NOC conditions.
- The industry will take up area specific plantation program to enhance the recharge measures.
- Ground water levels in the area are shallow and in and around the industry, artesian/free flow conditions are prevailing.
- Decline in the ground water level during last decade is insignificant.
- Stage of ground water development is 51.709 % and Fulbehad block falls under Safe.
- The region is flanked by the great Indo-Gangetic alluvial plains. It is occupied by litho-assemblage of various geological formations ranging in age from the Archen to quaternary period. The major part of the area up stream, greater and lesser Himalaya is composed essentially of variegated granite and granite gnesses with enclaves of meta-sediments and meta basics and shiwalik sandstone.
- There is insignificant impact on ground water regime around the industry so far from the present withdrawal.
- If the pace of ground water abstraction remains same, there is no likelihood of adverse impact on the ground water regime of the area in near future.

Bajaj Hindusthan Sugar Limited, Unit Fulbehad Sugar falls under Safe category as per Central Ground Water Board categorization. The total freshwater requirement is 1200 KLD is sourced from three existing Borewell. Rainwater harvesting/artificial recharge measures must be practiced for augmentation, betterment and reducing stress on groundwater resources in long run.

Rainwater harvesting practices through roof-top is being/shall be carried out and the available run-off from the same will be used for green belt.

4.6.1.1 ARTIFICIAL RECHARGE

Natural replenishment of ground water storage is slow and is unable to keep pace with the excessive exploitation of ground water. With increasing urbanization, the land area for natural rain water recharge is also shrinking and large unutilized runoff carries pollution to the water bodies. Artificial recharge to groundwater aims at augmentation of the ground water storage by modifying the natural movement of surface water, utilizing suitable civil construction techniques to increase the seepage rate exceeding that under natural conditions of replenishment. The rainfall occurrence in India is limited to about 3 months period, ranging from about 10 to 60

rainy days. The natural recharge is restricted to this period only. The artificial recharge techniques aim at increasing the recharge period in the post-monsoon for about 3 months to provide additional recharge. This would result in providing sustainability to ground water development.

In hilly areas, even though the rainfall is high, scarcity of water is felt in post-monsoon season. Due to steep gradients, a large quantity of water flows out to low lying areas as surface runoff. Springs are the major source of water in hilly areas which gets depleted after monsoon. There is a need to provide sustainability to these springs. Small surface storages above the spring level are effective in providing additional recharge and sustain the spring flow for a longer period. Most of the urban areas in the country are facing water scarcity. The dependence on ground water has increased many folds and the natural recharge to ground water has decreased due to increased buildings and paved areas etc. Roof top rain water harvesting, which involves the collection of rainwater from the roof of the buildings and its storage in surface tanks or recharge to sub-surface aquifer, can play an important role in conservation of water. Thus, the need for artificial recharge of groundwater is beyond doubt and is the most powerful management strategy available to face the challenge of fast depletion in ground water storages.

Inside plant premises

Rainwater harvesting can be done by diverting the runoff that is generated from roof sheds, roads and green belt areas of recharging into ground water system. Implantation of recharge mechanism ensures the balance between the discharge vis-a-vis recharge of the aquifer system and improvement in the ground water quality. The normal annual rain fall for the said area has been taken as 1231 mm. based on the site plan and land use pattern of the plot, the computation of runoff for each unit has worked out and the details are tabulated below:

Table No 4.4
Estimation of annual rainfall runoff potential

S. No	Land use type	Area (sqm)	Coefficient of runoff	Rainfall (m)	Quantity of Rainwater (cub m)
1.	Roof Top Area	5750	0.85	1.231	6016.51
	Total	5750			6016.51

From the above computation, it is evident that a total quantum of 6016.51 cum/year of rainwater can be fruitfully harvested & recharged from plant premises annually by constructing suitable recharge structures against the mandatory requirement of 216000 Cum/year. In order to design the recharge structures, hourly runoff of 30 mm/hr has been taken into account and the details are tabulated below.

Hourly Computation of Runoff – (30 mm/hr)

S.No	Land use type	Area (sqm)	Coefficient of runoff	Intensity of Rainfall (m)	Quantity of Rainwater (cub m)
1.	Roof Top Area	5750	0.85	0.03	146.625
	Total	5750			146.625

Structure Calculation:

STRUCTURE CALCULATION:

Thus, the total rainwater harvesting capacity of roof top area of the industry is about 146.625 Cu.mts per hour.

Assuming retention time of 0.03 hour in the recharge pit, the design volume for the recharge pit is $146.625/4 = 36.65 \text{ m}^3$

Let us provide recharge pit of $2 \text{ m} \times 2 \text{ m}$ in size and 2.5 depth.

Volume of one pit = 10 m^3

Capacity of One Bore well recharge: 30 Cubic meter

Average Recharge Capacity of Pit with two well = $10 + 30 + 30 = 70$

Required no. of pits = $36.65 / 70 = 0.52$ (1 appx.)

Proponent shall provide 1nos. recharge pits each of $2 \text{ m} \times 2 \text{ m} \times 2.5 \text{ m}$ in size at peak rainfall intensity of 30 mm.

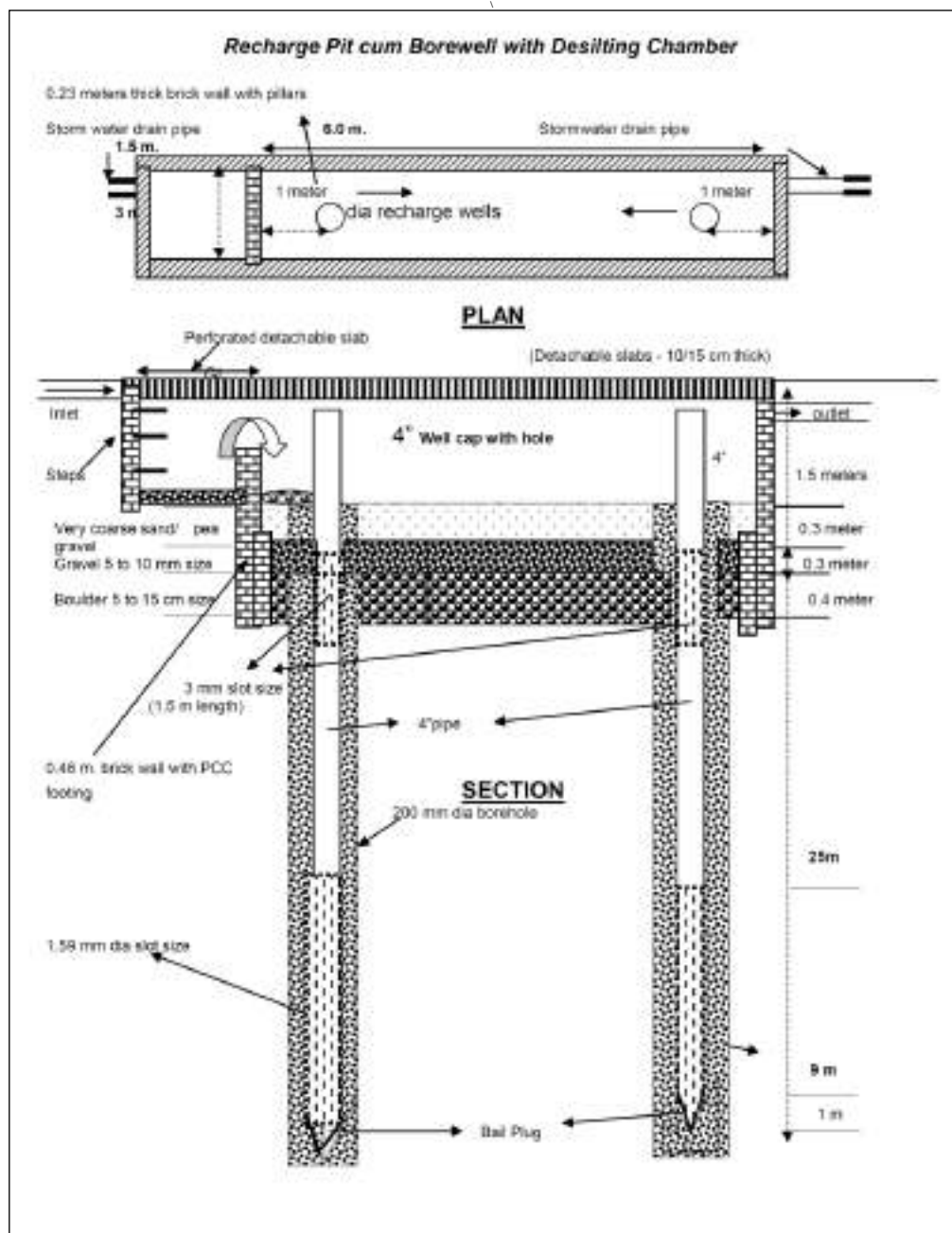


Fig No.: 4.5 Proposed designs of Double Bore Recharge structure

The location of these sites would be located as per the layout of storm water drains and the catch basins that are proposed to be constructed. Necessary precautions shall be taken to avoid any contaminated water entering into the recharge structures. The recharge structures would be so designed that these are operational only during the monsoon seasons. All the structures are to be constructed in series and the overflow from one may be accommodated to the next structure. For the plot areas having green belt necessary slopes may be given so that the rainfall runoff is channelized and diverted to the proposed recharge shafts. While implementing the recharge structures, it is suggested that the spacing between two consecutive recharge trenches may be 50 meters apart. Settling chambers may be located at suitable locations before the recharge structures so as to avoid any excess siltation to the

recharge trenches. Provision of Geo-textile mesh/ Johnson cloth on the top of the filter media is preferable to avoid frequent clogging of the filter media. Special care needs to be taken for identifying the exact locations of the recharge structures so that the ground water augmentation is optimal. The area under recharge project has hydro-geological conditions having alluvial aquifer systems, exact depth of recharge well and its slot positions would be ascertained based initial wells and subsequently tested for its intake rate. Proper type of rig deployment and construction of recharge structures warrants for strict supervision of ground water experts while implementation. It would be imperative that the recharge wells are tested and it is suggested that slug test may be conducted at selected recharge wells so as to ascertain the dissipation rate of the rainfall runoff to the aquifer systems. Such an approach shall ascertain the proper recharge mechanism at the study area. Therefore, the total annual recharge from rain water harvesting is about 124432.51 cub m per year against the withdrawal of 216000 cub m per annum of ground water (which is around 5 % only). The balance amount of recharge shall be made by adopting suitable village ponds in the Fulbehad block and converting them in recharge ponds. Implementation of recharge mechanism in the study area would create a balance between the recharge vis-à-vis discharge relationships of the aquifer system. It shall also maintain the ground water quality, which may deteriorate due to prolonged pumping, and the recharge of fresh rainfall runoff shall compensate it.

4.6.1.2 Artificial Recharge of Ground water from the village Pond:

Recharge can either be natural, from precipitation that falls on the earth's surface and moves on its way underground or it can be artificial, from human activities that deliberately or inadvertently replenish an aquifer. Artificial recharge may be defined as the process of replenishing groundwater by augmenting the natural infiltration of rainwater or surface water into underground formations through various methods designed depending on the topographic, geologic and soil conditions.

Pond in the village is generally filled with water only during the rainy season and during summer they are dry. It is proposed to adopt these village ponds to take up artificial recharge artificial recharge to ground water of the pond water, which is overflowing to adjacent areas during monsoon period. The artificial recharge to ground water in the pond area will result into rise in water levels in the village tube well as wells and increase the supply of water to the land adjacent for irrigation purposes. Thus, recharge scheme in the pond will benefit the tube wells.

The industry has adopted 2 ponds located in Village: Khamberkhera, Chamalpur for artificial rain water harvesting are as recharge shaft and natural percolation in ponds which will result

into creation of additional recharge which will be sufficient to fulfill the mandatory requirements as per guidelines of Ministry.

Total pond area is 2.1929 hectare i.e 21929 m².

Table No 4.5, Details of ponds

Type	Village Name	Gata No.	Area (Hectare)	Existing Depth
Pond -I	Khamberkhera	981	1.1409	3
Pond -I	Chamalpur	740	1.0520	3
Grand Total		2	2.1929	3

The details of pond and available runoff to be recharged are as under in the table:

Table No 4.6, Recharge calculation in ponds

Sr No	Village Name	Area (in Hectare)	Area (m ²)	Depth in meter after Desilting	Total Storage Capacity	60%	No of Filling	Quantity of water to be recharge
1.	Khamberkhera	1.1409	11409	3	34227	20536	3	61608
2.	Chamalpur	1.0520	10520	3	31560	18936	3	56808
Grand Total		2.1929	21929	3	65787	39472	3	118416

From pond total water available recharge will be 118416 m³.

The total amount of recharge through adopted pond will be 118416 m³ in a year and withdrawal will be 216000 m³ per year.

Existing industry is situated in Safe block Fulbehad of district Lakhimpur Kheri as per Ground water dynamic 2020, hence we will have to recharge 50% of total withdrawal annually.

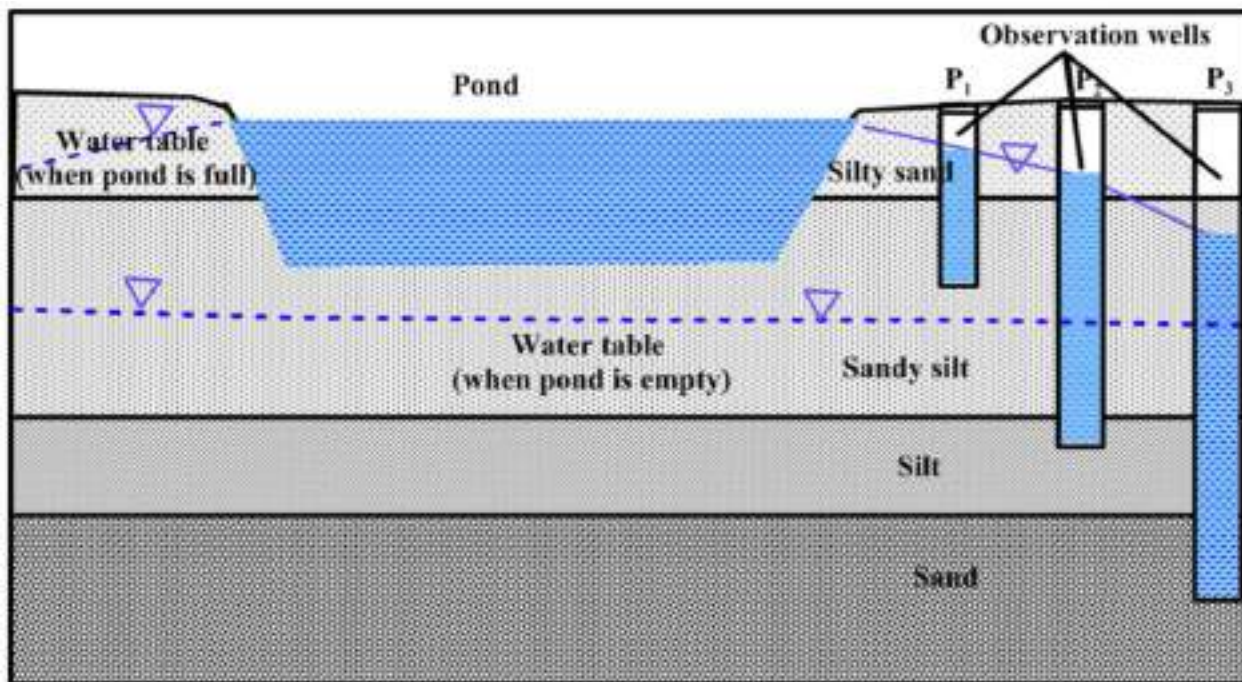
As per CGWA guidelines total amount of rainwater to recharge for the withdrawal of 216000 m³/Annum is 108000 m³/Annum.

Against requirement of 108000 m³/annum, the company will recharge 118416 m³/annum through Pond).

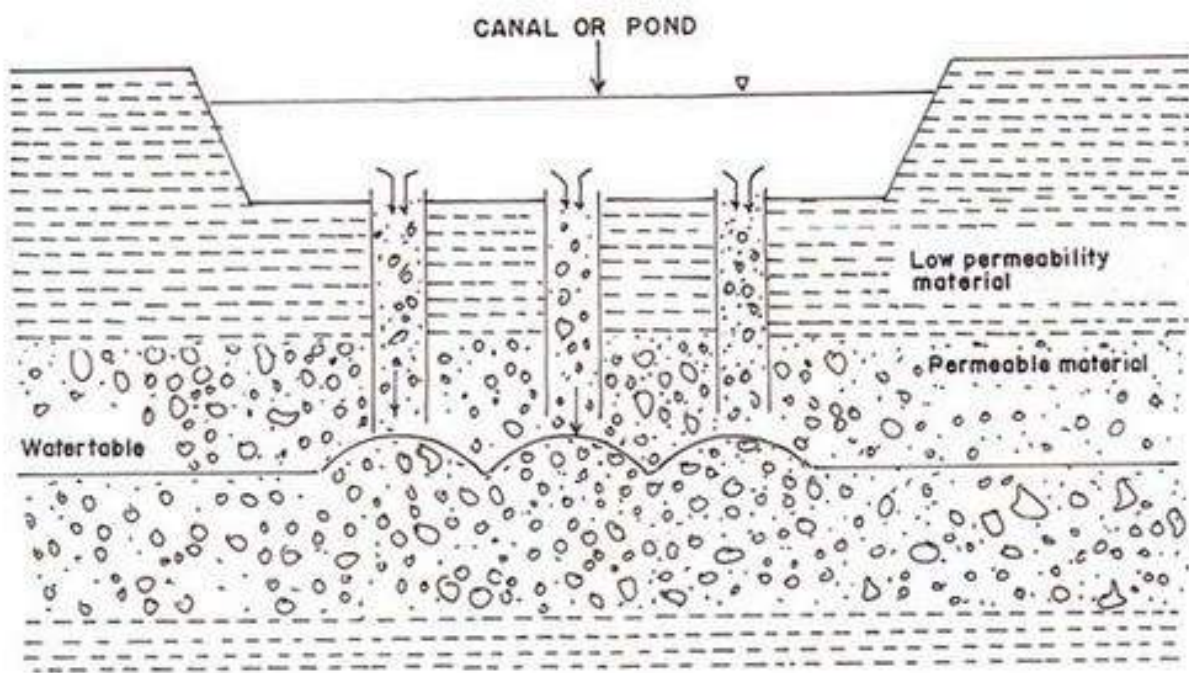
**Table No 4.7,
Recharge Summary**

Total Fresh Water Requirement for Sugar project	1200 KLD/216000 cum/year
Source of water for plant activates	Ground Water
RHW potential /Artificial recharge required	Maximum up to 50% recharge Criteria (Safe Zone) 108000 cum/year
Total artificial rainwater recharge outside the plant	6016.51 cum/year
Total artificial rainwater recharge Inside the plant	118416 cum/year
Total recharge	124432.51 cum/year

SCHEMATIC DIAGRAM OF POND RECHARGE TO BE CONSTRUCTED IN VILLAGES



CROSS SECTION OF POND



Recharge Shaft Cross Section

4.7 DYNAMIC GROUND WATER RESOURCES

With increasing population and development activities in Lakhimpur kheri district, block: Fulbehad as a whole more and more withdrawal of ground water is taking place to meet the ever-increasing water requirement. Quantitative assessment of ground water availability in space and time is one of the vital component and pre requisite for planning ground water development in an area. As such it requires enormous data on various parameters including water level fluctuation, specific yield, draft etc. to assess ground water availability. Periodic

assessment of ground water resources is being done by Central Ground Water Board and the resources availability along with categorization of assessment units are available in the standard publications of CGWB as well as on the web site.

The dynamic ground water resource is replenished annually by precipitation, irrigation return flow, and canal and tank seepage. The total ground water recharge includes the annual replenishable ground water recharge and potential recharge in shallow water zones. The 62.399 % of this resource can be utilized for irrigation purpose leaving 12.18 % for domestic and industrial uses.

Groundwater Resources of an area can be distinguished under two categories -

1. Dynamic Ground Water Resources
2. Static Ground Water Resources

DYNAMIC GROUNDWATER RESOURCES

Dynamic groundwater is that amount of water, which is found in the natural zone of fluctuation in an aquifer due to ground water recharge. Total Ground Water Recharge (Rt) of the area can be estimated by assessing the various component of the following equation.

$$\text{Equation: } R_t = R_r + R_s + R_i + R_{sr} + R_c$$

where:

R_r = Recharge from Rainfall

R_s = Recharge from irrigation due to surface water

R_i = Recharge from irrigation due to groundwater

R_{sr} = Recharge through surface water bodies

R_c = Recharge to confined aquifer

The U.P. state ground water department after reconciliation with CGWB, has estimated block wise dynamic ground water resource for the year 2020 as per recommended methodology of GEC-1997. Since these data have been accepted by NABARD, for formulation of future irrigation development plan in the district:

The project area forms a part of administrative Block: Fulbehad, District: Lakhimpur Kheri. As per the reported data, (Report on Dynamic Ground Water Resources of Uttar Pradesh, CGWB, 2020) a summarized Ground Water Potential of Fulbehad block, Lakhimpur Kheri district is as follows: Net Annual Ground Water Availability (Ham)	14990.150 ham
Gross Ground Water Draft for All Uses (Ham)	689.119
Stage of G.W. Development (%)	51.709 %
Category	Safe

4.8 STATUS OF GROUND WATER DEVELOPMENT

The present max ground water users are nearby villages using ground water for irrigation & domestic purpose. The ground water withdrawal units are mainly tube wells, ranging in depth between 60 to 120 feet below ground level, operated by mono block pump sets.

The block wise ground water resource potential in the district has been assessed as per GEC-97. The stage of ground water development in block is 51.709 % and it is in safe category. The total replenish able ground water resource in the district is 16655.720 ham, of which the total existing ground water draft by all means is 689.119 Ham. The net utilizable ground water resources for future irrigation development are – 7062.150 Ham.

4.9 RECOMMENDATION AND SUGGESTION

- Awareness program about the conservation of ground water resources to make the population aware.
- The crops consuming less quantity of water may be grown in place of crops requiring more water in the water stressed areas.
- The abandoned dug wells may be cleaned and should be used for recharging the ground water by utilizing the surface monsoon runoff.
- The water level monitoring network needs to be increased in the block.
- Artificial rainwater recharge must be adopted by Non-agricultural users to compensate the draft.

CHAPTER-5

MEASURES ADOPTED FOR WATER CONSERVATION, BRIEF WRITE UP ALONG WITH CAPACITY AND FLOW CHART OF STP/ETP AND WATER BALANCE

5.1 ADEQUATE METHODS OF WASTEWATER TREATMENT

Industry has already installed biological treatment having adequate capacity as per norms. A conventional mode of Activated Sludge Process is incorporated.

Nature of Waste

- Washing water
- Process Water
- C.T blow down
- Pumps & Seals
- Boiler Blow down

Following Treatments are carried out.

- Collection Tank/Buffer Tank
- Aeration Tank
- Clarifier
- Collection & Lifting sump
- MGF
- ACF
- Storage Tank
- Cartridge Filter
- Receiving Tank to cooling tower & reuse in process

5.2 DETAILS DESCRIPTION OF CAPACITY AND FLOW CHART OF EFFLUENT TREATMENT PLANTS WITHIN THE PROJECT

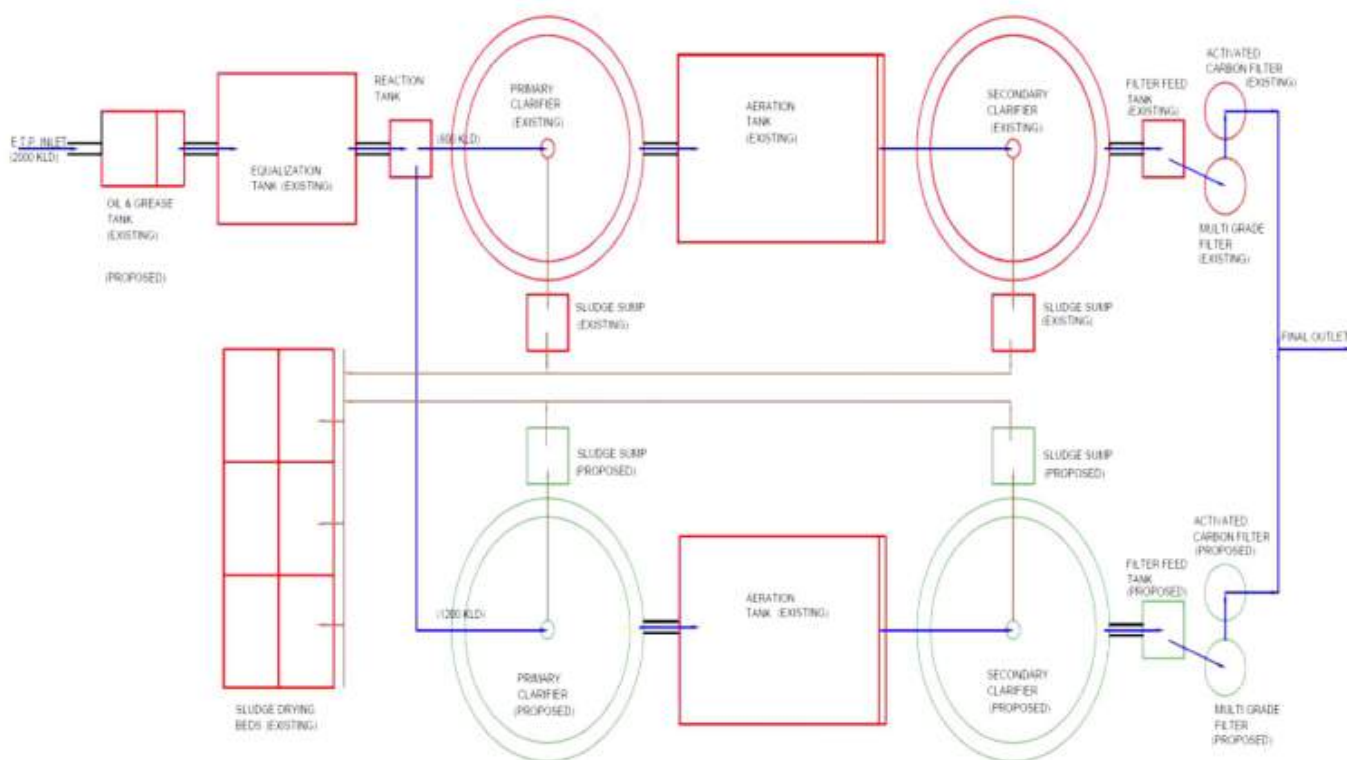


Fig: 5.1, Existing effluent treatment Plant

5.3 DETAILS OF WATER CONSERVATION MEASURES TO BE ADOPTED TO REDUCE /SAVE THE GROUND WATER THROUGH RECYCLING OF WATER

To meet the requirement of project a total of **1200 m³/day** of fresh ground water need to be abstracted. To meet the balance requirements for gardening etc recycled of water from secondary effluent will be used.

Since the area falls in the Safe category and the ground water level of the area is less than 5 m bgl, hence ground water recharge proposed against anticipated groundwater draft. The annual draft is **216000 cum/year**.

To harvest rainwater, rainwater harvesting structure will be constructed within the project area. Further, for ground water monitoring peizometers already installed and few more will be installed in project premises and in nearby areas. Water recycling is an essential component of managing our water resources efficiently and making the most of a resource that is often wasted. Water recycling cannot be adopts due to quality issue of waste water. In practice this means using high quality water for drinking and other personal uses, but not necessarily for purposes where alternative water sources can be safely used, such as toilet flushing, garden watering and crop irrigation. The water balance chart of the project is given in Fig: 5.2.

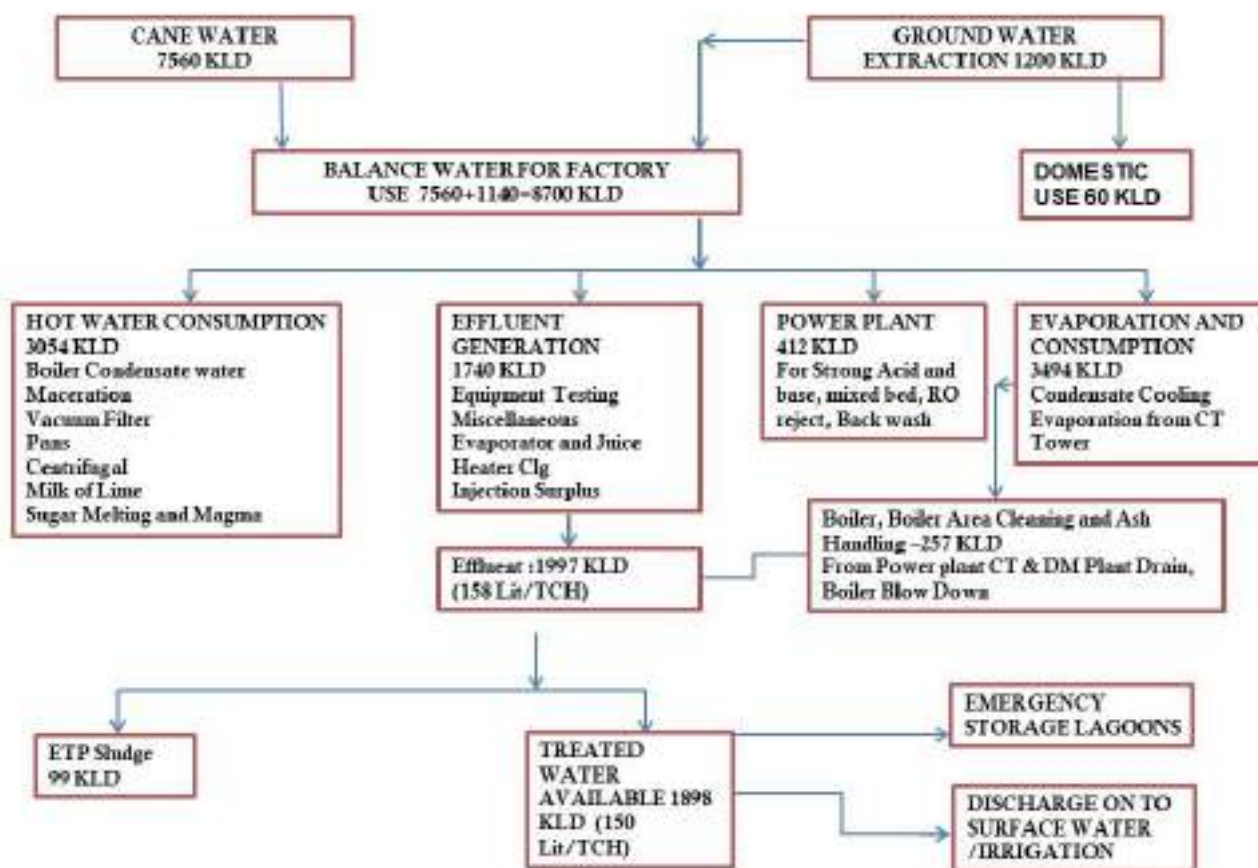


Fig: 5.2 FLOW CHART FOR WATER REQUIREMENT

5.3.1 EFFLUENT TREATMENT PLANT PROCESS

The detailed process to treat the waste water generated from the sugar industry is given below:

Table: 5.1
Typical Composition of Sugar Industry Wastewater

S.No	Parameters	Average
1	pH	5.82 mg/Lit
2	BOD	1500 mg/Lit
3	COD	3000 mg/Lit
4	TS	3450 mg/Lit
5	TDS	2430 mg/Lit
6	TSS	925 mg/Lit

(A) Bar Screen- Bar Screens or sometimes called Bar Racks are normally installed as the first line of defense to remove large objects primarily, rags, woods and rocks that manage

to escape and find their way through the sewer systems. Usually, these objects can be of extreme nuisance because if left around going to the main treatment plant, they pose a significant risk of damaging pumps and blocking valves. The racks require constant attention to clean it manually or mechanically and whatever collections of materials are stored in a waste bin before sent to sanitary landfill for disposal.

(B) Oil and grease pit (Oil skimmers)- The skimmer is a rotating cylindrical device design to remove the surface oil layer. It consists of using cohesive force between the oil and the surface of the material to be move up. The metal part must be immersed in 1cm to 3cm of the free oil layer floating on the top of the water. The oil catches in the rotatory device drop in a conveyor which evacuates oil in a container for oil recovery. After bar screen waste water will move to Oil and grease pit. Here all the oil and grease will be removed from the waste water.

(C) Equalization Tank- Effluent from the oil and grease pit comes to the equalization tank in wastewater treatment. The main function is to act as buffer. To collect the incoming raw effluent that comes at widely fluctuating rates and position to the rest of the ETP at steady (Average) flow rate. During the peak hours ETP comes at high flow rate. The equalization tank stores this effluent and lets it out during the non-peak time when there is no /little incoming effluent. In equalization tank 45% of BOD, 42%COD, TS and TDS 18%, TSS 17% will be removed.

(D) Primary Clarifier is settling tanks built with mechanical means for continuous removal of solids being deposited by sedimentation. Clarifiers work on the principle of gravity settling. The heavier suspended solids settle in the clarifier due to the quiescent conditions provided in the Clarification zone. The settled solids are swept to the centre well provided for collection of sludge with help of moving scraper blades. In clarifiers 97% of COD, 95% BOD, 77.5% TDS, 88.8% TSS and 79.23% of TS will be removed.

(E) Aeration Tank- Aeration is the most critical component of a treatment system using the activated sludge process. A well-designed aeration system has a direct impact on the level of wastewater treatment it achieves. Aeration provides oxygen to bacteria for treating and stabilizing the wastewater. Oxygen is needed by the bacteria to allow biodegradation to occur. The supplied oxygen is utilized by bacteria in the wastewater to break down the organic matter containing carbon to form carbon dioxide and water. Without the presence of sufficient oxygen, bacteria are not able to biodegrade the incoming organic matter in a reasonable time.

In the absence of dissolved oxygen, degradation must occur under septic conditions which are slow, odorous, and yield incomplete conversions of pollutants. In aeration tank 82% of BOD, 81% of COD, 20% TS and TDS, 21% TSS will be removed. During this process a mass of biologically active flocks called Activated Sludge is formed.

(F) Secondary Clarifiers (f) Secondary Clarifiers are settling tanks built with mechanical means for continuous recycling of Activated Sludge. Clarifiers work on the principle of gravity settling. The heavier suspended solids settle in the clarifier due to the quiescent conditions provided in the Clarification zone. Settled culture from secondary tank will be recycle to Aeration to maintain the MLSS in aeration tank. In clarifiers 97% of COD, 95% BOD, 77.5% TDS, 88.8% TSS and 79.23% of TS will be removed.

(G) Treated Water- Treated water will be used for green belt development, floor washing and sprinkling.

Table: 5.2
Typical Composition of Sugar Industry Treated Water

S.No	Parameters	Average
1	pH	6.5 – 7.5 mg/Lit
2	BOD	< 30.0 mg/Lit
3	COD	< 150.0 mg/Lit
4	TS	1200.0 mg/Lit
5	TDS	< 2100.0 mg/Lit
6	TSS	< 30.0 mg/Lit

Detailed Flow Diagram of existing ETP of sugar industry is enclosed below and Sulphur recovery Flow:

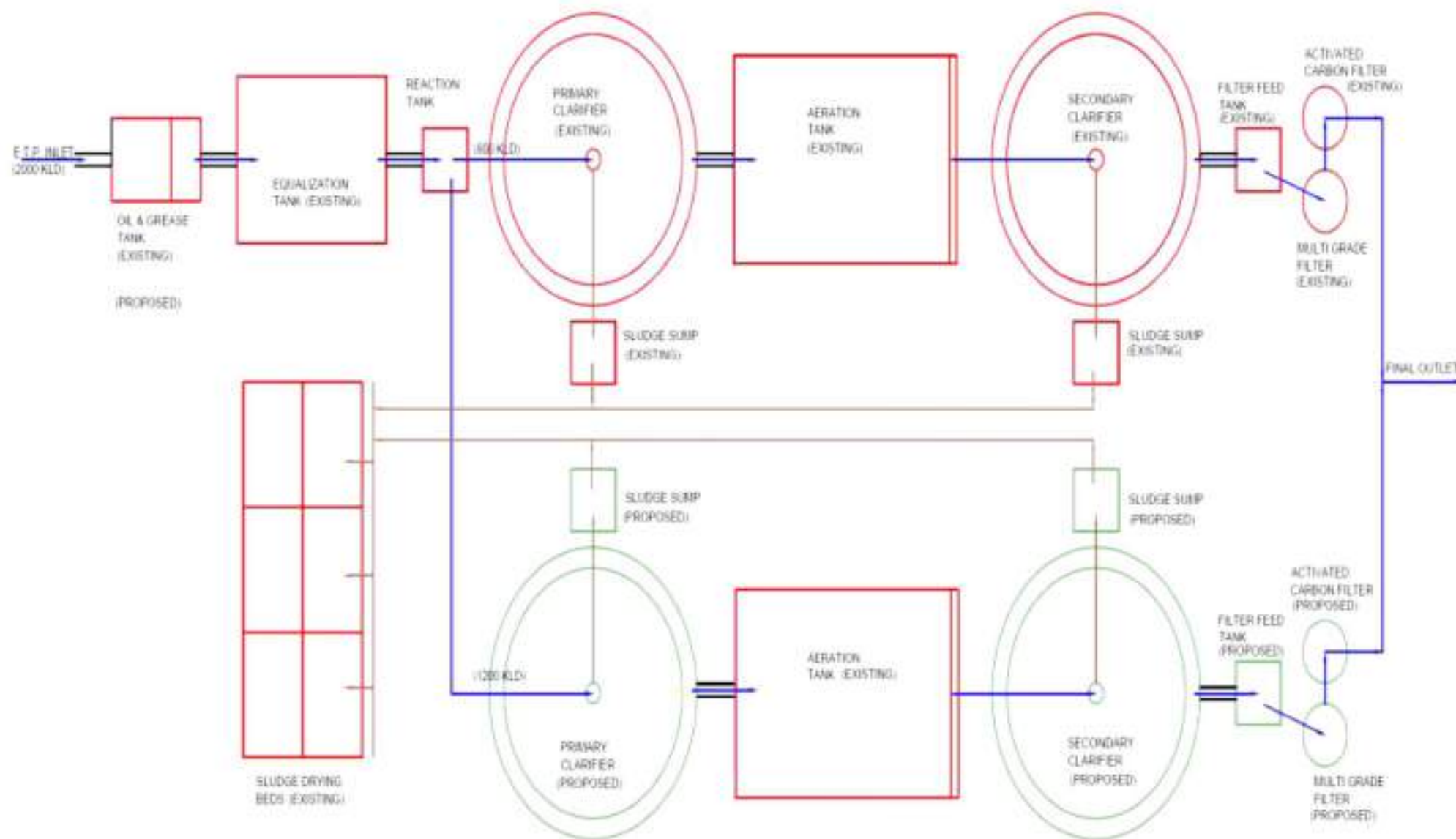


Fig 5.3, Existing Effluent Treatment Plant

6.0 CONCLUSION & SUMMARY

The premises of M/S Bajaj Hindusthan Sugar Limited, Unit: Sugar Plant is situated on Village: Khamberkhera, Block: Fulbehad, District: Lakhimpurkheri, Uttar Pradesh well connected with road to major cities. The area falls in Fulbehad Block. The total ground water requirement of plant **1200 m³/day** or **216000 m³ /year**. Since the area is non-notified and falls in Safe category, as per CGWA guideline NOC is required for ground water withdrawal subject to adoption of artificial recharge to ground water.

- The study area theoretically covers within the circle encompassed by 5 km radius around the Plant site is classified into 4 classes - viz. Crop Land, Fallow & Rural Land.
- The climate of Lakhimpur Kheri district is Sub humid to subtropical climate with maximum and minimum temperature is 32.3 °C and 15.6°C respectively.
- The ground water exploration in the district reveals that clay group of formations dominates over the sand group in the district area. Ground water in the district occurs in the alluvium under water table and semi-confined to confined conditions.
- Based on the depth to water level of the district, the pre monsoon depth to water level ranges between 5.4 m bgl to 7.2 m bgl. Pre monsoon depth to water level map is prepared.
- Based on the depth to water level of the district, the post monsoon depth to water level ranges between 2.7 m bgl to 4.5 m bgl. Post monsoon depth to water level map is prepared.
- A detailed groundwater level monitoring has been carried during post-monsoon season at about 9 different locations within the buffer zone from existing open wells and bore wells.
- From secondary data available with GWD, water level fluctuation was computed.
- The water level fluctuation between pre monsoon and post monsoon period of the district varies from – 2.7 m to 2.7 m.
- The Physio-chemical quality of groundwater was compared with drinking water standard (IS: 10500- 2012). Some of the parameters of the groundwater samples showed values lower than the permissible limit. Thus, can be concluded from the sampling results for groundwater that some of the parameters are in lower range so adequate measures to be taken before consumption of the same as per standards. (IS: 10500-2012).
- Artificial recharge has been practiced within the Plant premises. Rainwater harvesting practices through roof-top is being/shall be carried out and the available run-off from the same will be used for green belt or dust suppression etc.
- There are three existing Bore-well present in the Industrial premises. The monitoring of groundwater abstraction is done on regular basis.
- Awareness program about the conservation of ground water resources to make the population aware.

ACCREDITATION CERTIFICATE of CGWA



Accreditation Board of CGWA

Certificate of Accreditation

Mr. Vijay Rajkumar Yadav

Has been accredited as a Ground Water Professionals to prepare reports in the Functional Areas of

- Impact Assessment of Existing / Proposed GW Extraction

Valid from : 15.02.2021

Certificate No. : CGWA/RG1/035

Valid thru : 14.02.2026

Dated : 07.07.2021

क्षेत्रीय निदेशक
Regional Director
आरजीएनजीडब्ल्यूटीआरआई
RGNGWT&RI

सदस्य
Member
आरजीएनजीडब्ल्यूटीआरआई
RGNGWT&RI

Bajaj Hindusthan Sugar Ltd.,

Annexure-1



Spiral Ladder

Annexure-2



Drainage

Annexure-3



Annexure-4



Water Spray from water Tanker



Water Spray

Annexure-5



On-line Monitoring System Display

Annexure-7



Hazardous Waste Storage

1105

Bajaj Energy Ltd.,

Anneure-1



Spiral Ladder

Annexure-2



Hazardous Waste Storage